

C O N T E N T S

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

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LOK SABHA DEBATES

LOK SABHA

Friday, January 04, 2019/ Pausha 14, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

... (*Interruptions*)

HON. SPEAKER: I will allow you at 12 o' clock. I am not saying "no" to anybody.

... (*Interruptions*)

11 01 hrs

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Q. 341 – Dr. Shashi Tharoor.

(Q. 341)

DR. SHASHI THAROOR : Madam Speaker, the hon. Finance Minister's response highlights one very important distinction about the 'Terms of Reference' which I have in front of me, clause 5 says, "the Commission shall use the population data of 2011". In clause 4, it says, "the Commission may review the progress made on demography".

I know that the hon. Minister understands the issue very well because it came up during his previous tenure as a Minister in the first NDA Government. The fact is that we have a situation where the population of the Southern States has been kept under control at the replacement rate of 2.1 whereas, I am afraid, some of our other friends and brothers in the Northern States have been less effective in population control, as a result of which the demographic balance of the country has shifted dramatically. The Southern States which had 24.7 per cent of the population in 1971 is now down to 20.7%. This has very severe implications for the resources that will be allotted by the Finance Commission to the various States.

Now, it is also possible, as the Finance Minister's reply says, that the incentives can be provided by the Finance Commission for States which may progress in reducing population growth.

Therefore, the first supplementary question that I have for the hon. Minister is: Can he assure this House that the Government would provide adequate incentives to the States such as Kerala, Karnataka and Tamil Nadu, that have performed well in controlling population growth through progressive measures, in order to set off against any reduction in resource allocation which may arise due to the new 'Terms of Reference' given by the NDA Government which involves the adoption of the 2011 Census data?

In public statements, the previous Finance Commission had said, "May", whereas this one says, "Shall". So, if there is, as a result, a reduction in resources to Kerala, Tamil Nadu and Karnataka, will our hon. Finance Minister give us an assurance that there can be compensatory measures introduced?

SHRI ARUN JAITLEY: I think, my learned friend will realise that the Finance Commission deals with the resource allocation of the whole country. When it deals with the resource allocation for the whole country – the State Governments and the Central Government – it has to have a very balanced approach.

He is right when he says that States which are socially and economically progressive, have a good successful record in terms of population control, should not be disincentivised. But at the same time, I am not saying that that is the right cause but there is the other side of the argument. If the States which

are socially and economically less progressive or economically less affluent are provided less, if you look at the people of India, the poor will remain poorer because they are being provided lesser resources and the economically progressive will be provided more resources. Obviously, that cannot be the intention of any Government in power.

So, these Finance Commission terms have been framed with a great sense of responsibility keeping the balance in mind. The 2011 data is the relevant data in terms of population control because Clause 5 says, "The Commission shall use the population data of 2011 while making its recommendations". Population data of 2011 deals with real people today who live in let us say West Bengal, Bihar, Odisha, Uttar Pradesh or for that matter in Tamil Nadu or Kerala. Once upon a time, the population data was of 1971. Now the 2011 data is about real human beings who have to be provided resources. So, you cannot ignore their existence. In order to balance this equity, while incentivising the States which have kept population control in mind, Clause 4 says, "The Commission may consider proposing measurable performance-based incentives for States at all appropriate levels of the Government in the following areas:" And (ii) says, "Efforts and progress made in moving towards replacement rate of population growth." Therefore, whereas the 2011 data is the real data for providing resources, incentives will be given which are performance based, based on your performance at population control.

Now the 14th Finance Commission also, which did not have any such incentive provision of this kind, while making the recommendation had categorically stated that they took both 1971 and 2011 data into consideration because that report came in 2014 to be applicable from 2015 to 2020. I will just read out the operative paragraph where they say, “We have taken the view that the weight assigned to population should be decided first and an indicator for demographic changes should be introduced separately. Although we are of the view that the use of dated population data is unfair, we are bound by our ToR and have signed 17.5 per cent weight to 1971 population. On the basis of the exercises conducted we concluded that a weight to the 2011 population would capture the demographic changes since 1971 both in terms of migration and aid structure. We, therefore, assigned a 10 per cent weightage to the 2011 population.”

So, the 14th Finance Commission, which did not have such a population-based incentive, also took into consideration that 1971 data today would be unfair to the real people, the citizens of India. Therefore, they assigned a 17.5 per cent weightage to the 1971 population data and a 10 per cent weightage to the 2011 data because that is the real human beings in existence in India.

DR. SHASHI THAROOR : Before I ask my second supplementary, I do want to seek a clarification here. The Minister has not in fact fully addressed my concern.

I pointed out the 'may' and 'shall' distinction. He understands this because when he was the Law Minister he piloted in this House the Bill that extended the arrangements for Lok Sabha representation on the basis of the 1971 census for 25 years to 2026. That was Mr. Jaitley as Law Minister. So, he understands the issue.

The concern the States have is, we do not want to be unfair to our brothers in the North but if you go down the slippery slope of giving more and more weightage to that demography, you will end up creating a real sense of serious concern and alienation in the South. I am sure he understands this. I remember his very eloquent words in 2011. I think it is important to stress on this. My question has been whether he will compensate with incentives, but he has not answered that. He has merely said, we have to take care of this.

SHRI ARUN JAITLEY: Let me just clarify. The Finance Commission in its Terms of Reference has a provision that those States which control population, incentives are going to be given to them. That is a part of the Terms of Reference and I am quite sure as a responsible constitutional authority under Article 280, the Finance Commission will ...(*Interruptions*)

श्री मुलायम सिंह यादव : जेटली जी, आप हिंदी में बोलिए ...(*व्यवधान*)

श्री अरुण जेटली: मैं हमेशा माननीय मुलायम सिंह जी के आदेश का पालन करता हूं। जिन स्टेट्स ने पॉप्युलेशन कंट्रोल की है, जिन्होंने जनसंख्या के ऊपर नियंत्रण रखा है, उनको इनसेंटिव्स दिये जाएंगे, लेकिन आधार तो आज की जनसंख्या हो सकती है। आपने उदाहरण दिया कि वर्ष 2026 तक हम लोगों ने कांस्टिट्यूशन अमेंडमेंट को टाला। एक का तात्पर्य यह है कि अगर आप जनसंख्या नियंत्रण करते हैं, तो उसके आधार पर लोक सभा में आपका प्रतिनिधित्व कम नहीं

होगा। लेकिन दूसरे का विषय यह है कि यदि आप कम करते हैं, तो उसकी वजह से आपके साधन कम हो जाएं, ऐसा प्रयास नहीं होगा। दोनों की तुलना नहीं की जा सकती है।

DR. SHASHI THAROOR : Madam Speaker, my second supplementary is related to the same Terms of Reference that our hon. Minister has mentioned. The sixth Clause says that, "the Commission may review the present arrangements on financing disaster management initiatives" because of the funds that have to be given by the Centre to the States for disaster management.

Now, I want to point out Madam, that it has been more than a year since the State of Kerala requested the Centre for a special financial package of Rs.7,310 crore for the rehabilitation of those affected by cyclone Ockhi because the National Disaster Relief Fund can only be used for immediate measures and not for long-term measures. But there is this huge disparity that we have just been talking about in the amount requested by the States and what is allocated by the Centre. In this case, the Centre gave Rs.111.70 crore against Rs.7,300 crore requested.

My question is, would the Central Government, in exercise of Article 280(2)(c), be willing to consider mandating the Finance Commission to study the possibility of setting up a National Rehabilitation and Restoration Fund from which States can make a request for post-disaster recovery activities so that the Centre can then decide on this in a time bound manner?

HON. SPEAKER: He understood your point.

DR. SHASHI THAROOR : This is within the ToR of the Finance Commission and the Finance Commission could easily have been asked by the Central Government to do this because the problem is that the States also have real people in need in terms of disaster.

श्री अरुण जेटली: माननीय अध्यक्ष जी, पहले भी फाइनेंस कमीशन की रिकमेंडेशंस के ऊपर नेशनल डिज़ास्टर रिलीफ फण्ड और स्टेट डिज़ास्टर रिलीफ फण्ड सेट-अप हुए थे। इन दोनों फण्ड्स का उद्देश्य यह होता है कि अगर कहीं भी नेशनल डिज़ास्टर होता है या डिज़ास्टर होता है, तो स्टेट डिज़ास्टर रिलीफ फण्ड में से तुरंत पैसे और साधन उनको दिए जा सकते हैं। हम लोग इनका एलोकेशन प्रति वर्ष यूनियन बजट में करते हैं। उसके अलावा, जो नेशनल डिज़ास्टर रिलीफ फण्ड का पैसा होता है, वह पूरे देश के ऊपर अप्लाइ होता है। आपका यह कहना कि उन्होंने सात हजार करोड़ रुपए मांगे और केन्द्र सरकार ने 180 करोड़ रुपए दिए, यह अपने आप में ठीक नहीं है। ... (व्यवधान)

डॉ. शशि थरूर : यह 118 करोड़ रुपए है। ... (व्यवधान)

श्री अरुण जेटली: 118 करोड़ रुपए दिए, यह कहना ठीक नहीं है। ... (व्यवधान) आपकी इंफॉर्मेशन बहुत ही बैक-डेटेड है। मैं इसको स्पष्ट कर दूँ। जहाँ पर भी डिज़ास्टर होता है, वहाँ स्टेट्स पूरी रिप्रेजेंटेशन भेजती हैं। उसके नॉम्स पूरे देश के ऊपर एप्लीकेबल होते हैं। कहीं पर खेती में नुकसान हुआ, तो कितनी राशि दी जाएगी, घरों के नुकसान हुए, तो कितनी राशि दी जाएगी, उसके हिसाब से हर राज्य को उतनी ही धनराशि मिलती है।

उसके बाद केन्द्र की एक कमेटी जाती है। वह कमेटी उसका आकलन करती है। राज्य के अधिकारियों और राज्य सरकार से बातचीत करती है। उसके बाद वह एक रिकमेंडेशन भेजती है कि इतनी राशि इस राज्य को दी जानी चाहिए। इसके फिक्स्ड नॉम्स हैं। अगर घर टूटता है, तो इतना, गाँव के घर टूटते हैं, तो इतना, शहर के घर टूटेंगे, तो इतना आदि के हिसाब से वह देती है।

केरल के संबंध में वह रिकमेंडेशन आ गई है। वह रिकमेंडेशन एक हाई-लेवल कमेटी को जाती है। वह एक ग्रुप ऑफ मिनिस्टर्स होता है। माननीय राजनाथ जी उसके अध्यक्ष हैं। मैं भी उसका सदस्य हूँ। वह अपनी मीटिंग करती है और उसके आधार पर वह अपना व्यू देती है। जो कमेटी केरल के संबंध में आई थी, मुझे एग्जैक्ट अमाउंट याद नहीं है, लेकिन साढ़े चार हजार करोड़ रुपये के करीब था। यह थोड़ा कम हो सकता है। ...(व्यवधान) उन्होंने अपनी रिकमेंडेशन दी। ...(व्यवधान)

HON. SPEAKER: Please, not like this. I am sorry.

... (Interruptions)

श्री अरुण जेटली : उन्होंने अपनी रिकमेंडेशंस दे दी हैं। वह सैंक्शन हो गया है। मैं यह भी बता दूँ कि जब-जब स्टेट से डिमांड आती है, तो स्टेट की डिमांड और जो नेशनल डिज़ास्टर रिलीफ फण्ड के मापदण्ड हैं, उनके बीच में एक बड़ा गैप रहता है। यह नहीं है कि जो डिमाण्ड आएगी, वह उन मापदण्डों के मुताबिक होती है। जब अधिकारियों से बात होती है, तो वे अधिकारी राज्यों के अधिकारियों से बात कर के मापदण्डों के उन मेज़र्स पर एग्री कर लेते हैं। उसकी रिकमेंडेशन होती है। पॉलिटिकल आधार पर आप उससे दस गुना या पच्चीस गुना ज्यादा डिमाण्ड करते रहें, वह एक अलग विषय होता है।

माननीय अध्यक्ष : महताब जी, आप बोलिए। पहले जो नाम आए हैं, वे हैं मेरे पास। ऐसा नहीं होता है।

...(व्यवधान)

SHRI BHARTRUHARI MAHTAB: Hon. Speaker Madam, we are dealing with Terms of Reference of 15th Finance Commission. When this Commission was formed, at the initial stage there were five Finance Ministers. ...(Interruptions)

श्री मुलायम सिंह यादव : महताब जी, आप हिंदी में बोलिए। ...(व्यवधान)।

श्री भर्तृहरि महताब: पांच राज्यों के अर्थ मंत्रियों ने एक मेमोरेंडम राष्ट्रपति जी को जाकर दिया था। उसमें उन्होंने कई संशोधन लिखकर दिए थे। उनमें शायद केरल के अर्थ मंत्री भी थे, पुदुच्चेरी के भी अर्थ मंत्री, जो कि चीफ मिनिस्टर हैं, वे भी थे। आंध्र प्रदेश के भी थे और बाकी लोग भी थे। उसमें एक चीज आई थी। In the Terms of Reference and the matters that shall be taken into consideration by the 15th Finance Commission, while making recommendations are: "The principle should govern the Grand-in-Aid of the revenue of the States out of the Consolidated Fund of India and the sums to be paid to the States by way of Grand-in-Aid of their revenue under article 275 of the Constitution for the purpose other than those specified in the proviso to Clause 1 of the article."

My question is that in the Constitution, in article 275, the basic term that is missing in these Terms of Reference is 'which are in need of assistance'. आपने एक पार्ट रिप्लाइ दिया है। हमारे प्रश्नकर्ता शशि थरूर जी हैं। राज्यों की जो नीड फॉर असिस्टेंस है, उस हिसाब से Grant-in-Aid डिटरमिन होगी। यह टर्म्स ऑफ रेफरेंस में नहीं है। क्या सरकार इसके बारे में विचार करेगी?

श्री अरुण जेटली : मैडम, जो संविधान के प्रोविजंस हैं, वे हमेशा एप्लिकेबल रहेंगे, कोई चाहे या न चाहे, इसलिए कोई भी संवैधानिक अथॉरिटी, चाहे वह फाइनेंस कमीशन हो, not only the Terms of Reference, उसे संविधान को भी मद्देनज़र रखना पड़ेगा।

मुझे लगता है, जहां तक एलोकेशन ऑफ फंड्स का प्रश्न है, उसमें आप दो सिद्धांत याद रखिएगा। भारत के संविधान में है कि भारत की परिभाषा क्या है। India, that is Bharat, that is a Union of States. So, it is federal in character. इस संघीय ढांचे के लिए आपको एक मज़बूत केंद्र भी चाहिए। आपको मज़बूत राज्य भी चाहिए। इसलिए इन दोनों फैक्टर्स को मद्देनज़र रखते हुए फाइनेंस कमीशन एलोकेशन करता है। इस एलोकेशन से राज्यों की अर्थव्यवस्था

कमज़ोर हो जाए, कोई यह नहीं चाहेगा। इस प्रोसेस में केंद्र की अर्थव्यवस्था कमज़ोर हो जाए, यह भी कोई नहीं चाहेगा। इसलिए, इन सब तथ्यों को मद्देनज़र रखते हुए फाइनेंस कमीशन हर बार उसकी एलोकेशंस करता है। ये एलोकेशंस, जब फाइनेंस कमीशन अपनी रिकमेंडेशंस देगा, उस वक्त कंसीडर होंगी।

माननीय अध्यक्ष : तंबिदुरै जी।

DR. M. THAMBIDURAI: Hon. Speaker Madam, I appreciate that Finance Minister has now realized that India is a federal set-up. So you know as to why it is a federal set-up. It is because of different cultures and different languages that our forefathers created the State like that. That is how some States like Kerala and Tamil Nadu are adopting different lifestyle from what is happening in Bihar and Uttar Pradesh. We are interested in small families. That is a traditional thing for land owners. I belong to a land-owner community. In our family, we have one boy or one girl. That is all. We restrict the family because we don't want division of land. The land must be there; then only it will be useful and also economical for cultivation. Therefore, the population is going down to increase the economic activities, to increase the resources and for development of that area. But if you are bringing this 15th Finance Commission as the criterion for population, we are affected because whatever we are given will be given to our brothers who are not following that kind of a thing. You said it is a federal country. Federal is always something different.

HON. SPEAKER: Please ask your question.

DR. M. THAMBIDURAI: At the same time, in order to have equal development for the country, we first propagated socialism. Pandit Nehru brought in socialism. Now, socialism is not there. Once again, liberalisation has come in. We are following capitalism. Ambanis, Adanis and Essar are coming up. ...*(Interruptions)*

HON. SPEAKER: It will be a big discussion now.

... *(Interruptions)*

DR. M. THAMBIDURAI: But can you ensure that money can be brought to other parts? You cannot. Since you want to develop the country, you are allowing to develop whoever has got the talent. You are allowing even Adani; I have no objection to that. ...*(Interruptions)*

HON. SPEAKER: Please come to the question.

... *(Interruptions)*

DR. M. THAMBIDURAI : You cannot penalise the States like Tamil Nadu and others when we are developing because the population is less, but you want to divert the money to other States because they are affected. ...*(Interruptions)*

HON. SPEAKER: Dr. Thambidurai, now come to the question please. This is not a discussion. You can do better.

... *(Interruptions)*

DR. M. THAMBIDURAI : Secondly, since socialism is gone, there is no equality. Now, capitalism has come in and only a few people are benefited. ...*(Interruptions)*

HON. SPEAKER: We can have a discussion on this topic but not now. Please put your question now.

... (*Interruptions*)

DR. M. THAMBIDURAI: I am talking about the problem my State is facing. ...

(*Interruptions*)

HON. SPEAKER: I cannot help it. If you sit here, you will also do the same.

... (*Interruptions*)

DR. M. THAMBIDURAI: As a result of that, we could not get sufficient funds from the Centre. Since you have taken the 2011 census in the 15th Finance Commission, it is fully affected. When I represented earlier that the 1971 census has to be taken, even our Vajpayeeji accepted it. ...(*Interruptions*)

HON. SPEAKER: Please come to the question now.

... (*Interruptions*)

DR. M. THAMBIDURAI : That is the base year. We have to get nearly Rs. 9,000 crore. You have to give that to Tamil Nadu. We have to get our arrears. Even in GST also, you have not given us our dues. That way, we are fully affected and because of the 15th Finance Commission also, we are affected. ...(*Interruptions*)

HON. SPEAKER: Do you want to change the norms?

... (*Interruptions*)

DR. M. THAMBIDURAI: Can you come forward to revise everything?

...(*Interruptions*)

HON. SPEAKER: Dr. Thambidurai, ask him whether he is going to change the norms.

... (*Interruptions*)

DR. M. THAMBIDURAI: Can you see to it that our moneys which are pending, come to us? ...(*Interruptions*)

SHRI ARUN JAITLEY: Madam, the problem with very long questions is that those questions can contradict themselves.

The question is that the basis should have been socialism. The thrust of the question is this: "Let the weaker States remain weak and the more progressive States become richer". That cannot be the philosophy. ...(*Interruptions*)

The terms of the Finance Commission are adequately balanced. They do not take the 1971 but the 2011 census into consideration and add a clause that the Finance Commission will continue to incentivise those States which have succeeded in population control. The Fourteenth Finance Commission – I said in my reply to Dr. Tharoor – also, when it had the 1971 criteria in mind and when it made the share of the States 42 per cent and it was highly leaning in favour of the States, said: "When you are making a recommendation in 2014 for 2015 to 2020, taking the real population of 1971 is unfair, but that is our term of reference. So, we allocate a weightage of 17.5 for 1971 and ten for 2011." They also did a balancing act. I am sure, the Constitutional authority will continue to do a balancing act.

Let me clarify regarding what you said about the GST. Under the Constitution Amendment – I am saying this without fear of contradiction and any statement made to the contrary is incorrect – every State in India is guaranteed an annual increase of 14 per cent whether collections take place or not. Therefore, any grievance made in this regard is only a make-believe propaganda. ...(*Interruptions*)

HON. SPEAKER: If you want, we can have a discussion but not now.

... (*Interruptions*)

(Q.342)

श्री गोपाल शेटी : अध्यक्ष जी, मैं यहां पर बहुत ही संक्षेप में अपनी बात रखने का प्रयास करूंगा।

मेरा प्रश्न बैंकिंग सैक्टर में प्रजेंट सिचुएशन में जो हालात पैदा हुए हैं, उनसे संबंधित है। मेरे पास सरकार के माध्यम से वर्ष 2017-18 और वर्ष 2018-19 के जो आंकड़े आए हैं, इनमें एक बार 90 हजार करोड़ रुपए बैंकिंग सैक्टर को दिए गए, दूसरी बार 65 हजार करोड़ रुपए दिए गए और तीसरी बार 51 हजार करोड़ रुपए से भी ज्यादा दिए गए हैं। इन दो वर्षों के आंकड़े यदि हम देखें, तो दो लाख करोड़ रुपए से भी ज्यादा बैंकिंग सैक्टर को दिए गए हैं।

अध्यक्ष जी, मैं आपके माध्यम से अरुण जेटली जी से समझना चाहूंगा कि आप ऑटोनमी की बात करते हैं, संस्थाओं की स्वायत्ता की बात करते हैं और जो गवर्नर्स होते हैं, *Governors are not above the Government, Government is always above the Governors.* किसी भी स्वायत्त संस्था को किसी की गलत बात न सुनने के लिए ऑटोनमी दी गयी है। स्वायत्त संस्था का मतलब ही यह होता है। इसका मतलब यह नहीं है कि वह देश और जनता के हित में गवर्नमेंट की बात भी न सुने।

अध्यक्ष जी, दो साल में जब इतना पैसा बैंकिंग सेक्टर को दिया गया है और रिज़र्व बैंक के पास 9 लाख करोड़ रुपये का फण्ड पड़ा हुआ है, देश के विकास के लिए पैसा नहीं है और दूसरी तरफ पैसा पड़ा हुआ है। एलआईसी का मैं आपको उदाहरण देना चाहता हूं कि उन्होंने बहुत बड़े पैमाने पर सरकार को पैसा दिया और सरकार ने सारे पैसे रेलवे के विकास पर लगा दिए। आज रेलवे का काम बहुत जोरों से चल रहा है। मैं मानता हूं कि जो पड़ा हुआ है, वह किसका है? इतने बड़े पैमाने पर बैंकिंग सेक्टर में जो पैसा पड़ा है, वह भी जनता का ही है, देश का पैसा है। अगर हम इस पैसे को जनता के विकास के लिए नहीं लगाएंगे तो आज जो मुसीबत है, दस साल के बाद भी यही मुद्दा आएगा कि इस पैसे का इस्तेमाल नहीं हुआ है। आप इस पैसे का कब इस्तेमाल करेंगे, किसके लिए करेंगे, यह देश जानना चाहता है।

मैं बहुत ईमानदारी से कहना चाहता हूँ कि बैंकिंग सेक्टर की आज हालत यह है कि वे ऐसा समझते हैं कि उनका कोई प्राइवेट इंस्टीट्यूशन्स है। You are only the custodian. यह जनता का पैसा है। आप एक आदमी से पैसा लेकर दूसरे आदमी को दीजिए। उससे जो ब्याज मिलता है, उससे अपना सिस्टम चलाइए। It is very much simple. लेकिन बैंकिंग सेक्टर में ऑटोनमी के नाम पर जो करना चाहिए, वह नहीं करते हैं और जो नहीं करना चाहिए, वह करते हैं। आपने किसी के फोन करने पर पैसा दे दिया, आपने पेपर देखे बिना पैसा दे दिया, यह कौन सी ऑटोनमी में आता है।

माननीय अध्यक्ष : आप कृपया प्रश्न पूछिए। यह भी एक डिस्कशन का विषय हो सकता है।

श्री गोपाल शेटी: इनको किस स्वायत्त संस्था ने ऐसा करने का अधिकार दिया, यह प्रश्न भी खड़ा होता है। सरकार की बात न मानना और सरकार को कटेघर में खड़ा करना, देश में एक अलग वातावरण का निर्माण करना, अध्यक्ष जी मैं इसका उत्तर चाहूंगा ताकि सदन और देश के लोगों को भी पता लगे। देश चाहता है कि विकास हो, लेकिन देश में पैसा पड़ा है और देश के लोगों के विकास के लिए जब पैसा पड़ा है तब वह क्यों नहीं मिलना चाहिए, यही मेरा सवाल है।

माननीय अध्यक्ष : उनकी समझ में आपका प्रश्न आ गया है, वे बहुत समझदार हैं।

श्री अरुण जेटली : अध्यक्ष जी, जहां तक बैंकों के रिकैप्टलाइजेशन के ऊपर प्रश्न है। मैं स्पष्ट कर दूँ कि इसकी आवश्यकता इसलिए पड़ी कि बैंकिंग सेक्टर के जो नॉन परफार्मिंग असेट्स थे, वे काफी ज्यादा थे। एक वक्त था जब यह कहा गया था कि जो एनपीएज हैं, वे लगभग ढाई लाख करोड़ रुपये के हैं। वर्ष 2015 में रिज़र्व बैंक ऑफ इंडिया ने जब असेट्स क्वालिटी का रिव्यू किया तो पता चला कि काफी एनपीएज बैंक्स के छुपाए हुए थे। जो पुराने ऋण दिए गए थे उसकी वजह से थे। ये आंकड़ा लगभग साढ़े आठ लाख करोड़ रुपये का था। इसने अपने आप में एक चुनौती हमारे सामने रख दी कि बैंक्स के एनपीए इतने हाई कैसे हैं? ये वर्ष 2008 से 2014 के बीच में एक्ससैसिवली ऋण देने की वजह से एनपीए हुए और असेट्स क्वालिटी रिव्यू में ये सामने आए। अब उस परिस्थिति से डील करने के लिए रास्ता क्या था? रिज़र्व बैंक ने पहला असेट क्वालिटी रिव्यू

किया। दूसरा, बैंक्स की ऋण देने की क्षमता बनी रहे, क्योंकि बैंक्स का कैपिटल अगर कम होगा तो कैपिटल कम होने और एनपीए ज्यादा होने से बैंक्स उस परिस्थिति में आ जाएंगे कि जो लोग उनसे ऋण लेना चाहते हैं, जिसके आधार पर अर्थव्यवस्था चलती है, वह चल नहीं पाएगी। इसके लिए बैंक्स में कैपिटल देना आवश्यक था। इसलिए बैंक्स में तीन इंस्टॉलमेंट्स में पैसा दिया। पहली इंस्टॉलमेंट इंद्रधनुष के अंतर्गत 70 हजार करोड़ रुपये हमने दिए। दूसरी इंस्टॉलमेंट में कुछ पैसा बचा हुआ था, उसको मिलाकर 2 लाख 12 हजार करोड़ रुपये, जिसमें से 1 लाख 35 हजार करोड़ रुपये बॉण्ड्स के माध्यम से दिए। बाकी बैंक्स ने पब्लिक रेजिंग करनी है। उसमें से लगभग 42 हजार करोड़ रुपया अभी भी बचा हुआ है। 41 हजार करोड़ रुपया हमने सप्लिमेंटरी ग्रांट्स में क्लीयर किया है। इस तरह से 83 हजार करोड़ रुपये इस साल बैंक्स के अंदर और कैपिटल दिया जाएगा। कैपिटल देने का अर्थ यह होता है कि कई बैंक्स जो प्रॉम्प्ट करैक्टिव एक्शन में हैं, वे बाहर निकल आते हैं और उनकी जो ऋण देने की क्षमता है, जितना हम कैपिटल देते हैं, उससे लगभग दस गुना अधिक ऋण वे बाजार में दे सकते हैं। इसलिए बैंकिंग सिस्टम को रिवाईव करने के लिए हमने दिया है।

जहां तक माननीय सदस्य ने रिज़र्व बैंक का इश्यू उठाया है। इसमें दो इश्यू हैं, एक विषय है कि क्या रिज़र्व बैंक स्वायत्त और ऑटोनॉमस होना चाहिए। यह पूरे विश्व का सिद्धांत है कि हां, होना चाहिए। लेकिन स्वायत्त होते हुए भी सरकार के साथ चर्चा करना। बाजार के जितने स्टोक होल्डर्स हैं, उनके साथ चर्चा करना। जिन विषयों में राज्यों की विशेष समस्या है, उनसे चर्चा करना और उसके बाद अपनी नीति बनाना। स्वायत्त संस्था का यह दायित्व भी होता है कि सभी स्टोक होल्डर्स से बात करने के बाद जो नीति बननी चाहिए, वह बनाए। जहां तक माननीय सदस्य ने प्रश्न उठाया कि रिज़र्व बैंक के पास जो रिज़र्व्स पड़े हैं। ये रिज़र्व्स काफी मात्रा में आवश्यक भी होते हैं।

वह आवश्यक इसलिए होते हैं कि जब कोई इमर्जेन्सी या अर्थव्यवस्था के रिस्क सामने आते हैं, तो रिज़र्व बैंक के पास ऐडीक्विट रिज़र्व्स होने चाहिए, उस परिस्थिति से डील करने और निपटने के लिए। ये कितने होने चाहिए, इसके ऊपर समय-समय पर चर्चा होती रही है। पुरानी

सरकारों ने भी, एक बार वर्ष 1997 में, एक बार वर्ष 2005 में और एक बार वर्ष 2013 में, ऐसी विशेषज्ञ कमेटियां बनाई थीं कि आज की अर्थव्यवस्था की परिस्थिति में कितने रिजर्व्स होने चाहिए। उसके बाद वह अपनी रेकमेंडेशनस देते हैं कि अगर आपके पास कोई सरप्लस है, तो आप ऐन्यूअल बेसिस पर सरकार को दीजिए, ताकि किसी न किसी तरीके से वह काम में आ सके।

वर्ष 2013 में जो कमेटी बनी थी, मालेगांव के समय में बनी थी, वह रिजर्व बैंक ने बनाई थी, सरकार की नहीं थी, उसने कहा कि लगभग एक लाख उन्चास हजार करोड़ सरप्लस रिजर्व्स रिजर्व बैंक के पास हैं, जो कि किशतों के अंदर हर वर्ष कुछ मात्रा में सरकार को दिए जाने चाहिए। इसी प्रकार से इस चर्चा के बाद रिजर्व बैंक से अब एक नई कमेटी बनी है और रिजर्व बैंक के पुराने गवर्नर डॉ. विमल जालान की अध्यक्षता में वह बनी है। वह सरकार के भी सेक्रेट्री ऑफ इकोनॉमिक अफेयर्स रहे हैं। वह अनुभवी अर्थशास्त्री हैं, उनकी अध्यक्षता में वह कमेटी बनी है। वह कमेटी इस विषय को आज भी दोबारा से एग्जामिन कर रही है कि जो मौजूदा इकोनॉमिक कैपिटल फ्रेमवर्क रिजर्व बैंक का है, उस मौजूदा अर्थव्यवस्था की स्थिति में उनको कितने रिजर्व्स चाहिए, कैपिटल चाहिए। अगर कुछ सरप्लस उनके पास हैं, तो वह कमेटी उस पर अपनी सिफारिश देगी।

श्री गोपाल शेटी: अध्यक्ष महोदया, धन्यवाद। महोदया, मैं दूसरा सवाल बहुत छोटा पूछूंगा। हमारे पूर्व रिजर्व बैंक के जो गवर्नर थे, मैं उनका नाम नहीं लूंगा। लेकिन टाईम्स ऑफ इंडिया में छपकर आया था कि वह एक और टर्म करना चाहते हैं। यह इसलिए क्योंकि उनको पता था कि देश में क्या मेस होने वाला है। लेकिन उसके बाद में जो नए गवर्नर आए, हमारे प्रधान मंत्री जी ने भी उनकी तारीफ की कि उन्होंने अच्छा काम किया है। लेकिन उन्होंने सिस्टम को बहुत ज्यादा टाईट किया। जो पहले थे, उन्होंने बहुत लूज और लिबरल कर दिया, लेकिन जब दूसरे आए तो उन्होंने बहुत टाईट कर दिया। उसकी वजह से जो इंडस्ट्री है, वह इंडस्ट्री सफर हो रही है। आज भी वर्तमान पत्र में हम पढ़ रहे हैं कि इतना टाईट कर दिया है कि बैंक में सारे पैसे वापस आ रहे हैं। बैंक में सारा पैसा आने से बैंक ग्रो नहीं करेगा और इंडस्ट्री भी स्लो डाउन हो जाएगी। इसलिए मैं वित्त मंत्री जी से यह जानना चाहूंगा कि आने वाले दिनों में बैंकिंग सेक्टर के लोगों से बातचीत करके, यह उन्होंने

अपनी बात में भी बताया है कि बैंकिंग सेक्टर को ऋण देने के लिए पैसे कम पड़ रहे थे, इसलिए सरकार ने उनको मदद दी, लेकिन आज सारे पैसे बैंक में आ रहे हैं, तो इंडस्ट्री कैसे चलेगी और बैंक भी कैसे ग्रो होगा? इसलिए सब लोगों के साथ बैठकर क्या आप कोई नया मैकेनिज्म जल्दी से जल्दी निकालेंगे, यह मैं पूछना चाहता हूँ।

श्री अरुण जेटली : अध्यक्ष जी, बैंकों में पैसे वापस आए, इसके लिए सरकार ने कई कदम उठाए हैं। मैंने कल ही एक स्टेटमेंट लिखा था, जो आज अखबारों में भी छपा है। इसमें इन्सॉल्वन्सी और बैंकरप्सी कोड का कानून जो इस संसद ने दो वर्ष पहले बनाया था, उसका एक सफल प्रयोग हो रहा है, जिससे काफी पैसा बैंकिंग सिस्टम में वापस आ रहा है। जहां तक रिजर्व बैंक का प्रश्न है। मॉनीटरी पॉलिसी तय करना रिजर्व बैंक का इंडिपेन्डेंट और ऑटोनोमस फंक्शन है। यह एक ऐसा फंक्शन है, जिसमें सरकार कभी हस्तक्षेप नहीं करती है। पूरे विश्व भर में इस फंक्शन को तय करने के लिए रिजर्व बैंक की जो ऑटोनमी है, उसके कई उद्देश्यों में से एक प्राइमरी पर्पज यह भी है कि मॉनीटरी पॉलिसी वे लोग तय करते हैं। अब उससे किन-किन तथ्यों को मद्देनजर रखकर किससे कंसल्ट करें, यह उनका एक दायित्व होता है। मॉनीटरी पॉलिसी के संबंध में पहले परिस्थिति यह थी कि उसे एक व्यक्ति तय करता था। आज की परिस्थिति यह है कि इस संसद ने जो कानून बनाया है, हमने रिजर्व बैंक एक्ट में संशोधन किया। यह एक बहुत बड़ा रिफॉर्म है, जिसकी पूरी दुनिया भर में तारीफ हुई और रिजर्व बैंक की भी इच्छा थी कि इसी प्रकार से हो कि अब एक मॉनीटरी पॉलिसी कमेटी छः लोगों की है, जिसमें रिजर्व बैंक के गवर्नर चेयरमैन होते हैं। उनके पास कास्टिंग वोट भी होता है। उसमें तीन अच्छे अर्थशास्त्री सरकार के नुमाइंदे होते हैं। तीन रिजर्व बैंक के होते हैं और गवर्नर साहब के पास कास्टिंग वोट होता है। रिजर्व बैंक की सहमति के साथ यह कानून हम लोगों ने ड्राफ्ट किया था। यह कानून हम लोगों ने बनाया है और आज उस पॉलिसी को मॉनीटरी पॉलिसी कमेटी तय करती है। मुझे लगता है कि कठिनाई है, तो हम उनसे चर्चा करते हैं, लेकिन कम से कम अगर हमने मानीटरी पालिसी कमेटी बनाई है, जिसका एक सफल प्रयोग हो रहा है, तो उस एक्सपेरिमेंट को आगे ट्राई करना चाहिए।

SHRI S.P. MUDDAHANUME GOWDA: Thank you, Madam Speaker, for giving me the opportunity to speak.

Madam, the reply furnished by the hon. Minister shows that a large amount of money is being infused into various Public Sector Banks to improve their financial condition. It means that these banks are more accountable and answerable to the Government of India as well as to the people of this country.

Now the Government of India as well as respective State Governments are sponsoring a lot of social sector programmes. Similarly, under MSME sector, programmes are being given both by the Government of India as well as respective State Governments. Now the District-Level Committees are sending the list of beneficiaries to various banks. Though the banks are answerable and accountable to the Government of India as well as to the people of this country, they are reluctant and they are refusing to give financial assistance to the beneficiaries who have been selected by the District-Level Committees. They are doing it in spite of the fact that many a time, they receive subsidy amounts from the Government of India as well as State Governments. They keep the subsidy amount for months and years together. Ultimately, they refuse to consider the request of the beneficiaries.

I would like to know whether the Union Government is thinking to bring in some legislation to make these bankers accountable and answerable to the people as also to the beneficiaries of the social sector programmes.

SHRI ARUN JAITLEY: Madam, under the Banking Regulation Act, we already have a legislative space which is occupied. There may be problems in certain sectors but let us not forget, historically the public sector banks have also performed a very important role. For example, for infrastructure financing in India, one of the most predominant sources was public sector banks; for industrialization in India, one of the most predominant sources was public sector banks; and in creating entrepreneurship in India, one of the most important sources was public sector banks. Even today, 13 crore people have taken Mudra loans. The small entrepreneurs have all been funded by public sector banks. The public sector banks have connected 33 crore new people through Jan Dhan Scheme. So, they have performed ...*(Interruptions)*.

HON. SPEAKER: Nothing would go on record like this.

...*(Interruptions)*... *

SHRI ARUN JAITLEY: If you want to politicize it, these were the very banks whose Rs.8.5 lakh crore was taken away for those indiscriminatory loans which were given on phone calls during 2008 to 2014 period. At that time, you were conspicuously silent.

Therefore, if there is some area of grievance with regard to certain scheme, please bring it to my notice. Through the Department of Financial Services, we will certainly take it up with the concerned banks.

* Not recorded.

SHRI KALYAN BANERJEE : Madam, I thank you for giving me this chance.

In spite of, whatever has been said and whatever criticism is there, still the people of this country, instil confidence in the nationalised banks. Actually, they believe in them. Those who are interested in huge profits, they go here and there to private organisations. But generally, those people who want their money to be secured, they still have confidence in the nationalised banks. Maybe, some aberrations are there. I am not on that. The NPAs are there. I am not on that.

I have a question which is hitting me for a few months now. I read a news in the newspapers that the State Bank of India has suffered a loss of more than Rs.3000 crore. If it is so, it is a very shocking news. Before the merger, the State Bank of India did not suffer any losses. Is it because of the merger of State Bank of Punjab and Sind, State Bank of Travancore, State Bank of Bikaner and Jaipur, etc. with the State Bank of India? Those Banks were suffering losses. The main State Bank of India did not suffer losses earlier. Is it a fall out of this merger or not?

SHRI ARUN JAITLEY: Madam Speaker, initial observation of Shri Kalyan Banerjee with regard to the Public Sector Banks is entirely correct, I share his sentiments. But his conclusion is entirely wrong. The merger is a separate area and on the question of so called 'loss', let me explain what is this loss.

The State Bank of India and several other Public Sector Banks have operational profits from their day to day operations as far as their books are concerned. The State Bank of India still has a very large operational profit on a

year to year basis. Why does the balance sheet show a loss? The loss is, if you remember, in an answer to a Question which Shri Gopal Shetty has asked, because of those large NPAs of Rs. 8.5 lakh crore because of the legacy of that period. How do you now bring the accounts of the banks back to normal? So, the Reserve Bank expects, that is their policy and a correct policy, that you must now start making provisioning. The moment an account becomes an NPA, its recovery becomes doubtful. *Qua the deter*, the liability remains. You take action under IBC, you file a suit, you take action under the SARFAESI law. You take those actions. But how much you will recover remains doubtful. So, the column shifts to the NPA account and since it goes there, the Reserve Bank has a direction that some part of that amount which has now become doubtful, you have to provision for a possible loss of that account. Assuming, I am giving this as an illustrative figure, if Reserve Bank in a given quarter has a profit of Rs. 2.5 thousand crore but in that quarter for those NPAs they are asked to make a provisioning of Rs. 5.5 thousand crore, so even though the profit is Rs. 2000 crore, because of provisioning they will have to show that loss in the books. This has been going on because after they discovered that the NPAs were hidden below the carpet and the Asset Quality Review brought out those NPAs up, since then the provisioning has been done. The so called 'losses' of the banks are not because of their operations, operations are predominantly in profit, but it is because of this excessive provisioning which is being made. It is an accounting process so that you bring back the health of the banks to normal, assuming some part of it is not recovered and from the

last quarter onwards the curve which was moving up, because of this provisioning is now moving down. In every quarter after quarter bulk of the provisioning having already been made, now the operational profits will start reflecting. They did reflect in the last quarter; they will reflect in the current quarter and as more IBC recoveries come, it will further reflect and, therefore, the curve of NPAs will start going down.

HON. SPEAKER: Dr. Kirit Somaiya, please put a short question.

डॉ. किरीट सोमैया : माननीय अध्यक्ष महोदया, बैंकों में जो कैपिटल एडिक्वेसी रेश्यो लिक्विडिटी की समस्या पीएसयू में हुई है, माननीय मंत्री जी ने जैसा रीकैपिटलाइजेशन, रिकवरी एंड रीस्ट्रक्चरिंग कहा, अभी फिलहाल यह घोषणा हुई है कि बैंक ऑफ बड़ौदा के साथ देना बैंक और विजया बैंक का मर्जर किया जाएगा तो इस प्रकार के पीएसयूज के जो 11 बिग बैंक्स हैं, इनके बारे में सरकार और कौन से कदम उठाने वाली है तथा और कौन से मर्जर आने वाले हैं, मंत्री जी कृपया उसके बारे में बतायें।

श्री अरुण जेटली: अध्यक्ष जी, अगला प्रश्न इसी विषय पर है, लेकिन मैं इतना इंडिकेट कर दूँ कि फिलहाल सरकार का जो डिजीजन था, वह इन तीन बैंक्स के संबंध में था, जब अगले प्रश्न के उत्तर में पूछा जाएगा, मैं इसे और स्पष्ट कर दूँगा...(व्यवधान)

HON. SPEAKER: The next question is not coming.

... (Interruptions)

श्री निशिकान्त दुबे : सस्पेंड हो गया तो क्वेश्चन थोड़े ही खत्म हो जाएगा।

HON. SPEAKER: It happens. होता है, आप एक नया सवाल खड़ा मत करो।

SHRI ARUN JAITLEY: Since that question has been suspended, I will clarify.

What is the purpose of amalgamation? आज 21 पब्लिक सैक्टर बैंक्स हैं, इनमें से 11 करेक्टिव एक्शन में हैं और जो करेक्टिव एक्शन में चला जाता है, उसकी ऋण देने की

क्षमता नहीं रहती। इस परिस्थिति में जब बैंक्स का स्वास्थ्य ठीक करना है तो उसका एक एफर्ट है कि आप उसमें और कैपिटल डालिए, यह एक लेगेसी प्राब्लम था, जो हम लोगों के सिर के ऊपर आया।

दूसरा इसका प्रयास है कि लोन्स को रिकवर करने की कोशिश कीजिए। जो पुरानी मैकेनिज्म सरफाजी एक्ट, सीका एक्ट और डीआरटी की थी, वे इतनी धीमी थीं कि उनसे बहुत ज्यादा रिकवरी नहीं हो पा रही थीं और एन.पी.एज. बहुत हो रहे थे।

उसके अतिरिक्त रिजर्व बैंक ने रीस्ट्रक्चरिंग के कई सक्क्युलर्स निकाले थे, वह भी अपने आप में बहुत प्रभावी नहीं हो पाए थे, रिकवरीज़ के अंदर। पहला महत्वपूर्ण रिकवरी का जो कदम आया है, वह इन्सॉल्वेंसी बैंक्रप्सी कोड आया है, जिसके तहत तुरंत आप केस डालते हैं, एक रेज़ोल्यूशन प्रोफेशनल एपॉइंट होता है, केस एडमिट होता है तो जिस मैनेजमेंट ने एनपीए किया है और कंपनी को उजाड़ा है, वह बाहर चली जाती है, रेज़ोल्यूशन प्रोफेशनल आ जाता है और कमेटी ऑफ क्रेडिटर्स तय करती है कि एक बिडिंग प्रोसेस के थ्रू कौन नया व्यक्ति पैसा लाएगा और इस कंपनी को दोबारा खड़ा करेगा। इससे रोजगार भी बच जाता है, इससे ऐसेट भी प्रोटेक्ट हो जाता है और डिफॉल्टिंग मैनेजमेंट बाहर चली जाती है। यह आज की व्यवस्था है, जिससे काफी लाभ हुआ है।

मैंने कल ही उसका एक आंकलन लिखा है, जिसमें लगभग तीन लाख करोड़ रुपये के आस-पास, यह पिछले दो साल में आईबीसी लागू होने के बाद, हम लोग बैंकिंग सिस्टम में वापस उस प्रक्रिया से ला पाएंगे। अब ये मर्जर के पीछे क्या उद्देश्य हैं? इससे पहले बैंकों की जो स्थिति थी, स्टेट बैंक ऑफ इंडिया के साथ पांच उसके सब्सिडियरी बैंक्स और एक भारतीय महिला बैंक, जिसमें केवल 40 ब्रांचिस थीं, कम्पटीटिव एन्वॉयरमेंट में छोटे बैंकों की सर्वाइव करने की, कम्पटीशन करने की, कई बार क्षमता भी कम हो जाती है तो वह मर्जर किया, वह सक्सेसफुल एक्सपेरिमेंट था। मैं स्पष्ट कर दूँ कि एक आश्वासन हम हमेशा देते हैं कि किसी व्यक्ति का रोजगार नहीं जाएगा और वह जो मर्जर हुआ, उसके बाद जिस ज़ोन में कर्मचारी होता है, उसको अपने ज़ोन

से बाहर नहीं भेजा जाता है। जो कश्मीर में है, उसको कश्मीर में ही पोस्टिंग मिलती है। जो दक्षिण भारत में था, केरल में था, त्रावणकोर कोचीन बैंक में था, जहां-जहां उसकी ब्रांचिस हैं, वहीं पोस्टिंग मिलती है और वह सक्सेसफुल एक्सपेरिमेंट हुआ। मर्जर के पीछे क्या होता है, जैसे यह जो मौजूदा मर्जर तीन दिन पहले हुआ है, जिसकी घोषणा की है, बैंक ऑफ बड़ौदा बड़ा बैंक है, उसके अतिरिक्त विजया बैंक और देना बैंक है। देना बैंक पीसीए बैंक है, यानि प्रॉम्प्ट करेक्टिव एक्शन में है, ऋण नहीं दे पाता है, उस पर बहुत हाई एनपीएज हैं। इन तीनों को मर्ज करने के बाद दो बैंक्स उनमें ऐसे हैं, जिनका स्वास्थ्य अच्छा है, एक का कमज़ोर है, मर्ज करने के बाद एक बड़ी एनटिटी बनती है, जो स्टेट बैंक के बाद नंबर दो सबसे बड़ा बैंक इस देश का होगा। संख्या कम होगी, लेकिन स्टेट बैंक की क्षमता वाले प्रभावी बैंक्स होंगे और उनकी सर्वाइवल उनकी कम्पेटिटिव एंवायरमेंट में एग्जिस्टेंस अपने आप में और सरल होती है। इसका दूसरा लाभ देखिए कि जो कॉस्ट ऑफ लैण्डिंग होती है, जो बॉरोइंग होती है, आपकी जब क्षमता बढ़ती है और आपके आंकड़े बहुत अच्छे रहते हैं, तो जिस दर के ऊपर आपको पैसा मिलता है, कॉस्ट ऑफ बॉरोइंग और सस्ती हो जाती है तो बैंक्स के लिए सर्वाइव करना और सरल हो जाता है।

इसका तीसरा उद्देश्य होता है कि मान लीजिए कि एक इलाके में तीनों बैंक्स की ब्रांचिस थीं, वह तो मल्टीप्लीकेशन ऑफ एनर्जी है, वहां एक बैंक भी हो सकता है, इन तीन में से और बाकी दो का क्या करेंगे, उसको उस जगह आप रीएलोकेट कर सकते हैं, जहां दूर-दूर तक कोई ब्रांच नहीं है। इसलिए इकॉनमीज़ ऑफ स्केल के जितने लाभ हैं, इसको ताकत देना, कॉस्ट ऑफ बॉरोइंग को नीचे लाना, बैंकिंग को स्प्रेड करना और उसके साथ-साथ जो कमज़ोर बैंक है, जो अपने आप में पर्याप्त रूप में सर्वाइव नहीं कर पाएगा, उसको इसके साथ मर्ज कर पाना ताकि वह कम्पेटिटिव एंवायरमेंट में बड़े बैंक का हिस्सा बन जाए। इन छोटे बैंक के कर्मचारियों को अपने आप में एक बड़े बैंक का हिस्सा बन कर एक लाभ मिलता है। इसलिए अल्टीमेट रोडमैप यही है कि इस देश में जैसे स्टेट बैंक ऑफ इण्डिया एक बहुत स्टेबल और इकॉनोमिकली फाइनेंशियली स्ट्रॉन्ग बैंक है, उसी

प्रकार के नंबर दो का एक बैंक, बैंक ऑफ बड़ौदा, विजया बैंक और देना बैंक के मर्जर के साथ एक एंटीटी बनेगी।

श्रीमती रंजीत रंजन: अध्यक्ष महोदया, मैं सिर्फ यह पूछना चाहती हूँ कि जो किरीट सोमैया जी पूछ रहे थे कि देना बैंक, विजया बैंक और बैंक ऑफ बड़ौदा को आप विलय करने जा रहे हैं, क्या यह वही तो नहीं है कि एनपीए जिनसे निकलवाना चाहिए था, उसको न निकाल कर जिस तरह से नोटबंदी कर के सवा सौ करोड़ लोगों को लाइनों में खड़ा किया गया? इन बैंकों के जो कर्मचारी हैं, they are not satisfied with that. वे कह रहे हैं कि बहुत लोगों की नौकरियां जाएंगी तो इससे जितना कि बैनिफिट नहीं है, क्या उससे ज्यादा एम्प्लॉयमेंट का लॉस होगा?

श्री अरुण जेटली : मैडम, दोनों प्रश्नों के भाग जो माननीय सदस्य ने पूछे हैं, वे गलत आधार पर हैं। इससे एनपीएज़ वापस आ रहे हैं। एक वक्त था, जब इन बैंकों को लुटाया जा रहा था, आज उनको बचाया जा रहा है। ...(व्यवधान) इसमें हम लोग स्पष्ट रहे हैं और इसलिए यह प्रश्न जो लुटाने का है, अपनी तरफ अगर आप पूछतीं तो शायद इसका बेहतर उत्तर आपको मिल जाता।

जहां तक नौकरियों का सवाल है, बड़ा सिंपल सिद्धांत है, आप यह प्रश्न पूछने से पहले कि अगर एक कमज़ोर संस्था है। ...(व्यवधान)

HON. SPEAKER: You please complete. Nothing will go on record.

...(Interruptions)... *

माननीय अध्यक्ष: प्रश्न पूछा है तो उत्तर समझो, जो प्रश्न पूछा है उसी का उत्तर आ रहा है।

...(व्यवधान)

श्री अरुण जेटली : माननीय अध्यक्ष जी, मैंने पहले प्रश्न के उत्तर में ही कह दिया। ...(व्यवधान)

* Not recorded.

माननीय अध्यक्ष: आप बैठिए। आप पूरा उत्तर सुनिए। ऐसा नहीं होता है, रंजीत रंजन जी, बैठिए।

Nothing will go on record.

...(Interruptions)... *

श्री अरुण जेटली : अध्यक्ष जी, मैंने प्रश्न के उत्तर में स्पष्ट कर दिया कि किसी की नौकरी नहीं जाती है। ...(व्यवधान)

माननीय अध्यक्ष: आपने यह बता दिया था।

...(व्यवधान)

HON. SPEAKER: Mr. Minister, you answer the question.

... (Interruptions)

HON. SPEAKER: Nothing will go on record.

...(Interruptions)... *

SHRI ARUN JAITLEY: Madam, there is a principle in economics. When do people lose jobs? When they are economically fragile and weak entities which go to closure that people lose jobs. When they become stronger, they create more jobs. That is the basic principle of economy and that is what we are trying to do.

* Not recorded.

(Q. 344)

SHRI GEORGE BAKER : Madam, I just have one or two small questions.

HON. SPEAKER: Yes, you can ask two questions.

SHRI GEORGE BAKER : The first one is not a question. First of all, I want to thank you for bringing sanity into this House again after over 1 ½ years.

I had asked the question about purchase of land and Stamp Duty. When we talk about Stamp Papers, eventually our mind normally goes into this attitude that Stamp Papers are meant only for the rich people who are buying properties all over. It is a State issue. They are buying land for their residence or for their business etc. But it also includes agriculturists and we, no doubt, in India have landlords with large landholdings and then we also have those poor farmers who have a very tough time, scraping money.

HON. SPEAKER: But what is your question? Stamp Duty is a State Subject.

SHRI GEORGE BAKER : It is a State Subject. But what we are talking about is that in the case of these farmers, we are all asking for farmers to have a minimum sale price throughout the country. For those poor farmers, why can we not have a permanent Stamp Duty throughout the country?

SHRI ARUN JAITLEY: Madam, this issue of Stamp Duty is governed by List II of the Seventh Schedule, which is a State List. Entry 63 clearly deals with Stamp Duty, it is a State Subject and, therefore, being a State Subject, the Centre is constitutionally disabled from having a uniform rate. So, there is no proposal that the Centre has to shift any Entry from the State List to the Union List. Today, there is no occasion for that. The system seems to be working and

if concessions are to be shown to any particular section of the society, it is for the State Governments to do so. The only residuary part of Stamp Duty which comes within the domain of the Centre relates to shares, securities etc. and it has nothing to do with immovable property which is entirely in the domain of States.

HON. SPEAKER: Do you have a second supplementary?

SHRI GEORGE BAKER : I do not have any second question.

HON. SPEAKER: Question No. 345, Shri Asaduddin Owaisi - Not present.

Hon. Minister.

(Q. 345)

SHRI K.C. VENUGOPAL: Madam Speaker, the term of the 16th Lok Sabha is coming to an end. We are talking about various diseases now. I would like to draw your attention that the hon. Health Minister had given an assurance to this House that an All India Institute of Medical Sciences would be given to the State of Kerala and already three years have been completed. This is the last Session of this Lok Sabha and only the Budget Session is remaining. Kerala is vulnerable to many diseases and a lot of new diseases are also coming there. So, I would like to know from the Health Minister whether the Government is going to sanction that Institute for the State of Kerala. I want to know whether the Minister is going to fulfil his earlier assurance.

HON. SPEAKER: The question is on malaria. If the Minister wants to reply, I have no objection to that.

SHRI JAGAT PRAKASH NADDA: The Government of India is committed that we will be providing All India Institute of Medical Sciences in a phased manner to every State and it is being done accordingly. Kerala is also one of the States where we have considered it, but it is being done in a phased manner.

माननीय अध्यक्ष : भैरों प्रसाद मिश्रा

श्री भैरों प्रसाद मिश्र: धन्यवाद अध्यक्ष महोदया, मैं अपनी सरकार को और माननीय स्वास्थ्य मंत्री जी को बधाई देना चाहता हूँ कि उनके प्रयासों से एवं हमारी सरकार के प्रयासों से मलेरिया से जो मौतें होती थीं, उनमें काफी कमी आई है। अभी भी बहुत से क्षेत्र ऐसे हैं, जहाँ पर इसका प्रभाव विशेषकर नए-नए मलेरिया के कीटाणु जैसे डेंगू है, अन्य चीजें हैं, अब ज़्यादा फैल रही हैं। मैं विशेष

तौर से कहना चाहूँगा कि उन क्षेत्रों में जो आकांक्षा जनपद घोषित किए गए हैं, जैसे मेरे क्षेत्र में भी चित्रकूट जनपद है और ऐसे क्षेत्रों में जो पिछड़े जिले हैं और जहाँ पर इन सभी चीज़ों का अभाव है। स्वास्थ्य सेवाओं का भी अभाव है। क्या उन क्षेत्रों में इन सब के लिए, विशेषकर जो नई-नई बीमारियाँ मच्छरों से फैल रही हैं, उनके लिए क्या वे कुछ विशेष व्यवस्था करने की कृपा करेंगे?

श्री जगत प्रकाश नड्डा : माननीय अध्यक्ष महोदया, सबसे पहले मैं सब के साथ शेयर कर दूँ कि आप सब के सहयोग से वर्ल्ड मलेरिया रिपोर्ट जो है, उसमें इसके 3 मिलियन इंसिडेंस घटे हैं, जिसको वर्ल्ड बैंक ने वर्ल्ड मलेरिया रिपोर्ट में ऐप्रिशिएट भी किया है। उसी तरीके से जो डेथ इंसिडेंस हैं, वह 194 से घटकर वर्ष 2017 में 54 पर आ गई हैं। मलेरिया में बहुत तीव्र गति से सब के सहयोग से हमने इसको कंट्रोल करने का प्रयास किया है। जहाँ तक डेंगू का सवाल है, जहाँ तक अन्य कम्युनिकेबल डिजीजेज का सवाल है, उस पर हमारा लगातार प्रयास चल रहा है। स्टेट्स के साथ बातचीत करते हुए उस पर हमें जो सीजनल अप्रोच लेना चाहिए, उसके लिए जो रेक्टिफिकेशन करना चाहिए, उसके लिए स्टेट्स से बातचीत करते हुए हर प्रोटोकॉल को हम फॉलो कर रहे हैं। स्टेट्स को हम टाइमली बताते हैं कि यह प्रोटोकॉल इसमें फॉलो करने की ज़रूरत है। आप देखेंगे कि उसमें भी जो डेथ इंसिडेंसेस हैं, वह घटी है। उसको हम और आगे बढ़ाने का प्रयास कर रहे हैं।

HON. SPEAKER: Question No. 347 – Shrimati Neelam Sonkar – Not present.

Hon. Minister.

... (Interruptions)

HON. SPEAKER: Is there no supplementary also? क्या आज हिन्दी से प्रेम नहीं है?

श्री अजय मिश्रा टेनी।

(Q. 347)

श्री अजय मिश्रा टेनी : माननीय अध्यक्ष महोदया, जैसा कि राष्ट्रपति जी द्वारा जो राजभाषा का प्रतिवर्ष कार्यक्रम दिया जाता है, उसमें विदेशों में भी हमारे जो कार्यालय कार्यरत हैं, उनमें 50 प्रतिशत काम राजभाषा में करना अनिवार्य होता है, लेकिन जैसे हम देश के कार्यालयों का निरीक्षण करते हैं, उसके लिए वित्तीय संसाधन उपलब्ध करवाए जाते हैं, लेकिन विदेशों में जो हमारे कार्यालय हैं, वे 50 प्रतिशत काम राजभाषा में कर रहे हैं या नहीं कर रहे हैं उसके लिए कोई वित्तीय संसाधन निरीक्षण के लिए राजभाषा समिति को उपलब्ध नहीं करवाए जाते हैं। मैं माननीय वित्त मंत्री जी से जानना चाहता हूँ कि क्या आने वाले समय में विदेशों में भी हमारा राजभाषा का कामकाज 50 प्रतिशत हो रहा है या नहीं हो रहा है, इसके निरीक्षण के लिए राजभाषा समिति को वित्तीय संसाधन उपलब्ध करवाकर विदेशों में निरीक्षण का अवसर देंगे?

वित्त मंत्री तथा कॉर्पोरेट कार्य मंत्री (श्री अरुण जेटली): माननीय सदस्य का जो सुझाव है, वह मैं मद्देनजर रखूँगा।

HON. SPEAKER: Question No. 348 – Shri Nagar Rodmal – Not present.

Hon. Minister.

(Q. 348)

श्री गणेश सिंह : माननीय अध्यक्ष महोदया, 'आयुष्मान भारत योजना' में पूरे देश भर में जो यह योजना शुरू हुई है, अब तक इसमें सात लाख से ज्यादा लोग लाभान्वित हुए हैं, लेकिन इसमें जो व्यावहारिक कठिनाई आ रही है, कई राज्यों ने अभी तक इसमें सहमति नहीं दी है। जिन अस्पतालों का चिन्हांकन हुआ है उन अस्पतालों में भी अभी दूसरे राज्य के अगर मरीज जाते हैं तो उनको नहीं लिया जाता है। मैं माननीय मंत्री जी से निवेदन करूंगा कि वह राज्यों के साथ बातचीत करें ताकि इस योजना का प्रभावी रूप से लोगों को लाभ मिल सके।

12 00 hrs

इस योजना में जितने लोग लाभान्वित होने वाले हैं, उनका जल्दी से जल्दी गोल्डन कार्ड बन जाए ताकि उन्हें पूरी तरह से लाभ मिल सके।

महोदया, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ

श्री जगत प्रकाश नड्डा : महोदया, जहाँ तक "आयुष्मान भारत योजना" का सवाल है, this is one of the world's largest health coverage schemes. यह दुनिया की सबसे बड़ी हेल्थ कवरेज स्कीम है। यह स्कीम पेपरलेस है, कैशलेस है और पोर्टेबल है। 100 दिन हुए हैं और 100 दिनों में 7 लाख से ज्यादा जानलेवा बीमारियों का इलाज हो चुका है। 900 करोड़ रुपये की बिलिंग हो चुकी है और इससे लोगों को लाभ मिल चुका है। 16,000 के आसपास एम्पैनल्ड हॉस्पिटल्स एप्लीकेशंस में हैं और हम ज्यादा से ज्यादा लोगों को शामिल करने की कोशिश कर रहे हैं। लगभग 7.5 करोड़ लाभार्थियों को चिड़ियाँ चली गई हैं। कोई भी व्यक्ति, जो इसके बारे में जानना चाहता है, वह सीएससी से जान सकता है, वह अपने कॉल सेन्टर से जान सकता है, वह पीएमजय की वेबसाइट पर जाकर इंकवायरी कर सकता है। वह किसी भी सरकारी अस्पताल में जा सकता है, अपना गोल्डन कार्ड बनवा सकता है और उससे उसे इलाज मिल सकता है। अगर माननीय सदस्य के पास कोई स्पेसिफिक विषय आया हो तो वे मेरे ध्यान में लाएं, मैं उसे जरूर देखूंगा। लाभार्थियों को लाभ मिल रहा है, इसीलिए 100 दिनों के अन्दर इतने लोगों को इसका लाभ मिल चुका है।

माननीय अध्यक्ष : शायद उन्होंने स्टेट का पूछा था।

श्री गणेश सिंह: महाराष्ट्र के भीतर नागपुर एक ऐसा सेंटर है, जहाँ हमारे यहाँ के लोग जाते हैं, लेकिन वहाँ कोई भी अस्पताल वाला उनको नहीं ले रहा है।

माननीय अध्यक्ष : अभी कुछ नहीं, आपकी बात हो गई है।

श्री जगत प्रकाश नड्डा : माननीय सदस्य, मुझे उस बारे में अलग से बताएं, मैं उसकी जानकारी ले लूँगा।

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं, मामले महत्वपूर्ण हैं, तथापि इनके लिए कार्यवाही में व्यवधान डालना आवश्यक नहीं है। इन मामलों को अन्य अवसरों पर उठाया जा सकता है। हम अवसर देंगे, इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

12 02 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table.

महिला और बाल विकास मंत्रालय में राज्य मंत्री तथा अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (डॉ. वीरेन्द्र कुमार): मैं श्रीमती मेनका संजय गांधी की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

1. सेंट्रल सोशल वेलफेयर बोर्ड, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
2. सेंट्रल सोशल वेलफेयर बोर्ड, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10453/16/19]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Madam, I beg to lay on the Table:-

1. A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2017-2018, alongwith Audited Accounts.
2. A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2017-2018.

[Placed in Library, See No. LT 10454/16/19]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2017-2018.

[Placed in Library, See No. LT 10455/16/19]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10456/16/19]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10457/16/19]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10458/16/19]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2017-2018, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2017-2018.

[Placed in Library, See No. LT 10459/16/19]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10460/16/19]

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2017-2018.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10461/16/19]

(8) A copy of the Indian Central Council (Election) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.714(E) in Gazette of India dated 27th July, 2018 under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970 together with a corrigendum thereto published in Notification No.G.S.R.1020(E) in Gazette of India dated 11th October, 2018.

[Placed in Library, See No. LT 10462/16/19]

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973:-

(i) The Homoeopathy Central Council (Election) Amendment Rules, 2018 published in Notification No. G.S.R.713(E) in Gazette of India dated 30th July, 2018.

(ii) The Homoeopathy (Post Graduate Degree Course) M.D.(Hom.) Amendment Regulations, 2018 published in Notification No. 12-11/2010-CCH(Pt.II)(1) in Gazette of India dated 17th December, 2018.

(iii) The Homoeopathy (Degree Course) Amendment Regulations, 2018 published in Notification No. 12-13/2006-CCH(Pt.V) in Gazette of India dated 14th December, 2018.

(iv) The Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Amendment Regulations, 2018 published in Notification No. 12-15/2012-CCH(Pt.) in Gazette of India dated 18th December, 2018.

[Placed in Library, See No. LT 10463/16/19]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND
MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND
CLIMATE CHANGE (DR. MAHESH SHARMA): Madam, I beg to lay on the
Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the years 2015-2016 and 2016-2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10464/16/19]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2017-2018.

[Placed in Library, See No. LT 10465/16/19]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10466/16/19]

(5) A copy of Notification No. S.O.6147(E) (Hindi and English versions) published in Gazette of India dated 13th December, 2018, making certain amendments in the Notification No. S.O.394(E) dated 16th April, 1987 under Section 19 of the Environment (Protection) Act, 1986.

[Placed in Library, See No. LT 10467/16/19]

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा) : महोदया, मैं कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

1. भारत ब्रॉडबैंड नेटवर्क लिमिटेड, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।
2. भारत ब्रॉडबैंड नेटवर्क लिमिटेड, नई दिल्ली के वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10468/16/19]

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10469/16/19]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10470/16/19]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Maharashtra Metro Rail Limited, Nagpur, for the year 2017-2018.

(ii) Annual Report of the Maharashtra Metro Rail Limited, Nagpur, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10471/16/19]

(b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10472/16/19]

(c) (i)Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2017-2018.

(ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10473/16/19]

(d) (i)Review by the Government of the working of the Lucknow Metro Rail Corporation Limited, Lucknow, for the year 2017-2018.

(ii) Annual Report of the Lucknow Metro Rail Corporation Limited, Lucknow, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10474/16/19]

(e) (i)Review by the Government of the working of the NBCC (India) Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the NBCC (India) Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10475/16/19]

(f) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2017-2018.

(ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2017-2018 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10476/16/19]

(g) (i) Review by the Government of the working of the Kochi Metro Rail Limited, Kochi, for the year 2017-2018.

(ii) Annual Report of the Kochi Metro Rail Limited, Kochi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10477/16/19]

(h) (i) Review by the Government of the working of the Metro-Link Express for Gandhinagar and Ahmedabad (Mega) Company Limited, Gandhinagar, for the year 2017-2018.

(ii) Annual Report of the Metro-Link Express for Gandhinagar and Ahmedabad (Mega) Company Limited, Gandhinagar, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10478/16/19]

(i) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2017-2018.

(ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10479/16/19]

(4) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

[Placed in Library, See No. LT 10480/16/19]

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2017-2018 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10481/16/19]

(b) (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2017-2018.

(ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10482/16/19]

(6) A copy of the Land Pooling Regulations, 2018 (Hindi and English versions) published in Notification No. S.O.5384(E) in Gazette of India dated 24th October, 2018, under Section 58 of the Delhi Development Act, 1957.

[Placed in Library, See No. LT 10483/16/19]

(7) A copy each of the following Notifications (Hindi and English versions) under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002:-

(i) The Metro Railway (Carriage and Ticket) Amendment Rules, 2018 published in Notification No. G.S.R.837(E) published in Gazette of India dated 6th September, 2018.

(ii) The Bangalore Metro Railway (Carriage and Ticket) Amendment Rules, 2018 published in Notification No. G.S.R.838(E) published in Gazette of India dated 6th September, 2018.

(iii) The Chennai Metro Railway (Carriage and Ticket) Amendment Rules, 2018 published in Notification No. G.S.R.839(E) published in Gazette of India dated 6th September, 2018.

[Placed in Library, See No. LT 10484/16/19]

(8) A copy of the Notification No. S.O.1216(E) (Hindi and English versions) published in Gazette of India dated 19th April, 2017 appointing the 1st day of May, 2017 as the date on which the provisions, mentioned therein, of the Real Estate (Regulation and Development) Act, 2016 shall come into force issued under sub-section (3) of Section 1 of the said Act.

[Placed in Library, See No. LT 10485/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table:--

(1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/48 in Gazette of India dated 30th November, 2018.

(ii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Fourth Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/49 in Gazette of India dated 30th November, 2018.

(iii) The Securities and Exchange Board of India (Mutual Funds)(Third Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/50 in Gazette of India dated 6th December, 2018.

(iv) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers)(Second Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/27 in Gazette of India dated 30th July, 2018.

[Placed in Library, See No. LT 10486/16/19]

(2) A copy of the Notification No. S.O.6142(E) (Hindi and English versions) published in Gazette of India dated 12th December, 2018, regarding acceptance of resignation of Shri Shaktikanta Das as member of Fifteenth Finance Commission under Article 280 of the Constitution read with Section 6 and 8 of the Finance Commission (Miscellaneous Provisions) Act, 1951.

[Placed in Library, See No. LT 10487/16/19]

वित्त मंत्रालय में राज्य मंत्री (श्री शिव प्रताप शुक्ला) : मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) 31 मार्च, 2013 को समाप्त हुए वर्ष के लिए प्रादेशिक ग्रामीण बैंकों के निम्नलिखित वार्षिक प्रतिवेदनों तथा लेखाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षक का प्रतिवेदन:-

(एक) इलाहाबाद यूपी ग्रामीण बैंक, इलाहाबाद

[Placed in Library, See No. LT 10488/16/19]

(दो) आंध्र प्रदेश ग्रामीण विकास बैंक, वारंगल

[Placed in Library, See No. LT 10489/16/19]

(तीन) आंध्र प्रगति ग्रामीण बैंक, कडापा

[Placed in Library, See No. LT 10490/16/19]

(चार) अरुणाचल प्रदेश रूरल बैंक, नाहरलागुन

[Placed in Library, See No. LT 10491/16/19]

(पांच) असम ग्रामीण विकास बैंक, गुवाहाटी

[Placed in Library, See No. LT 10492/16/19]

- (छह) बंगिया ग्रामीण विकास बैंक, बेरहामपुर
[Placed in Library, See No. LT 10493/16/19]
- (सात) बड़ौदा गुजरात ग्रामीण बैंक, भरुच
[Placed in Library, See No. LT 10494/16/19]
- (आठ) बड़ौदा राजस्थान क्षेत्रीय ग्रामीण बैंक, अजमेर
[Placed in Library, See No. LT 10495/16/19]
- (नौ) बड़ौदा उत्तर प्रदेश ग्रामीण बैंक, रायबरेली
[Placed in Library, See No. LT 10496/16/19]
- (दस) बिहार ग्रामीण बैंक, बेगूसराय
[Placed in Library, See No. LT 10497/16/19]
- (ग्यारह) सेंट्रल मध्य प्रदेश ग्रामीण बैंक, छिंदवाड़ा
[Placed in Library, See No. LT 10498/16/19]
- (बारह) चैतन्य गोदावरी ग्रामीण बैंक, गुंटूर
[Placed in Library, See No. LT 10499/16/19]
- (तेरह) छत्तीसगढ़ राज्य ग्रामीण बैंक, रायपुर
[Placed in Library, See No. LT 10500/16/19]
- (चौदह) देना गुजरात ग्रामीण बैंक, गांधीनगर
[Placed in Library, See No. LT 10501/16/19]
- (पन्द्रह) एलाक्वाई देहाती बैंक, श्रीनगर
[Placed in Library, See No. LT 10502/16/19]
- (सोलह) ग्रामीण बैंक ऑफ आर्यवर्त, लखनऊ
[Placed in Library, See No. LT 10503/16/19]

- (सत्रह) हिमाचल प्रदेश ग्रामीण बैंक, मंडी
[Placed in Library, See No. LT 10504/16/19]
- (अठारह) जम्मू और कश्मीर ग्रामीण बैंक, जम्मू
[Placed in Library, See No. LT 10505/16/19]
- (उन्नीस) झारखंड ग्रामीण बैंक, रांची
[Placed in Library, See No. LT 10506/16/19]
- (बीस) कर्नाटक विकास ग्रामीण बैंक, धारवाड़
[Placed in Library, See No. LT 10507/16/19]
- (इक्कीस) काशी गोमती सम्युत ग्रामीण बैंक, वाराणसी
[Placed in Library, See No. LT 10508/16/19]
- (बाईस) कावेरी ग्रामीण बैंक, मैसूर
[Placed in Library, See No. LT 10509/16/19]
- (तेईस) केरल ग्रामीण बैंक, मल्लापुरम
[Placed in Library, See No. LT 10510/16/19]
- (चौबीस) लंगपी देहंगी रूरल बैंक, दिफू
[Placed in Library, See No. LT 10511/16/19]
- (पच्चीस) मध्यांचल ग्रामीण बैंक, सागर
[Placed in Library, See No. LT 10512/16/19]
- (छब्बीस) मध्य बिहार ग्रामीण बैंक, पटना
[Placed in Library, See No. LT 10513/16/19]
- (सत्ताईस) महाराष्ट्र ग्रामीण बैंक, औरंगाबाद
[Placed in Library, See No. LT 10514/16/19]

- (अट्ठाईस) मालवा ग्रामीण बैंक, संगरूर
[Placed in Library, See No. LT 10515/16/19]
- (उनतीस) मणिपुर रूरल बैंक, इम्फाल
[Placed in Library, See No. LT 10516/16/19]
- (तीस) मेघालय रूरल बैंक, शिलांग
[Placed in Library, See No. LT 10517/16/19]
- (इकतीस) मिजोरम रूरल बैंक, आईजोल
[Placed in Library, See No. LT 10518/16/19]
- (बत्तीस) नागालैंड रूरल बैंक, कोहिमा
[Placed in Library, See No. LT 10519/16/19]
- (तैंतीस) नर्मदा झाबुआ ग्रामीण बैंक, इंदौर
[Placed in Library, See No. LT 10520/16/19]
- (चैंतीस) ओडिशा ग्राम्य बैंक, भुवनेश्वर
[Placed in Library, See No. LT 10521/16/19]
- (पैंतीस) पल्लवन ग्राम बैंक, सेलम
[Placed in Library, See No. LT 10522/16/19]
- (छत्तीस) पांड्यन ग्राम बैंक, विरुधुनगर
[Placed in Library, See No. LT 10523/16/19]
- (सैंतीस) पश्चिम बंग ग्रामीण बैंक, हावड़ा
[Placed in Library, See No. LT 10524/16/19]
- (अड़तीस) प्रगति कृष्णा ग्रामीण बैंक, बल्लारी
[Placed in Library, See No. LT 10525/16/19]

(उनतालीस) प्रथमा बैंक, मुरादाबाद

[Placed in Library, See No. LT 10526/16/19]

(चालीस) पुदुवई भरतियार ग्राम बैंक, पुदुचेरी

[Placed in Library, See No. LT 10527/16/19]

(इकतालीस) पंजाब ग्रामीण बैंक, कपूरथला

[Placed in Library, See No. LT 10528/16/19]

(बयालीस) पूर्वांचल बैंक, गोरखपुर

[Placed in Library, See No. LT 10529/16/19]

(तैंतालीस) राजस्थान मरुधरा ग्रामीण बैंक, जोधपुर

[Placed in Library, See No. LT 10530/16/19]

(चवालीस) सप्तगिरि ग्रामीण बैंक, चित्तूर

[Placed in Library, See No. LT 10531/16/19]

(पैंतालीस) सर्व हरियाणा ग्रामीण बैंक, रोहतक

[Placed in Library, See No. LT 10532/16/19]

(छियालीस) सर्व यू.पी. ग्रामीण बैंक, मेरठ

[Placed in Library, See No. LT 10533/16/19]

(सैंतालीस) सौराष्ट्र ग्रामीण बैंक, राजकोट

[Placed in Library, See No. LT 10534/16/19]

(अड़तालीस) सतलज ग्रामीण बैंक, बठिंडा

[Placed in Library, See No. LT 10535/16/19]

(उनचास) तेलंगाना ग्रामीण बैंक, हैदराबाद

[Placed in Library, See No. LT 10536/16/19]

(पचास) त्रिपुरा ग्रामीण बैंक, अगरतला

[Placed in Library, See No. LT 10537/16/19]

(इक्यावन) उत्कल ग्रामीण बैंक, बोलंगीर

[Placed in Library, See No. LT 10538/16/19]

(बावन) उत्तर बंगा क्षेत्रीय ग्रामीण बैंक, कूच बिहार

[Placed in Library, See No. LT 10539/16/19]

(तिरपन) उत्तर बिहार ग्रामीण बैंक, मुजफ्फरपुर

[Placed in Library, See No. LT 10540/16/19]

(चौवन) उत्तराखंड ग्रामीण बैंक, देहरादून

[Placed in Library, See No. LT 10541/16/19]

(पचपन) वनांचल ग्रामीण बैंक, दुमका

[Placed in Library, See No. LT 10542/16/19]

(छप्पन) विदर्भ कोंकण ग्रामीण बैंक, नागपुर

[Placed in Library, See No. LT 10543/16/19]

(2) आयकर अधिनियम, 1961 की धारा 296 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) आयकर (14वां संशोधन) नियम, 2018, जो 18 दिसम्बर, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1217(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

(दो) आयकर (13वां संशोधन) नियम, 2018, जो 18 दिसम्बर, 2018 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 6054(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

(तीन) का.आ. 6053(अ), जो 6 दिसम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा धारा 115 अछ के अंतर्गत विदेशी बैंक की भारतीय शाखा के संपरिवर्तन को, संपरिवर्तन द्वारा पूरी की जाने वाली शर्तों को विनिर्दिष्ट करते हुए और साथ ही ऐसे संपरिवर्तन पर आयकर अधिनियम, 1961 के कतिपय उपबंधों के लागू होने में उपांतरणों, अपवादों आदि को भी विनिर्दिष्ट करते हुए सुकर बनाया गया है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 10544/16/19]

3. सीमा-शुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

4.

(एक) सा.नि.का. 533(अ) जो 8 जून, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा अधिहरण या शास्ति के न्यायनिर्णयन के प्रयोजनों के लिए सीमा शुल्क अधिकारियों को शक्तियां सौंपी गई हैं तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.नि.का. 622(अ) जो 11 जुलाई, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 2 अप्रैल, 1997 की अधिसूचना संख्या 12/97-सी.शु. (एन.टी.) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(तीन) शुल्क उग्रहण (सीमा शुल्क दस्तावेज) संशोधन विनियम, 2018, जो 27 जुलाई, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.नि.का. 3687 (अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

(चार) सी कार्गो मैनिफेस्ट एंड ट्रांशिपमेंट (संशोधन) विनियम, 2018, जो 30 जुलाई, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.नि.का. 716 (अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

(पांच) कुरियर इम्पोर्ट्स एंड एक्सपोर्ट्स (क्लीयरेंस) संशोधन विनियम, 2018, जो 3 अगस्त, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.नि.का. 736 (अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

- (छह) कुरियर इम्पोर्ट्स एंड एक्सपोर्ट्स (इलेक्ट्रॉनिक डिक्लेरेशन एंड प्रोसेसिंग) संशोधन विनियम, 2018, जो 3 अगस्त, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.नि.का. 737 (अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।
- (सात) सा.नि.का. 735(अ) जो 3 अगस्त, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जो उसमें उल्लिखित सीमा-शुल्क अधिकारियों को सीमा-शुल्क आयुक्त (अपील) के रूप में कार्य करने के लिए शक्तियां सौंपते हुए उनकी नियुक्ति के बारे में है तथा एक व्याख्यात्मक ज्ञापन।
- (आठ) सीमा शुल्क (अनंतिम मूल्यांकन को अंतिम रूप देना) विनियम, 2018, जो 14 अगस्त, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.नि.का. 779 (अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।
- (नौ) सा.नि.का. 791(अ) जो 21 अगस्त, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 24 अगस्त, 2017 की अधिसूचना संख्या 82/2017-सी.शु. (एन.टी.) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।
- (दस) सा.नि.का. 1085(अ) जो 5 नवम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा सीमा-शुल्क अधिकारियों को कारण बताओ नोटिस के न्यायनिर्णयन के लिए शक्तियां सौंपी गई हैं तथा एक व्याख्यात्मक ज्ञापन।
- (ग्यारह) सी कार्गो मैनिफेस्ट एंड ट्रांशिपमेंट (दूसरा संशोधन) विनियम, 2018, जो 30 अक्टूबर, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.नि.का. 1076 (अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 10545/16/19]

(4) प्रतिस्पर्धा अधिनियम, 2002 की धारा 63 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) का.आ. 6254(अ) जो 21 दिसम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो मध्य बिहार ग्रामीण बैंक और बिहार ग्रामीण बैंक का दक्षिण बिहार ग्रामीण बैंक के रूप में समामेलन के बारे में है।

- (दो) का.आ. 6255(अ) जो 21 दिसम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो पंजाब ग्रामीण बैंक, मालवा ग्रामीण बैंक और सतलज ग्रामीण बैंक के पंजाब ग्रामीण बैंक के रूप में समामेलन के बारे में है।

[Placed in Library, See No. LT 10546/16/19]

- (5) बैंककारी कंपनी (उपक्रमों का अर्जन और अंतरण) अधिनियम, 1970 और 1980 की धारा 9 की उप-धारा (6) के अंतर्गत विजया बैंक और देना बैंक का बैंक ऑफ बड़ौदा के साथ समामेलन स्कीम, 2019 जो 2 जनवरी, 2019 के भारत के राजपत्र में अधिसूचना सं. सा.नि.का. 2(अ) में प्रकाशित हुई थी, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10547/16/19]

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे) : मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) नेशनल इंस्टीट्यूट ऑफ बायोलॉजिकल्स, नोएडा के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल इंस्टीट्यूट ऑफ बायोलॉजिकल्स, नोएडा के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10548/16/19]

(2) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (क) (एक) एचएलएल बायोटेक लिमिटेड, तिरुवनंतपुरम के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) एचएलएल बायोटेक लिमिटेड, तिरुवनंतपुरम का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10549/16/19]

(ख) (एक) एचएलएल इंफ्रा टेक सर्विसेज लिमिटेड, तिरुवनंतपुरम के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

- (दो) एचएलएल इंफ्रा टेक सर्विसेज लिमिटेड, तिरुवनंतपुरम का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10550/16/19]

(ग) (एक) एचएलएल मेडीपार्क लिमिटेड, तिरुवनंतपुरम के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

- (दो) एचएलएल मेडीपार्क लिमिटेड, तिरुवनंतपुरम का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10551/16/19]

- (घ) (एक) एचएलएल लाइफकेयर लिमिटेड, तिरुवनंतपुरम के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

- (दो) एचएलएल लाइफकेयर लिमिटेड, तिरुवनंतपुरम का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10552/16/19]

- (ङ) (एक) गोवा एंटीबायोटिक्स एंड फार्मास्युटिकल्स लिमिटेड, परनेम के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

- (दो) गोवा एंटीबायोटिक्स एंड फार्मास्युटिकल्स लिमिटेड, परनेम का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10553/16/19]

- (च) (एक) एचएलएल मदर एंड चाइल्ड केयर हॉस्पिटल्स लिमिटेड, लखनऊ के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

- (दो) एचएलएल मदर एंड चाइल्ड केयर हॉस्पिटल्स लिमिटेड, लखनऊ का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10554/16/19]

(3) (एक) जवाहरलाल इंस्टीट्यूट ऑफ पोस्टग्रेजुएट मेडिकल एजुकेशन एंड रिसर्च, पुदुचेरी के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) जवाहरलाल इंस्टीट्यूट ऑफ पोस्टग्रेजुएट मेडिकल एजुकेशन एंड रिसर्च, पुदुचेरी के वर्ष 2017-2018 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10555/16/19]

महिला और बाल विकास मंत्रालय में राज्य मंत्री तथा अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (डॉ. वीरेन्द्र कुमार): मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

1. नेशनल कमीशन फॉर प्रोटेक्शन ऑफ चाइल्ड राइट्स, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
2. नेशनल कमीशन फॉर प्रोटेक्शन ऑफ चाइल्ड राइट्स, नई दिल्ली के वर्ष 2017-2018 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10556/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Madam, I beg to lay on the Table:--

(1) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

[Placed in Library, See No. LT 10557/16/19]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (University of Kashmir), Srinagar, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (University of Kashmir), Srinagar, for the year 2017-2018.

[Placed in Library, See No. LT 10558/16/19]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2017-2018.

[Placed in Library, See No. LT 10559/16/19]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2017-2018.

[Placed in Library, See No. LT 10560/16/19]

12 03 hrs

**MESSAGES FROM RAJYA SABHA
AND
BILLS AS PASSED BY RAJYA SABHA ***

SECRETARY -GENERAL: Madam, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) 'I am directed to inform the Lok Sabha that the National Council for Teacher Education (Amendment) Bill, 2018 which was passed by the Lok Sabha at its sitting held on the 23rd July, 2018, has been passed by the Rajya Sabha at its sitting held on the 3rd January, 2019, with the following amendment:-

Clause 1

1. That at page 1, line 4, **for** the word and figure "Act, 2018", the word and figure "Act, 2019" be **substituted**,

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

(ii) 'I am directed to inform the Lok Sabha that the Right of Children to Free and Compulsory Education (Amendment) Bill, 2018 which was passed by the Lok Sabha at its sitting held on the 18th July, 2018, has been passed by the Rajya Sabha at its sitting held on the 3rd January, 2019, with the following amendment:-

* Laid on the Table

Clause 1

1. That at page 1, line 3, **for** the word and figure "Act, 2018", the word and figure "Act, 2019" be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

2. Madam Speaker, I lay on the Table the National Council for Teacher Education (Amendment) Bill, 2018 and the Right of Children to Free and Compulsory Education (Amendment) Bill, 2018, as passed by Lok Sabha and returned by Rajya Sabha with amendment.

12 03 ½ hrs

BUSINESS ADVISORY COMMITTEE

59th Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): Madam, on behalf of Shri Narendra Singh Tomar, I beg to present the Fifty-ninth report of the Business Advisory Committee.

12 04 hrs

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES
(i) 28th and 29th Reports

DR. KIRIT P. SOLANKI (AHMEDABAD): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2018-19): -

- (1) Twenty-eighth Report on Action taken by the Government on the recommendations contained in the Twenty-seventh Report (Fifteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Implementation of schemes for Beedi workers with particular reference to Scheduled Castes and Scheduled Tribes' pertaining to the Ministry of Labour & Employment.
- (2) Twenty-ninth Report on Action taken by the Government on the recommendations contained in the Twelfth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Representation of SCs/STs in Services and Redressal of their grievances and credit facilities being provided by IDBI Bank to SCs/STs' pertaining to the Ministry of Finance (Department of Financial Services).

(ii) Statement

DR. KIRIT P. SOLANKI : I beg to lay on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of the Twenty-first Report (16th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Eleventh Report (16th Lok Sabha) on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Sanchar Nigam Limited (BSNL)' pertaining to the Ministry of Communications (Department of Telecommunications).

12 05 hrs

STANDING COMMITTEE ON ENERGY

(i) 42nd and 43rd Reports

DR. KAMBHAMPATI HARIBABU (VISAKHAPATNAM): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Energy (2018-19):-

- (1) Forty-second Report on 'Stressed/Non-Performing Assets in Gas based Power Plants' pertaining to the Ministry of Power.
- (2) Forty-third Report on 'Hydro Power' pertaining to the Ministry of Power.

(ii) Statements

DR. KAMBHAMPATI HARIBABU : I beg to lay on the Table the following statements (Hindi and English versions) of the Standing Committee on Energy (2018-19):-

- (1) Twenty-ninth Report (Sixteen Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Twenty-sixth Report (Sixteen Lok Sabha) of the Committee on Demands for Grants of the Ministry of Power for the year 2017-18.

- (2) Forty-first Report (Sixteen Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Thirty-eighth Report (Sixteen Lok Sabha) of the Committee on Demands for Grants of the Ministry of Power for the year 2018-19.
-

12 05 ½ hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Urban Development on Demands for Grants (2018-19) pertaining to the Ministry of Housing and Urban Affairs*

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Urban Development on Demands for Grants (2018-19) pertaining to the Ministry of Housing and Urban Affairs.

* Laid on the Table and also placed in Library, See No. LT 10561/16/19

12 06 hrs

SUBMISSION BY THE MEMBER

Re: Revoking suspension of Members of AIADMK and TDP

HON. SPEAKER: Now, 'Zero Hour' – Dr. M. Thambiduraiji. Do you want to say something?

DR. M. THAMBIDURAI (KARUR): Yes, Madam. I want to say something.

...(Interruptions)

श्री नन्दी एल्लैया (नगर कुरनूल): मैडम, जीरो आवर में बोलने का मौका तो बैलेट के आधार पर मिलता है। मुझे बोलने की परमिशन दीजिए...(व्यवधान)

माननीय अध्यक्ष : क्या हो गया? इतनी बड़बड़-बड़बड़ क्या बोल रहे हैं?

श्री नन्दी एल्लैया : मैडम, यह एक इम्पोर्टेंट मैटर है। मुझे बोलने की परमिशन दीजिए...(व्यवधान)

HON. SPEAKER: I said Dr. M. Thambidurai. I am asking Thambidurai ji, if he wants to say something.

... (Interruptions)

DR. M. THAMBIDURAI : I want to raise an issue about what has happened yesterday and day before yesterday in this House with respect to AIADMK Members and TDP Members. You have enough rights to take action against them. I am not denying it. It is your privilege because you have to run the House properly. Any violation cannot be tolerated. The rules are also framed according to that. At the same time, sometimes, due to certain reasons, Members become agitated while expressing their views. They violate the

rules; create problems; and come to the Well of the House. You know it very well. This has not happened just yesterday or day before yesterday. It has happened many times earlier also. Therefore, my request is this. Already you have punished them, 31 AIADMK Members and 8 other TDP Members. Only two days are left in this Session, Monday and Tuesday. They are already punished. For the last two days, they have not come. Today also, they have not come.

Therefore, as a custodian of the House, you please pardon them and also condone this thing. I humbly request you to allow them, at least, from Monday onwards to participate in the functioning of Lok Sabha provided they must not come to the Well and create problem. It is left to you. It is because only two days are left.

Therefore, it is my suggestion. Madam Speaker, you are a motherly figure. You know very well. You have also faced so many things. It is not a new thing faced by this House. Therefore, I am requesting you to revoke their suspension and allow them to come from Monday onwards – all the AIADMK Members and Telugu Desam Members. That is my request, Madam.

HON. SPEAKER: I just cannot take any decision. It is because who will assure that they will not do something like that. इसे केवल सदन ने देखा है, ऐसा नहीं है। पूरा हिन्दुस्तान देख रहा है, जो नहीं होना चाहिए। It is sending a very bad message not only about politicians but also about Members of Parliament who are representing lakhs of people. We will discuss it in my chamber. I think, it is better that all

leaders should come together and discuss about it. I have no objection. As you have seen, with a heavy heart, I have taken that decision.

Definitely, all the leaders should come together and let them decide. I have nothing to do.

DR. M. THAMBIDURAI: That is why I am requesting. They must not violate on the condition. On the condition, they must not come to the Well. On the condition, you may allow. Only two days are left; that is why I am suggesting.

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): मैडम, डिप्टी स्पीकर ने जो बोला है, उनकी बात को आगे बढ़ाते हुए मैं कहना चाहता हूं कि आप ऑल पार्टी लीडर्स की एक मीटिंग बुला लें और उसमें जो तय होगा, हम आपको अधिकृत करते हैं, लेकिन हाउस में इस तरह की अनुशासनहीनता नहीं होनी चाहिए। यह विषय तो सब के सामने है और पूरे देश ने देखा है।

माननीय अध्यक्ष: एक बात आप भी समझ लो, I am ready. मैंने फिर भी कहा है कि मैं तैयार हूं, मगर केवल अनुशासनहीनता ही नहीं हुई है, एक ugly प्रदर्शन, I am sorry, यह वर्ड मुझे यूज नहीं करना चाहिए। But, unbearable things were happening for the last so many days. Still, I am not saying 'No', Thambidurai ji. Let us come together. All the leaders should think about it. I definitely want some assurance because all other Members are suffering. आज आपने देखा कि महत्वपूर्ण प्रश्न पर कितने लोगों ने बात रखी, जो देश के लिए भी फाइनेंसियली महत्वपूर्ण थी।

खड़गे जी, आप क्या कहना चाहते हैं?

...(व्यवधान)

HON. SPEAKER: Thambidurai *ji*, I am not saying 'No' for anything but we will definitely discuss it and take the decision, not exactly just now. I am requesting you; we will see to it.

DR. M. THAMBIDURAI : It is because, only we are expecting some response from the Government side on that.

SHRI ARJUN RAM MEGHWAL: I have already responded.

HON. SPEAKER: The same thing he has said. We will think about it. We must have a meeting.

... (*Interruptions*)

HON. SPEAKER: Shri K.C. Venugopal.

... (*Interruptions*)

HON. SPEAKER: On Sabarimala, I will allow two-three Members only. I am not saying 'No'.

... (*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, actually, being a Member of Parliament from Kerala, it is very saddened to inform the House, through you, about the incident which happened in Kerala in the last two-three days. Two young women activists entered into the Sabarimala Temple day before yesterday, early morning escorted by Kerala Police.

HON. SPEAKER: Actually, the State Government has to take action, not us.

SHRI K.C. VENUGOPAL: In entire Kerala, the minds of people – the devotees of Sabarimala – have become very much upset. There is a lot of apprehension

among the people of Kerala especially among the believers of the Sabarimala Temple and religious people also. After that, a lot of incidents have happened. Yesterday, BJP had announced *hartal*. All the shops have been damaged. Hundreds of buildings have been damaged. All the media people have been injured....(*Interruptions*)

HON. SPEAKER: Whom are you supporting?

... (*Interruptions*)

SHRI K.C. VENUGOPAL : Madam, my request is only this. We want peace in the State. We want a solution for that issue. Atrocities and violence are not the solution....(*Interruptions*)

HON. SPEAKER: I will allow you also.

... (*Interruptions*)

SHRI K.C. VENUGOPAL : Therefore, the Government should come forward for a legislative intervention to overcome this situation; otherwise the Government is promoting violence in the State. Therefore, it is not good. We are appealing for a legislative intervention....(*Interruptions*)

HON. SPEAKER: I will allow you also.

... (*Interruptions*)

SHRI P. KARUNAKARAN (KASARGOD): Respected Madam, the hon. Supreme Court has given a historical verdict. The words 'historical verdict' have come in the official website of the Congress Party itself. It is a historical verdict because the verdict is to protect the right of the citizens especially the rights of women to go to the temple. ...(*Interruptions*)

HON. SPEAKER: Please, do not do like this. I will allow your people also.

... (*Interruptions*)

SHRI P. KARUNAKARAN : According to our Constitution, each and every citizen has a right to go to the temple or to any other place. The Supreme Court has given that verdict and we are upholding that. Not only we, Uma Bharati, Dr. Subramanian Swamy, Maneka Gandhi and many other BJP persons and Congress persons have upheld this verdict.

HON. SPEAKER: Please do not take the names.

... (*Interruptions*)

SHRI P. KARUNAKARAN : So, the Government of Kerala has to protect and uphold the verdict. There is no other way for the Chief Minister of the Government of Kerala. What have they done? You see that 55 lakh women have formed a "Women's Wall" from Kasargod to Thiruvananthapuram.

...(Interruptions)

HON. SPEAKER: It is not a subject of discussion here.

...(Interruptions)

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): This conversation and this narrative is coming from people who neither understand Hinduism nor do they know the practices of rituals. From Kamakhya to Chenguluru, the Goddesses is worshipped as rajaswala in the menstruating form. That is what Hinduism is. So, we have a space for everything and one such ritual in a small temple like Sabarimala has its own ritualistic practices. ...(*Interruptions*) We agree to the extent that rituals of a particular sect need to be kept in that form but I feel a

certain kind of narrative is being set in this country where men are made to feel small and anti-feminist if they pass any order which is logically correct, though religion cannot be seen from any logical angle. Will the Supreme Court decide how the birth of Jesus took place? ...(*Interruptions*) Will the Supreme Court decide which body should be buried and which body should be burnt? The Supreme Court has to act in accordance with law and Article 25 says it all. A Government which is refusing to maintain law and order in that State is acting in a manner where it transports two women in an ambulance and surreptitiously takes them as a transgender. One person has died because of stone-pelting. The State Government is squarely responsible for their deaths. ...(*Interruptions*) Guruswamy, one among four of those worshippers, had committed suicide. You are actually doing things to provoke community. You are leading to a particular anarchical form. Ritualistic practices practised by certain religious groups need to be left alone and this is what tolerance is all about. This is not the question of civil right. ...(*Interruptions*)

I have a small example to cite. I treat God as my friend. If a friend of mine is observing fast and he is not speaking or he is not having food, will I go to his residence and say, 'No, I have come for a cup of coffee; please serve me; please give me food?' Now here is a form of God which is celibate in nature. Should women impose themselves? It is about spiritually and physically training men. It is because for 41 days, they have to observe abstinence. Will the Court decide that 41 days of period should be reduced to 28 days or 30 days or 20 days? It is not the court's business. It is not court's

business. ...(*Interruptions*) These are people, who, in the name of feminist rights, are actually transgressing. They are transgressing. They are not followers of Ayyappa. They are anti-religious people. They have a right to be anti-religious but they have no right to transgress. I may have personally any belief but I am not going to judge others for their belief. That is what the theory of Constitutional morality is.

HON. SPEAKER: Shri Shivkumar Udasi, Shri G. M. Siddeshwara, Shri Nishikant Dubey, Shri Dushyant Singh and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shrimati Meenakashi Lekhi.

...(*Interruptions*)

माननीय अध्यक्ष: जीरो ऑवर जो बाकी बचा है, समय मिलने के बाद बाद में लेंगे।

...(व्यवधान)

HON. SPEAKER: What is it?

...(*Interruptions*)

HON. SPEAKER: Two people have already spoken on the issue of Kerala.

...(*Interruptions*)

HON. SPEAKER: Sushmita, you first sit down.

...(*Interruptions*)

HON. SPEAKER: You are not my director.

...(*Interruptions*).

HON. SPEAKER: We will start discussion on 193. After that, we will see as to when to take 'Zero Hour'.

...(Interruptions)

HON. SPEAKER: Now, Dharmendra Yadav.

12 19 hrs

DISCUSSION UNDER RULE 193
Issues relating to Rafale Deal – Contd.

श्री धर्मेन्द्र यादव (बदायूँ): अध्यक्ष महोदया, इस महत्वपूर्ण चर्चा में समाजवादी पार्टी की ओर से आपने मुझे बोलने का मौका दिया, मैं बहुत-बहुत धन्यवाद देता हूँ आपको भी, अपने आदरणीय नेता जी को और अपने माननीय राष्ट्रीय अध्यक्ष जी को।

अध्यक्ष महोदया, यह बहुत महत्वपूर्ण मुद्दा है। कारगिल युद्ध के बाद वर्ष 2002 से भारतीय वायु सेना इस बात को लेकर मांग कर रही थी कि देश को फाइटर विमानों की और ज्यादा जरूरत है।

वर्ष 2002 से वायु सेना की मांग के बाद 2007 में यूपीए सरकार में यह फैसला हुआ कि 126 विमान खरीदे जाएंगे। 126 विमानों के खरीदने के फैसले में यूपीए सरकार वर्ष 2014 तक उसको अमलीजामा नहीं पहना पायी, समझौता नहीं कर पाई, यूपीए के लोगों ने कहीं न कहीं गलती की, उनको पहले ही इन विमानों को समय से भारतीय वायु सेना को उपलब्ध करा देना चाहिए था। जिस तरीके से वर्ष 2016 में यह समझौता हुआ और जिस तरह से देश के सामने सवाल खड़े हुए, वे बड़े दुर्भाग्यपूर्ण हैं। जो लोग पारदर्शी सरकार की बात कर रहे थे, जो लोग सेना के मान-सम्मान की बात कर रहे थे, जो लोग 56 इंच के सीने की दुहाई दे रहे थे, उनके ऊपर 526 करोड़ रुपये के विमान को 1600 करोड़ रुपये में खरीदा, यह कोई मामूली घटना नहीं है। जिस तरीके से इन विमानों को खरीदा गया, इसमें कोई शक नहीं कि राफेल विमान बहुत अच्छा विमान है, इसकी भारतीय वायु सेना को जरूरत है, इसे यहां आना चाहिए, लेकिन कांग्रेस पार्टी ने प्रक्रिया में देरी की, लेकिन कांग्रेस की जो शर्त थी, हमारी सबसे बड़ी सार्वजनिक संस्था एचएएल है, एचएएल के साथ ऑफसेट कांट्रैक्ट होना था, उस कांट्रैक्ट को खत्म करके एनडीए सरकार ने

प्राइवेट कंपनियों के साथ कांट्रैक्ट किया, इसमें जितनी शंकाएं हो सकती हैं, वह बहुत लाजिमी है। इन शंकाओं का समाधान करना चाहिए।

मैं सरकार की तरफ से माननीय वित्त मंत्री का जवाब सुन रहा था, माननीय वित्त मंत्री जी कह रहे थे कि दाम इसलिए बढ़ा है क्योंकि जो जहाज यूपीए ले रहा था वह लोडेड नहीं था और जो विमान एनडीए ले रहा है, वह लोडेड है। उसके बाद तमाम प्रेस रिलीज आई और बातें सार्वजनिक रूप से आईं। कांग्रेस अध्यक्ष ने भी प्रेस कांफ्रेंस की। मैं इस मौके पर सरकार से पूछना चाहता हूं कि आखिर यूपीए ने जिस जहाज को स्वीकार किया था या समझौता किया था और आज आपने जो समझौता किया है उसमें क्या अंतर है, इसका दाम लगभग तिगुना बढ़ गया है। आखिर आपने उस जहाज में कौन सी नई टेक्नोलॉजी जोड़ दी? उसके बाद सरकार की ओर से कहा गया कि हम कीमत को सार्वजनिक नहीं कर सकते।

महोदया, जितना मैंने अध्ययन किया है, मैं बड़ी जिम्मेदारी से कह रहा हूं कि केवल टेक्नोलॉजी सार्वजनिक नहीं करने का एग्रीमेंट है, लेकिन कीमत सार्वजनिक करने के नाम पर कोई भी बहाना नहीं मिल सकता है। रूस के राष्ट्रपति महोदय ने भी इस बात को कहा है कि अगर भारत सरकार चाहे तो कीमत को सार्वजनिक कर सकती है। ऐसे कई सवाल हैं, इन सवालों के जवाब जब तक नहीं आएंगे तब तक मैं समझता हूं कि देश के जनमानस के सामने यह समझौता कहीं न कहीं शंका के दायरे में रहेगा। ऐसे बहुत सारे सवाल आए। जिस तरह से गोवा के मंत्री ने सार्वजनिक रूप से कहा है और उसकी वीडियो भी सार्वजनिक हुई है, यह कोई मामूली बात नहीं है। उस समय के रक्षा मंत्री जी के बारे में कहा गया कि राफेल की फाइल उनके बेडरूम में है।

माननीय अध्यक्ष : यह कोई बात नहीं है।

श्री धर्मेन्द्र यादव : मैं सरकार से पूछना चाहता हूं कि जिस समय समझौते की घोषणा हुई, क्या रक्षा मंत्री जी उस समय फ्रांस में थे, क्या रक्षा सचिव फ्रांस में थे? इन तमाम प्रक्रियाओं को बाइपास करके समझौता किया गया। जो सवाल सामने आए, चाहे ऑफसेट समझौते का सवाल आया हो, चाहे फुली इक्विपमेंट हो, चाहे फ्रांस की डसॉल्ट कंपनी हो, उसने जिस तरह से

हिन्दुस्तान की एक प्राइवेट कंपनी के साथ समझौता किया, उस पर रूस की सरकार ने कहा कि भारत सरकार ने मेरे सामने कोई ऑप्शन नहीं रखा था, केवल एक ही ऑप्शन था। मैं पूछना चाहता हूँ कि एचएएल इतनी बड़ी सार्वजनिक उद्यम की कंपनी है। यह हमारे देश की आन, बान और शान है, उस कंपनी को नजरअंदाज करके प्राइवेट कंपनी को चुना गया।

अध्यक्ष जी, केवल रक्षा समझौते का सवाल नहीं है, केवल रुपये की कीमत का सवाल नहीं है, लेकिन सार्वजनिक तौर पर जिस तरह की चर्चाएं हो रही हैं, सबसे गंभीर बात यह है कि हमारे सैनिकों का मनोबल गिर रहा है, हमारे सैनिक शहीद हो रहे हैं, हमारे सैनिक सीमा पर अपनी जान गवां रहे हैं और सरकार आज तक यह तय नहीं कर पाई है कि समझौता कैसे हो। रक्षा के तमाम समझौते हुए, उन समझौतों पर सवाल खड़े हुए हैं, लेकिन आज मैं बड़े फख्र के साथ कहता हूँ कि हमारे आदरणीय नेता 'नेता जी' ने रक्षा मंत्री के तौर पर सुखोई-30 भारतीय वायु सेना का अब तक का सबसे मजबूत विमान खरीदा, यह भारतीय वायु सेना की शान है, जब सुखोई-30 का समझौता हुआ था, उस समय इसी सदन के अंदर उस समय के नेता प्रतिपक्ष श्री अटल बिहारी वाजपेयी जी ने माननीय नेता जी को बधाई दी थी। मैं सरकार से कहना चाहता हूँ कि ऐसे समझौते करो कि विपक्ष भी उंगली न उठा पाए बल्कि राष्ट्रहित में विपक्ष भी बधाई देने को मजबूर हो, सुखोई जैसे समझौते करो। ...(व्यवधान)

HON. SPEAKER: Please conclude. You have already taken more than five minutes.

Shri A.P. Jithender Reddy, please deliver your speech.

... (Interruptions)

श्री धर्मेन्द्र यादव : अध्यक्ष महोदया, मैं केवल एक वाक्य बोलूंगा। ...(व्यवधान)

HON. SPEAKER: Please conclude your speech with one sentence only.

... (Interruptions)

श्री धर्मेन्द्र यादव : अध्यक्ष महोदया, मैं केवल एक वाक्य में बोलूंगा। आज मैं इस मौके पर आपके माध्यम से देश के सामने कहना चाहता हूँ कि हमारे समाजवादियों के लिए यह गौरव है, फक्र है कि हिन्दुस्तान के रक्षा मंत्री को उस समय के यूनाइटेड रशिया के राष्ट्रपति बोरिस येल्तसिन साहब ने जाकर रिसिव किया था। यह साख थी हिन्दुस्तान की, यह साख थी हिन्दुस्तान के रक्षा की, ये साख थी हिन्दुस्तान के मान की, लेकिन आज कहां पर खड़ा कर दिया? आज रक्षा मंत्री, आज प्रधानमंत्री, आज सरकार सब आरोपों के दायरे में खड़े हैं। यह है आपकी सरकार। ... (व्यवधान) अध्यक्ष महोदया, मैं इस विषय में जेपीसी की माँग करता हूँ।

HON. SPEAKER: Nothing will go in record except the speech of Shri A.P. Jithender Reddy.

...(Interruptions)... *

HON. SPEAKER: Shri A.P. Jithender Reddy, please deliver your speech.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Thank you, Madam Speaker. Let me express my absolute disappointment at the functioning of the House during this Winter Session. The ruckus created in this House is mere optics, diverting the attention of the people from the issues of urgent concerns. The people know that this is the election year and they also know that entertainment sells well with the media.

Madam, what the people need for us is to do our job. Members here have failed to realize their jobs. Our job is to help the farmers of our country, drive economic growth, generate employment for our youth, create policies to

* Not recorded

empower the weak and to protect our environment. What our job is not to do is audition for the opera.

People of Telangana have shown that development work earns us their trust. They thrashed the two national parties and gave us a landslide electoral victory. This has purely been a result of our leader, Shri K. Chandrashekar Rao's commitment to its people.

Madam, I said that our job is to help farmers of this country. With the Rythu Bandhu scheme, we revived farming in Telangana. We provided over 58 lakh farmers with Rs.4000 an acre subsidy. ...*(Interruptions)*

HON. SPEAKER: Jithender ji, we have started the Discussion under Rule 193.

श्री ए. पी. जितेन्द्र रेड्डी : मैडम, मैं उसके ऊपर ही आता हूँ। मुझे भी यह पता है कि देश में पब्लिक क्या चाहती है, क्या करना चाहिए, देश के लिए क्या करना चाहिए।

HON. SPEAKER: Being a leader of your party, you are allowed to speak.

... *(Interruptions)*

श्री ए. पी. जितेन्द्र रेड्डी : मैडम, आज तक 70 साल से, बीजेपी पार्टी आ रही है, कांग्रेस पार्टी आ रही है। दोनों एक-दूसरे के ऊपर स्कोर सेटल कर रहे हैं, लेकिन आम जनता के लिए कुछ नहीं कर रहे हैं। यह राफेल का डील है। हर आदमी इसके बारे में जानता है और चाहता है कि अपने देश की रक्षा हो। काम्बैट एयरक्राफ्ट की जरूरत है, इसके लिए पैसे का माप-तौल हो रहा है। The way adjustments have been done, negotiations have been done is a matter of concern.

देश की आम जनता क्या चाहती है, देश का युवक क्या चाहता है, देश के अंदर क्या प्रगति हो रही है? इसके बारे में भी हमें थोड़ी चर्चा करनी पड़ती है। इसलिए मैं आपको केवल एक चीज बताना चाहता हूँ कि जिस तरीके से तेलंगाना में हमें लैंडस्लाइड विक्टरी मिली है, हमारे लीडर ने

गरीब आदमियों के फोकस किया है। गरीब आदमी को क्या चाहिए, फार्मर्स के लिए क्या चाहिए, उसके ऊपर उन्होंने फोकस किया है।

We have provided poor farmers with 24 hour free and quality electricity. Telangana is the only State in the country which has managed to do so. Under Mission Bhagiratha we are currently providing tap water to 6000 villages in Telangana and soon provide tap water to every household in our State.

I said that our job is to drive economic growth. Telangana State with its investors friendly industrial policy, the Telangana State Industrial Project Approval and Self-Certification System (TS-iPASS) has succeeded in attracting investment worth Rs.20 billion, which is around Rs.1.35 crore.

मैडम, आप जानती हैं कि हमारा स्टेट साढ़े चार साल का है। अभी हम उभरते हुए आ रहे हैं। लेकिन, आज हम एक मिसाल बन चुके हैं। We are an example in the country how we are growing. We are not getting unnecessarily diverted to other things. We are doing things for the benefit of the people. We are concentrating in developing infrastructure and setting up industries, which will provide job to the youth.

Then, I say that our job is to help the weak. Telangana leads with another successful example of the Aasara Pension started by the TRS party. Our major success is that we have rescued around 40 lakh elderly, disabled persons and people suffering from HIV-AIDS in Telangana.

We have also decided to increase the current pension from Rs. 1,000 to Rs. 2,060 from the next financial year. Our residential schools for SC, ST, BC, OBC and economically backward students integrate them in the mainstream society.

HON. SPEAKER: Now, at least for one minute, you speak on the subject.

SHRI A.P. JITHENDER REDDY: If we go to the issues of defence, there are issues of much more urgent concern, like upgrading our ageing fleet of ships, aircraft, border security, lack of ammunition, expenditure on R&D and welfare of our veterans. These are all areas of concern on which also a constructive debate can take place.

If we narrow it down to HAL, then there is much to look into the institution than one single deal. The institution has been rendered lethargic over years and neither of these two parties has done anything to address the fundamental problems of HAL. Its productivity, research funding, recruitment and product quality require a deep questioning. There are a lot of things. I am a Member of the Standing Committee on Defence for the last ten years and when we go as a Committee, to all these institutions - BEL, HAL, BDL – they put up their grievances before us and the way the PSUs are being neglected. They are also being asked to participate in the tender process but are not being given proper jobs.

The only thing that I would request the Defence Minister to also see is how much we are importing from other countries into this country. Almost 99 per cent of the items are being imported into this country and nothing is being manufactured here. Even after 70 years, a small pistol is not being manufactured in this country. So, we have to revive that. We have to see that things are produced here. We have to really see that these particular PSUs are properly seen into and given opportunities. Due to these PSUs, a lot of our

Indian people will get jobs. What are we doing? We are buying these things in foreign currency. We are losing our foreign currency. A lot of these things have also to be discussed in this debate.

Madam Speaker, the Opposition is asking for a Joint Parliamentary Committee. I think that we should form a JPC, but what guarantee is there that the Ruling Party or the Congress will not disturb the House once the Report of the JPC comes. However, when it is a demand from all of them, I too suggest that a JPC should be constituted on this. पानी का पानी और दूध का दूध होना चाहिए। Let us have a discussion. After the JPC is constituted, we will see whether the Ruling Party and the Opposition Party are satisfied with that.

I think that the House should continue in a proper way, rather than the whole Session getting washed away in this ruckus.

Thank you.

HON. SPEAKER: Shri Jai Prakash Narayan Yadav.

You have only three minutes to speak. I cannot help it. I do not have time. Your party has no time actually, but still I am giving you three minutes to speak.

श्री जय प्रकाश नारायण यादव (बाँका): माननीय अध्यक्ष जी, मैं आपके आदेश से बोलने के लिए खड़ा हुआ हूँ। आपने मुझे इस विषय पर बोलने की अनुमति दी, इसके लिए मैं आपको धन्यवाद देता हूँ।

राफेल फाइटर जेट डील के संबंध में आज सदन में चर्चा हो रही है। राष्ट्र के सामने सत्ताधारी पार्टी की पोल खुल गई है। कांग्रेस अध्यक्ष आदरणीय राहुल गांधी जी ने सदन में जो

सवाल उठाए हैं, उन्होंने जिन पांच-छः सवालों को उठाने का काम किया है, देश उनका जवाब चाहता है, सदन उनका जवाब चाहता है। अगर आप उन सवालों के जवाब नहीं दे पाते हैं और भागते हैं तो वर्ष 2019 में आप भाग जाएंगे, आप बचने वाले नहीं हैं।

इस देश की 130 करोड़ जनता सुनना चाहती है, जब आग लगी है, तो धुआँ तो उठेगा ही। आग लगी है, इसलिए धुआँ उठ रहा है।

हम सबसे पहले यह मांग करते हैं कि आप सत्य को नकारिए नहीं। हम मांग करते हैं कि साफ-साफ आप सत्य को कुबूल कीजिए और जेपीसी को मंजूर कीजिए। सत्य को कुबूल कीजिए। हम यह इस सदन में मांग करते हैं। इससे आप भागिए मत। दूध का दूध और पानी का पानी होकर फैसला हो जाएगा। कमेटी का गठन होने दीजिए। सदन सबसे बड़ा होता है। सदन आईना होता है। इस आईने में, अगर आपका चेहरा काला है, तो चेहरा काला आएगा। इससे आप भाग क्यों रहे हैं? इसलिए हम मांग करते हैं कि आप जेपीसी कमेटी को मंजूर कीजिए। इससे भागने का काम नहीं कीजिए। आप असत्यमेव जयते पर खड़े हैं और हम लोग सत्यमेव जयते पर हैं। ... (व्यवधान) आप असत्यमेव जयते पर खड़े हैं, हम लोग सत्यमेव जयते पर खड़े हैं। हम लोग गांधी जी के साथ खड़े हैं, आप गोडसे जी के साथ खड़े हैं। हम तिरंगाधारी के साथ खड़े हैं... (व्यवधान)

माननीय अध्यक्ष : राफेल पर चर्चा में गांधी जी और गोडसे कहाँ से आ गए? आप कुछ भी बोल रहे हैं। I am sorry.

... (व्यवधान)

माननीय अध्यक्ष : कुछ नहीं, अब आप बैठिए। आप राफेल पर बोलते समय कुछ भी बोल रहे हो। I am sorry.

... (व्यवधान)

श्री जय प्रकाश नारायण यादव : देश रोटी, कपड़ा और मकान मांग रहा है। ... (व्यवधान) लेकिन यहाँ राफेल की दुकान खुल गई है। यह देश मंजूर नहीं करेगा। देश में रोजगार नहीं मिल रहा है।

HON. SPEAKER: Nothing will go on record except Shri Kharge's speech.

...(Interruptions)... *

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): मैडम स्पीकर, आपने मुझे अपनी बात कहने के लिए जो समय दिया है, इसके लिए मैं आपका आभारी हूँ। चन्द मुद्दे हैं, जिन्हें मैं आपके सामने रखूँगा।

माननीय अध्यक्ष: खड़गे जी, वास्तव में आपकी पार्टी के पास समय बचा तो नहीं है, फिर भी मैं समय दे रही हूँ। इसलिए please be brief. आप बोलिए। मैं मना नहीं कर रही हूँ। लेकिन थोड़ा समय का ध्यान रखें।

श्री मल्लिकार्जुन खड़गे : मैडम, इसके ऊपर हम लोगों ने एडजर्नमेंट मोशन लाकर बात करने की इतनी कोशिश की। अब मैं आपसे चाहता हूँ कि आप थोड़ा लिबरल रहिए। हम लोगों ने आपको पूरा कोऑपरेशन दिया है।

मैं अपनी बात फ़िराक जलालपुरी की एक शेर से शुरू करता हूँ। जब सुषमा स्वराज जी इसी जगह पर बैठी थीं, उस वक्त भी जेपीसी की मांग हो रही थी। उस वक्त उन्होंने यह शेर कहा था। लगता है जेटली साहब चले गये। उसमें यह है कि:

तू इधर-उधर की न बात कर,
ये बता कि काफ़िला क्यों लुटा,
मुझे रहजनों से गिला नहीं,
तेरी रहबरी का सवाल है।

मैं कहना चाहता हूँ कि प्रधानमंत्री यहाँ आकर बैठें, सुनें और वह इसका जवाब दे दें। जब वह आकर सुनेंगे नहीं, बोलेंगे नहीं, तब तक यह मसला हल होने वाला नहीं है।

इसलिए सबसे पहले मैं आपके सामने यह रखूँगा क्योंकि जेटली जी बार-बार सुप्रीम कोर्ट के जजमेंट का जिक्र करते रहे। मैं उसकी मेरिट और डिमेरिट में नहीं जाने वाला हूँ। लेकिन सरकार ने सुप्रीम कोर्ट के सामने क्या बातें रखी, क्या चीजें रखीं, जिस पर उसका फैसला आया। लेकिन

* Not recorded.

हमने पहले यही कहा था, जब 15 नवम्बर, 2018 को एक प्रेस कांफ्रेंस करके कांग्रेस ने यह कहा था कि सुप्रीम कोर्ट ऐसे मुद्दों पर जाँच नहीं करेगी और समस्या नहीं सुलझाएगी। ...(व्यवधान) इसको अगर सुलझाना है, अगर इसका हल निकालना है, तो सिर्फ पार्लियामेंट में जे.पी.सी. से ही निकल सकता है। ...(व्यवधान) हमने यह बात जजमेंट आने से पहले 15 नवंबर, 2018 की प्रेस कांफ्रेंस में कही थी। ...(व्यवधान) जनवरी के इंटरव्यू में सुप्रीम कोर्ट ने भी यह मैटर क्लियर कर दिया था। ...(व्यवधान) लेकिन उन्होंने यह नहीं बताया कि सुप्रीम कोर्ट ने अपने फैसले में आखिर क्या कहा। ...(व्यवधान) मेरे कहने का मकसद यह है कि हमें पहले से ही मालूम था कि ये चीज़ें वहां हल होने वाली नहीं हैं। ...(व्यवधान) इस सदन में ही इनका हल निकलेगा। ...(व्यवधान)

दूसरी चीज़, सुप्रीम कोर्ट तो इनवेस्टिगेटिंग एजेंसी नहीं है। ...(व्यवधान) अगर आप चाहते हैं, तो मैं जजमेंट पढ़कर सुना देता हूँ। ...(व्यवधान) पेज-11 के पैरा-12 में लिखा है – “It was also made clear that the issue of pricing or matters relating to the technical suitability of the equipment would not be gone into by the Court.” यह 10 अक्टूबर, 2018 को उन्होंने अपनी बातों में कहा है। ...(व्यवधान) यह ... * नहीं है। ...(व्यवधान) मैं आपको पेज-12 पर दिया गया एनेग्जर-1 पढ़कर बताता हूँ, क्योंकि आपको ऑथेंटिक इन्फॉर्मेशन चाहिए। ...(व्यवधान) मैं आपको ऑथेंटिक इन्फॉर्मेशन देता हूँ। ...(व्यवधान)

माननीय अध्यक्ष : मुझे व्यक्तिगत इन्फॉर्मेशन नहीं चाहिए। सदन के रूल्स के अनुसार उसकी ऑथेंटिसिटी होनी चाहिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: मैडम, मैं सदन के रूल्स के अनुसार ही बता रहा हूँ। ...(व्यवधान) यह जो जजमेंट की कॉपी है, इसमें खुद उन्होंने यह कहा है - It was also made clear that the issue of pricing or matters relating to the technical suitability of the equipment

* Not recorded.

would not be gone into by the Court. कोर्ट ने आपको क्लीन-चिट नहीं दी है। ... (व्यवधान) आप हमेशा से वह सर्टिफिकेट लेकर फिर रहे हैं। ... (व्यवधान) यह सर्टिफिकेट इनवैलिड है। ... (व्यवधान) कोर्ट ने यह भी कहा है - Who, however, made it clear that, our views as above are preliminary from the standpoint of exercise of the jurisdiction under Article 32 of the Constitution of India which has been invoked in the present group of cases. यानी उसका इन चीजों पर ज्यूरिस्डिक्शन नहीं है। ... (व्यवधान) यह बात भी उन्होंने कही है। ... (व्यवधान) फिर भी इसी जजमेंट को लेकर आप घूम रहे हैं और बात कह रहे हैं। ... (व्यवधान) उन्होंने सुप्रीम कोर्ट के सामने इतना ... * बोला। ... (व्यवधान) यहां पर ... * या जो असत्य बात कही। ... (व्यवधान) ... * तो आप बोलते ही रहते हैं। ... (व्यवधान) आप हर लफ्ज़ इस्तेमाल करते हैं। ... (व्यवधान) आपकी पार्टी तो पूरी ... * की पार्टी है। ... (व्यवधान)

HON. SPEAKER: It is a very bad habit. आप सब बैठे-बैठे मत चिल्लाइए। उन्हें बोलने दीजिए। आप सब का जब समय आएगा, तब आप लोग बोलिएगा।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: स्पीकर मैडम, ये कितना ... * बोलते हैं, इसका एक उदाहरण है। ... (व्यवधान)

HON. SPEAKER: It is not proper. आप सब प्लीज़ बैठ जाइए, ।

... (Interruptions)

श्री मल्लिकार्जुन खड़गे: स्पीकर मैडम, सुप्रीम कोर्ट के सामने पेज-25 पर दिया गया है - The material placed before us shows that the Government has not disclosed the pricing details other than the basic price of aircraft even to the Parliament on the ground that sensitivity of pricing details could affect the national security

* Not recorded.

apart from breaching the agreement between the two countries....(*Interruptions*)

माननीय अध्यक्ष : वीरेन्द्र जी, मैं आपकी बात समझ नहीं पा रही हूँ। आप लिखकर दे दीजिए। आप बीच में मत बोलिए। वीरेन्द्र जी, आपकी पार्टी का व्यक्ति बोलेगा, तब आप बोलिएगा, but not like this. वीरेन्द्र जी, प्लीज, बैठ जाइए।

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: The pricing details have, however, been shared with the Comptroller and Auditor General referred to as 'C&AG' and the Report of C&AG has been examined by the Public Accounts Committee....(*Interruptions*)

यह सरासर ... * है। कब सी.ए.जी. रिपोर्ट आयी? कब आपके टेबल पर रही? आपके विदाउट नोटिस के बगैर, आपके एजेण्डे में आए बगैर, क्या वह सी.ए.जी. रिपोर्ट यहां पर पेश की गयी थी? ...(व्यवधान) क्या पब्लिक अकाउण्ट्स कमेटी को आए बगैर मैंने एक्जामिन किया, क्योंकि यह मेरे ऊपर भी रिफ्लेक्ट होता है। पब्लिक अकाउण्ट्स कमेटी में मैंने एक्जामिन किया, ये एफिडेविट उन्होंने सुप्रीम कोर्ट के सामने रखा, यह ... * है, शेमफुल एक्ट है। ...(व्यवधान) आप हमें सिखाते हो, यहां कहते हो कि हम ... * कह रहे हैं। जनता को दिशा-भूल कर रहे हो, लेकिन ये दिशा-भूल कौन कर रहा है? ...(व्यवधान)

माननीय अध्यक्ष : ये नहीं कर रहे हैं, इसलिए मैं आपको टाइम नहीं दे सकती।

श्री मल्लिकार्जुन खड़गे: मैं सुप्रीम कोर्ट का जजमेंट पढ़ रहा हूँ। पेज नंबर 25 में लिखा है, उसे मैं पढ़कर सुना रहा हूँ। पब्लिक अकाउण्ट्स कमेटी के सामने नहीं आया, हमने एक्जामिन नहीं किया, लेकिन इन्होंने सुप्रीम कोर्ट में ऐसा ... * क्यों बोला? इसके लिए कौन जिम्मेदार है? उसके बाद एक

* Not recorded.

तो ... *बोलते हैं, क्या बोलते वह एक तो चोरी और ऊपर से सीनाज़ोरी, इनकी ऐसी आदत हो गयी है। इसलिए हम इनक्वायरी चाहते हैं, इसलिए हम जे.पी.सी. चाहते हैं। ... (व्यवधान)

माननीय अध्यक्ष : खड़गे जी, आप बैठे हुए लोगों का जवाब मत दीजिए। न तो यहां से कोई बैठे-बैठे बोलेगा और न ही वहां से कोई बैठे-बैठे बोलेगा।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: मैडम स्पीकर, फैसले का पेज नंबर 14 है। ... (व्यवधान) क्या अगस्ता-अगस्ता बोल रहे हैं, तुम्हारे हजार घोटाले हैं।

HON. SPEAKER: Shri Mallikarjun Kharge, nothing is going on record. आप क्यों रिस्पोंस कर रहे हैं। ... (व्यवधान)

... (Interruptions)*

श्री मल्लिकार्जुन खड़गे : मैडम स्पीकर, एक लाख तीस हजार करोड़ रुपये का घोटला है।

माननीय अध्यक्ष : खड़गे जी, आप केवल चेयर से बात कीजिए।

... (व्यवधान)

HON. SPEAKER: Please control your Members. I will not allow it like this.

... (Interruptions)

माननीय अध्यक्ष : बैठे-बैठे नहीं बोलना है। आपने भी नहीं बोलना है, उनको भी नहीं बोलना है, मैं दोनों के लिए बोल रही हूँ।

श्री मल्लिकार्जुन खड़गे: मैडम, ये कोर्ट के फैसले के आधार पर अपने लिए क्लीन चिट लेना चाहते हैं, लेकिन इसको हमने पहले ही नकार दिया था। वहां यह फैसला होने वाला नहीं है। यह जनता की अदालत में, यहां पर होना चाहिए। सी.ए.जी. के लिए सुप्रीम कोर्ट को एक तरफ मिसगाइड किया है। पब्लिक अकाउण्ट्स कमेटी को, जिसमें इतने मैम्बर्स हैं। इसमें 16 से 17

* Not recorded.

मैम्बर्स तो बी.जे.पी. के ही हैं, मैं पार्लियामेंट से अकेला ही हूं...(व्यवधान) मैंने पार्लियामेंट से बोला है। लोक सभा से एक ही हूं। इनको हर चीज में दिक्कत होती है। वह समझाने की कोशिश करें कि वहां प्राइसिंग पर सी.ए.जी. भी मान गया, पब्लिक अकाउण्ट्स कमेटी भी मान गयी, अब हमारा क्या काम है? उन्होंने एक ऐसा वातावरण तैयार कर दिया। मैं आपसे यही कहना चाहता हूं कि जब राहुल गांधी जी ने एक प्रेस कांफ्रेंस की थी, उसमें मैं भी था। जब हमने यह मुद्दा उठाया तो इन्होंने करेक्शन एप्लीकेशन डाला। करेक्शन एप्लीकेशन, मुद्दा उठाने के बाद यह ...* है। पब्लिक अकाउण्ट्स कमेटी के सामने नहीं आया, सी.ए.जी. के सामने नहीं आया और वे सी.ए.जी. की रिपोर्ट को भी छिपाकर रखे हुए हैं। अभी उसे बाहर नहीं निकाल रहे हैं, क्योंकि उसमें एडवर्स रिमाक्स लेने की वजह से वे उसको बैटिंग नहीं कर रहे हैं। वह फाइनेंस डिपार्टमेंट में पड़ी हुई है। वे सुप्रीम कोर्ट को भी इंग्लिश ग्रामर सिखा रहे हैं। ठीक है, जेटली साहब बहुत होशियार हैं, वकील हैं और कॉन्वेंट स्कूल में पढ़े हैं। हम तो मुनिसिपलिटी स्कूल में पढ़कर आए हैं। नैचुरली एक नहीं हमको दस बार पढ़ना पड़ता है।

माननीय अध्यक्ष : हम भी म्यूनिसिपेलिटी स्कूल से ही पढ़कर यहां आकर बैठे हैं।

श्री मल्लिकार्जुन खड़गे: आप उनसे कम्पेयर क्यों कर रही हैं? ...(व्यवधान)

माननीय अध्यक्ष : हम जैसे ऐसे कई लोग यहां बैठे हैं।

श्री मल्लिकार्जुन खड़गे: सरकार ने कोर्ट से कहा कि कोर्ट ने “is” शब्द को गलती से “has been” बना दिया, जिसके कारण से उनकी बात का मतलब बदल गया। हम यह नहीं सोच सकते कि भाजपा सरकार कोर्ट को भी अंग्रेजी पढ़ाना सिखा रही है। ऐसी अनेक चीजें उनके सामने आयी हैं। ये लोग बार-बार हमें बोलते हैं। जेटली साहब ने परसों बोला – They take liberties from truth in a manner that is unprecedented. मैं जेटली साहब से पूछना चाहता हूं कि सुप्रीम कोर्ट में सरकार ने इतना जो ... * बोला, वह भी अनप्रिसिडेंटिड है।

* Not recorded.

दूसरा, प्राइस राइज़ है। इसके बारे में राहुल जी ने कहा और बहुत से ओपोजिशन लीडर्स ने भी कहा कि दिसम्बर, 2012 को 526 करोड़ रुपये दाम था। ... (व्यवधान) मैं दिसम्बर, 2012 की बात कर रहा हूँ।

माननीय अध्यक्ष : खड़गे जी, बैठे-बैठे बोली गयी बातों का उत्तर नहीं देना है। आपको अपनी बातें बोलनी हैं।

श्री मल्लिकार्जुन खड़गे : ओ.के. मैडम। 526 करोड़ रुपये प्रति फाइटर जेट और नवम्बर, 2016 में 670 करोड़ रुपये, यह प्राइस आपने बताया है। एक अनस्टार्ड क्वेश्चन, ये बार-बार कहते रहे और डिफेंस मिनिस्टर भी यह कहते रहे कि प्राइस नहीं बता सकते हैं, क्योंकि एग्रीमेंट में सीक्रेसी क्लॉज़ है। अनस्टार्ड क्वेश्चन नंबर 553 लोक सभा, 8 नवम्बर 2016 में आपने कहा कि 670 करोड़ रुपये है। अब उसी की कीमत वर्ष 2017 में 1670 करोड़ रुपये हो गयी। यह मेरे आंकड़े नहीं हैं। It is as per Press Statement released by the Dassault Reliance Aerospace Limited on 16th February, 2017. यह सरकार की प्रैस रिलीज़ है। दूसरा, 17 नवम्बर, 2017 को रक्षा मंत्री जी ने एक प्रैस कांफ्रेंस में कहा- I am not running away from giving you specific numbers. We will give you. I don't mind about the cost and the amount which is being paid, agreed to be paid because those are public money. लेकिन प्राइस नहीं बताया। आप अनस्टार्ड क्वेश्चन में एक बार प्राइस बता सकते हैं तो एनहैंस्ड प्राइस भी आप बता सकते हैं। आप क्यों छुपा रहे हैं? बाद में यू-टर्न लेकर बोले कि इंटर गवर्नमेंट एग्रीमेंट है, इसकी कीमत सीक्रेसी क्लॉज़ की वजह से बता नहीं सकते हैं। क्या यह उस वक्त नहीं था, जब आपने प्राइस बताया था? तीसरी बात, कतर और इजिप्ट को हम से कम दाम पर फाइटर जेट बेचा गया। हमें 1670 करोड़ रुपये क्यों कॉस्ट आयी, क्योंकि मोदी साहब ने अपनी कैबिनेट सब-कमेटी में इसको बदल दिया।

जो इसका पहले बेंचमार्क प्राइस था, "the PM increased Benchmark Price from 5.2 billion Euro to 8.2 billion Euro." ये बेंचमार्क प्राइस पी.एम. ने इन्क्रीज किया, इसका

जवाब दीजिए। “Defence Ministry file clearly records the objection on the enhancement of Benchmark Price.” यह आप की ही फाईल में कि इस बेंचमार्क को एन्हैन्स करने के लिए मिनिस्ट्री ने आब्जेक्शन किया है। The fact was also confirmed in November 2018 by Shri Sudhansu Mohanty, Head of the Finance Department, Ministry of Defence, who spilled out the beans and indicted the Modi Government. Till date, the PM or the Defence Ministry did not contradict the statement of Shri Mohanty. यह फाईनैन्स मिनिस्टर के एक सेक्रेटरी ने बोला है, उन्होंने कहा है, हम नहीं कह रहे हैं। तो यह सब आपके पास रहते हुए भी, पहले बेंच मार्क पहले फिक्स्ड हों।
...(व्यवधान)

माननीय अध्यक्ष : अब आपका हो गया है। आप कन्क्लूड कर दीजिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: मैडम, अभी तो मैंने स्टार्ट किया है।

माननीय अध्यक्ष : नहीं-नहीं, अब आपके पास समय नहीं है।

...(व्यवधान)

HON. SPEAKER: Please cooperate with me.

... (Interruptions)

माननीय अध्यक्ष : एकचुअली समय नहीं था, फिर भी मैंने दिया।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: मैडम, मैं इतनी मेहनत करके आपके सामने लाया हूँ।...(व्यवधान) बस पांच मिनट और दे दीजिए।...(व्यवधान)

माननीय अध्यक्ष : प्लीज कन्क्लूड। मैं पांच मिनट दे रही हूँ, लेकिन पांच मिनट के बाद मैं नहीं बोलने दूंगी।

...(व्यवधान)

माननीय अध्यक्ष : बैठे-बैठे कोई भी नहीं बोलेगा।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: मैडम स्पीकर, कोई भी खरीददारी में पहले कंडीशन थी कि उसकी साब्रिन उसकी गारंटी लेना, यह डिफेन्स मिनिस्ट्री का भी था कि एक तो परफॉर्मेंस बैंक गारंटी, उसके बाद एडवांस और साब्रिन गारंटी लेना था। PM Modi ji waived advance and performance bank guarantee and sovereign guarantee in this case. Why? आप इसका जवाब दीजिए कि क्यों आपने वेव किया? दूसरा, objection of the Defence Ministry file reads – “No advance and performance bank guarantee has been obtained from Dassault Aviation and the advance payments made prior to delivery are not secure.” यह उन्होंने ही कहा है, तो क्यों आप उनको इतना लिबरली सपोर्ट कर रहे हैं? ये जो डिफरन्स अमाउंट है, यह मैं नहीं बोल रहा हूं, वह खुद रिलायंस वालों ने ही कहा है। उन्होंने अपने एक एडवर्टाइजमेंट में भी यह कहा है कि हमें तो एक लाख तीस हजार करोड़ का कांट्रैक्ट मिला है। ...(व्यवधान) जब आपके ऊपर भरोसा नहीं है, तो जो मटिरिअल्स हमारे पास आता है, उसी पर भरोसा करेंगे। ...(व्यवधान)

माननीय अध्यक्ष : अपना समय उन पर मत गंवाइए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: मैडम स्पीकर, डसॉल्ट रिलायंस एयरोस्पेस...(व्यवधान) इन्होंने अपने कांफ्रेंस में सब कुछ विस्तार रूप से बताया है। वह है कि “Key offset partner with Dassault Aviation for 36 Rafale Aircraft worth Rs. 30,000 crore; largest offset contract in India.” यह रिलायंस वालों ने ही कहा है। आगे क्या कहा है, “A lifecycle opportunity estimated at Rs. 1 lakh crore over the years.” इसीलिए हम कह रहे हैं कि एक लाख तीस हजार करोड़ रुपयों का घोटाला इसमें है। ये हमें कहते हैं कि आप ये फिगर कहां से लाए हैं। तुम्हारा कौना-सा मैथमैटिक्स है? हमारा मैथमैटिक्स यही है, जो आदमी तुम्हारे साथ फिरता है

और जिसके लिए आप गौर करते हैं, जो डबल 'ए' है, ...(व्यवधान) वह आपके साथ फिरता है, आपकी फ्लाइट में आकर कांट्रैक्ट करता है, ...(व्यवधान) जब कांफ्रेंस बुलाई गई थी, उसी में उन्होंने कहा है। इसीलिए मैंने यहां पर जो कहा है कि एक लाख तीस हजार करोड़ रुपये, यह गलती नहीं है, यह उन्हीं के शब्द हैं। उन्हीं के लोगों का जिनके ऊपर आपका बहुत प्रेम और विश्वास है, वह उसी आदमी का है। ...(व्यवधान)

13 00 hrs

माननीय अध्यक्ष: अब आप कनक्लूड कीजिए, पांच मिनट हो गए।

श्री मल्लिकार्जुन खड़गे: रिलायंस इंफ्रास्ट्रक्चर ने भी यही कहा, 23 सितम्बर, 2016, India and France signed a purchase agreement for supply of 36 fighter jets at a value of 7.87 billion or about Rs.60,000 crore. The contract includes a 50 per cent offset obligation to the tune of approximately Rs.30,000 crore which is the largest ever offset contract in the history of India. यह कौन बोलता है, यह डीआरएएल बोलता है और जेटली जी हमें पूछते हैं कि यह कहां से आया। इसमें 120 सब्सिडियरीज हैं, लेकिन यहां पर दोनों ही ट्रेन कर रहे हैं। इसीलिए हमारा कहना है कि यह बहुत बड़ा घोटाला है, इसके लिए ज्वाइंट पार्लियामेंट्री कमेटी होनी चाहिए।

माननीय अध्यक्ष: श्री पी.के.कुनहलिकुट्टी आप बोलिये।

श्री मल्लिकार्जुन खड़गे: मैं आगे और बताता हूं।

माननीय अध्यक्ष: नहीं, आपकी बात आ गई। श्री पी.के.कुनहलिकुट्टी, आप बोलिये।

श्री मल्लिकार्जुन खड़गे: मैं अभी और बोलूंगा।

माननीय अध्यक्ष: आपने पांच मिनट का समय मांगा था, आपको छः-सात मिनट हो गए, प्लीज बैठिए।

...(व्यवधान)

माननीय अध्यक्ष: कोई भी बैठे-बैठे नहीं बोलेगा।

श्री मल्लिकार्जुन खड़गे: मैडम स्पीकर, यह सब आपको भी मालूम होने दो और देश को भी मालूम होने दो।

Objection on the Defence Ministry file reads, "No advance and performance guarantee has been obtained from Dassault Aviation and the advance payments made prior to the delivery are not secured.

On 9-12-2015, Law Ministry flagged the issue of no bank guarantee, sovereign guarantee by French Government and noted the concern that the deal involves huge payments from public exchequer without actually delivering a form of advance payment. यह ऑब्जेक्शन लॉ डिपार्टमेंट का है, मेरा नहीं है।

HON. SPEAKER: No, I am sorry. Shri Kunhalikutty, do you not want to speak?

श्री मल्लिकार्जुन खड़गे: यह डिफेंस वालों ने कैसा ऑब्जेक्शन किया।

माननीय अध्यक्ष: अब आप कनक्लूड कीजिए।

श्री मल्लिकार्जुन खड़गे : मैडम, आप मेरी बात सुनिए । लॉ डिपार्टमेंट ने कैसे ऑब्जेक्शन किया, डिफेंस ने कैसा ऑब्जेक्शन किया और कमेटी ने कैसा ऑब्जेक्शन किया...(व्यवधान)

HON. SPEAKER: You have to conclude now.

श्री मल्लिकार्जुन खड़गे: डिफेंस एक्विजिशन कमेटी ने कैसे इसको अपोज किया, इन सारी अपोजीशन के बावजूद भी मोदी साहब ने अपने चाहत वाले आदमी को कितना बड़ा कांट्रैक्ट दिया है, इसकी पार्लियामेंट से इनक्वायरी जरूर होनी है। Parliament is supreme. You are supreme. You are our boss. इसी अदालत में इसका फैसला होना है। इसका फैसला बाहर नहीं होना है।

HON. SPEAKER: You are not concluding, I am sorry. अब आप कुछ नहीं बोल सकते।

श्री मल्लिकार्जुन खड़गे: यह मेरा लास्ट प्वाइंट है।

माननीय अध्यक्ष: आपका लास्ट पाइंट कहां है?

श्री मल्लिकार्जुन खड़गे: देखिए 126 विमान लेने का सिर्फ हमारा इरादा नहीं था, एनडीए गवर्नमेंट में जब वाजपेयी जी थे, उन्होंने भी 126 के लिए ही शुरू किया था, जब 126 विमानों की जरूरत थी और यूपीए ने भी माना तो आज आप सिर्फ 36 पर क्यों आए हो...(व्यवधान) At same price.

माननीय अध्यक्ष: यह सवाल भी आ चुका है।

श्री मल्लिकार्जुन खड़गे: इसीलिए जैसा राहुल गांधी जी ने बोला कि दाल में कुछ काला नहीं, बल्कि दाल ही काली है।...(व्यवधान)

HON. SPEAKER: Shri Kunhalikutty, if you do not want to speak, I will go to the other side. You start your speech now.

श्री मल्लिकार्जुन खड़गे: मैं आखिर में कहना चाहता हूं।

माननीय अध्यक्ष: ऐसा नहीं होता है। आप अपनी बात ही नहीं रखते हो। आपको पांच मिनट के बदले दस मिनट दिए गये तो भी आप बात पूरी नहीं करते हो। खड़गे जी, ऐसा नहीं होता है, आप अपनी बात ही नहीं रखते हो। नो, आई एम सारी। आप कनक्लूडिंग दो सेन्टेन्स कहकर बैठ जाओ। यदि आप कंक्लूडिंग दो सेन्टेन्स बोलकर बैठने वाले हो तो मैं आपको समय देती हूं। ऐसा नहीं होता है, आपको बहुत ज्यादा समय दिया गया है।

श्री मल्लिकार्जुन खड़गे: अरे!

माननीय अध्यक्ष: अरे, कुछ नहीं होता है। आपने पांच मिनट बोला, मैंने दस मिनट से ज्यादा का समय दिया है।

Now, you have to conclude, then only I will allow you. क्या आप कनक्लूड कर रहे हैं, पहले मुझे यह बताइए। Are you concluding?

श्री मल्लिकार्जुन खड़गे: मैडम, इसके लिए मुझे थोड़ा टाइम चाहिए। मैं दस मिनट में खत्म कर रहा हूँ। ...(व्यवधान)

HON. SPEAKER: No, I will not give ten minutes. I am sorry.

... (Interruptions)

श्री मल्लिकार्जुन खड़गे: मैडम, ठीक है, कम से कम दस सैंकेंड दीजिए।...(व्यवधान)

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, खान मंत्री तथा संसदीय कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): अध्यक्ष महोदया, मेरा आपसे अनुरोध है कि खड़गे साहब बहुत सीनियर सदस्य हैं, अब उनका मैटीरियल खत्म हो गया है, वे लगातार रिपीट कर रहे हैं, मुझे लगता है कि उन्हें सदन की मर्यादा का ध्यान रखना चाहिए। पूरा देश इस बात को सुन चुका है कि 59 हजार करोड़ का सौदा है, ऑफसेट प्राइस 50 पर्सेंट है, एक लाख तीस हजार करोड़ रुपये का घोटाला कहां से आ जाएगा? ...(व्यवधान) आप कृपा कर के रिपीट मत करें। ...(व्यवधान) दूसरे लोगों को बोलने का अवसर दें तो ठीक रहेगा। ...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: जो मैंने स्टेटमेंट पढ़ा है, वह आपके डबल ए का है। ...(व्यवधान)

मैडम, चलो आप क्योंकि मुझ पर नाराज हैं, तो मैं इतना ही कहूंगा कि इसकी जेपीसी इसलिए होनी चाहिए और यहां पर आ कर प्रधान मंत्री अगर बात करें तो मैं कहूंगा कि निश्चित रूप से उनका इन्वॉल्वमेंट इसमें नहीं है, वह बहुत ही स्वच्छ और प्रामाणिक है, आप इसका सर्टिफिकेट देंगे। लेकिन मैं अपने भाषण के अंत में यह कहना चाहता हूँ कि –

“ कहां पर बोलना है, और कहां पर बोल जाते हैं,
जहां खामोश रहना है, वहां मुंह खोल देते हैं।
बनाते फिरते हैं रिश्ते ज़माने भर से अक्सर,
यानी सब इधर-उधर अमेरिका और पाकिस्तान,
मगर जब घर में हो जरूरत तो रिश्ते भूल जाते हैं। ” ...(व्यवधान)

माननीय अध्यक्ष : आजकल अच्छी शैरो-शायरी कर रहे हैं।

...(व्यवधान)

HON. SPEAKER: Kunhalikuttyji, you have only two minutes.

SHRI P.K. KUNHALIKUTTY (MALAPPURAM): Madam, starting from Rahulji all the members who spoke in this House have raised so many questions. But starting from the Finance Minister I do not think that there is reply to any one of that.

One question was why the Reliance is in a hurry which is a newly formed company, five-day old company and it has no experience, no land, no factory, no money, nothing, and the contract was given to that company. Why? This question was raised by Rahulji and now Khargeji but there is no answer to that. Actually, the answer has to come from none other than the hon. Prime Minister himself because many of the questions are raised directly to him. He is keeping quiet. He is answering all issues in his one-and-a-half-hour interview. He has spoken starting from Mutalaq to all issues but there is not a single word about Rafale and he is not even present in the Parliament. He is not coming to the Parliament; participating in the discussion; answering. I do not know whether he will come or not. He is hiding. There is something fishy about it.

Madam, everybody who have spoken in this House said that the HAL has experience, it is a public sector company, it has enough money, etc. But when the contract was in final stage everything changed. Why is that? Why a company whose representative travelled with the hon. Prime Minister to France all of a sudden without any experience got the contract? That is the

main question. So many doubts have been raised in the discussion. In the discussion, doubts have only increased.

So, on behalf of my Party, I also demand a JPC. A Parliamentary Scrutiny Committee can only prove the truth now. That is why, we also demand a JPC.

माननीय अध्यक्ष : श्री भगवंत मान । You have only one minute. समय नहीं है । जल्दी बोलिए।

श्री भगवंत मान (संगरूर): माननीय अध्यक्ष महोदया, बहुत-बहुत धन्यवाद। जो राफेल विमान का घोटाला है, जिस पर यह बहस चल रही है, ताज्जुब की बात यह है कि यह उनकी नाक के नीचे हो रहा है, जो हर रैली में यह कहते हैं ना खाऊंगा न खाने दूंगा। जो 1600 करोड़ रुपये उस विमान की कीमत है, वह 526 करोड़ रुपये से 1600 करोड़ रुपये तक चली गई। कितने हजार का घोटाला, 36 हजार करोड़ रुपये का घोटाला, अगर 36 हजार करोड़ भी मानते हैं तो वह आम लोगों का पैसा है, किसी दूसरे मूलक से नहीं लाया गया है। आम लोगों के टैक्स का पैसा है। एक तरफ किसान खुदकुशी कर रहे हैं, व्यापारी नोटबंदी की वजह से अब तक उठ नहीं पाए। जो नौजवान है, वह बेरोजगारी के मारे हैं। दूसरी तरफ जब 36 हजार करोड़ रुपये के घोटाले की हैडलाइन आती है तो देशवासियों को दुख होता है कि क्या इस बात के लिए आज़ादी ली थी, क्या इस बात के लिए देश आज़ाद हुआ था कि 36 हजार करोड़ रुपये का घोटाला, जिसमें आम लोगों को नहीं पता कि कितने ज़ीरो लगते हैं। सरकार को यह बताना होगा कि कौन-कौन फ्रांस में गए थे, क्या डिफेंस मिनिस्टर उसमें थे, क्या डिफेंस सेक्रेटरी उनमें साथ थे? दो आदमियों की सरकार चल रही है, सब फैसले उनके हैं। एक दो मंत्रियों के अलावा, लोग कैबिनेट के मंत्रियों को नहीं जानते कौन-कौन हैं। कभी टीवी पर आते नहीं हैं। खुद ही आते हैं, टीवी अपना होता है और अपने सवाल और अपना जवाब होता है। यहाँ पार्लियामेंट में आपको जवाब देने पड़ेंगे। पार्लियामेंट पूछ रही है कि अगर कहीं

धुआँ है, इसका मतलब आग है। प्रधान मंत्री जी चुनावी मोड में चले गए हैं। खैर, वह चाढ़े चार साल चुनावी मोड में ही रहे हैं। वे पार्लियामेंट में आकर जवाब दें।

माननीय अध्यक्ष : थैंक यू।

श्री भगवंत मान: छोटी-छोटी बात पर वे ट्वीट करते हैं। इस बात का क्यों जवाब नहीं दे रहे। मैं भी जेपीसी की माँग करता हूँ। अगर दूध का दूध पानी का पानी करना है तो जेपीसी बनाइए।...(व्यवधान) प्रधान मंत्री जी इसका जवाब दें।

श्री अनुराग सिंह ठाकुर (हमीरपुर): धन्यवाद अध्यक्ष जी । एक ऐसा महत्वपूर्ण विषय जिस पर विपक्ष ने चर्चा माँगी और पहली बीएसी की मीटिंग में हमने सत्ता पक्ष में रहते हुए यह तय किया कि जो भी महत्वपूर्ण मुद्दे पर विपक्ष चर्चा करना चाहता है, हम उसके लिए तैयार हैं। पहले दिन यह तय हो गया कि सबसे पहले राफेल के विषय पर चर्चा की जाएगी। कांग्रेस पार्टी को चर्चा करवाने के लिए 20 दिन से ज़्यादा समय तैयारी के लिए लग गया। ...(व्यवधान) अपने नेता को खड़ा करने के लिए और जब खड़ा भी किया तो एक कंप्यूज्ड और करप्ट नेता को खड़ा कर दिया। चर्चा करने के लिए कोई ईमानदार नहीं मिला। एक ऐसे कंप्यूज्ड व्यक्ति को जो करप्ट भी है और बेल पर बाहर भी है, उनको खड़ा किया गया। जो देश में अपना टैक्स आज तक अदा नहीं कर पाए।...(व्यवधान) कंप्यूजन इतनी है कि थोड़ा लेट समझते हैं...(व्यवधान) अध्यक्ष जी, कंप्यूजन इतनी है कि वह इस हद तक गिर गए कि जिनका परिवार और पार्टी इस देश के पत्रकारों को इमरजेंसी के समय में लगाम लगा देते हैं कि वह स्वतंत्र लेख नहीं लिख सकते, पार्लियामेंट की फंक्शनिंग हो, लोकतंत्र को खत्म करने की बात करते हैं, वह रूप इनमें देखने को नज़र आया।...(व्यवधान) एएनआई की एक वरिष्ठ एडिटर स्मिता प्रकाश जी के बारे में इस तरह की बात कही गई, जिन्होंने डेढ़ घंटे तक...(व्यवधान) आपका दर्द मैं समझ सकता हूँ। साथ में बैठ कर भी आपको वह नहीं मिला, जो मिलना चाहिए था।...(व्यवधान) अब यहाँ चिल्लाने से कुछ नहीं होगा।...(व्यवधान) मैं समझ सकता हूँ कि आपको कितना दर्द हुआ होगा।...(व्यवधान)

महोदया, वे एएनआई की एक सीनियर एडिटर हैं, महिला पत्रकार हैं। उन्होंने प्रधान मंत्री जी से 1:30 घंटे के भाषण में देश और दुनिया से जुड़े बहुत सारे सवाल पूछे, लेकिन उस कंप्यूज्ड नेता को बहुत दर्द हुआ। शायद उन्होंने एक महिला का इंटरव्यू पहले नहीं देखा, जिससे इंटरव्यू में पूछा गया कि आपके अपनी सास के साथ सम्बन्ध कैसे थे।...(व्यवधान) खाने में क्या खाती थीं?...(व्यवधान) किस तरह से दिनचर्या होती थी?...(व्यवधान) उनसे ये सवाल पूछे जाते थे कि अरे भइया, समोसा कैसा लगा?...(व्यवधान) समोसा अच्छा था।...(व्यवधान) शायद वे ऐसे इंटरव्यूज को भूल गए।...(व्यवधान) क्या वे चाहते थे कि स्मिता प्रकाश जी भी, वे महिला पत्रकार, उन बाकी पत्रकारों की तरह, उनकी इच्छा होगी जो उन्होंने सवाल पूछे होंगे पहले के लोगों ने, कि आपको कौन सी साड़ी पहननी पसन्द है या आपके अपनी सास के साथ कैसे सम्बन्ध थे? ... (व्यवधान)

महोदया, क्या ये चाहते हैं कि वे मोदी जी से यह पूछतीं कि मोदी जी आपके अपनी माता जी से सम्बन्ध कैसे हैं? ... (व्यवधान) आज सुबह आपने नाश्ते में क्या खाया? ... (व्यवधान) क्या उन्हें ऐसे सवाल पूछने चाहिए थे? ... (व्यवधान) उन्होंने सारे सवाल ऐसे पूछे जो देशहित में थे और जो देश से सम्बन्ध रखते थे। ... (व्यवधान) मैं प्रधान मंत्री जी को बधाई देता हूँ कि उस 1:30 घंटे में प्रधान मंत्री जी ने सब विषयों का उत्तर दिया और भारत सही दिशा में चल रहा है, इस बात को भी कहा। ... (व्यवधान)

महोदया, उस नेता की कंप्यूज्ड इतनी थी कि वे 20 मिनट बोले और 20 मिनट में 20...

* बोलकर चले गए। ... (व्यवधान) * बोलकर चले गए और शाम को एक पत्रकार वार्ता कर दी। ... (व्यवधान) पत्रकार वार्ता में वही किया, जो ये वर्षों से करते चले आ रहे हैं। ... (व्यवधान) वहाँ पर भी इन्होंने वन टू का फोर कर दिया। ... (व्यवधान) ये तीसरा सवाल पूछना भूल गए। ... (व्यवधान)

* Not recorded.

महोदया, वे तीसरा सवाल पूछना भूल गए...(व्यवधान) ये वन टू का फोर करते आए हैं...(व्यवधान) जेटली जी, यह कहकर गए थे...(व्यवधान) मिस्टर क्यू की बात करके गए थे...(व्यवधान) क्यू से वी तक अभी बहुत अंतर है...(व्यवधान) बीच में आर और एस भी आता है...(व्यवधान) आज राफेल पर कौन सी पार्टी प्रश्न खड़ा करती है, कौन परिवार प्रश्न खड़ा करता है?...(व्यवधान)

SHRI MALLIKARJUN KHARGE: Madam, I have a request. ...(Interruptions)

श्री अनुराग सिंह ठाकुर : खड़गे जी, मैं आपका दर्द समझ सकता हूँ...(व्यवधान) I am not yielding. ...(Interruptions)

माननीय अध्यक्ष : खड़गे जी, आप बोल चुके हो। अब वे बोल रहे हैं। उन्होंने आपको बोलने दिया। माननीया मंत्री जी उत्तर देंगी।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर: महोदया, इनकी पार्टी का इतिहास ऐसा है, आजादी के बाद जो पहली खरीद हुई, उस समय के प्रधान मंत्री ने जो निर्णय लिया, वह ऐसी जीपें खरीदने का निर्णय लिया...(व्यवधान)

माननीय अध्यक्ष : आप अपनी पूरी बात बोल चुके हो। ऐसा नहीं करते हैं। आप बैठिए। आप लीडर हैं।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर: उन्होंने जीपों को खरीदने का निर्णय लिया...(व्यवधान) इंग्लैंड से जो जीपें मंगायी गईं...(व्यवधान) उसमें कितनी जीपें मंगवायीं, तीन हजार जीपों का ऑर्डर इंग्लैंड को दिया गया...(व्यवधान)

माननीय अध्यक्ष : अभी डिफेंस मिनिस्टर बोलेंगी।

श्री अनुराग सिंह ठाकुर: वह पहला घोटाला था, जो इनकी पार्टी के समय, इनकी सरकार के समय हुआ।...(व्यवधान) आजादी के बाद, इनके लिए देश की रक्षा-सुरक्षा जरूरी नहीं थी, रक्षा सौदों से पॉलिटिकल फंडिंग कैसे हो, इस पार्टी ने वह करने की तैयारी की थी।...(व्यवधान)

माननीय अध्यक्ष : आप बोलते रहिए।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर: महोदया, कांग्रेस पार्टी के समय में कोई भी डिफेंस डील बगैर डील के पूरी नहीं होती थी।...(व्यवधान) इनके समय में कोई डिफेंस डील डील के बिना डिसाइड नहीं होती थी।...(व्यवधान) इनके समय दलाल तय करते थे, इनके हित में सौदा करवाते थे।...(व्यवधान) आज राष्ट्रहित में सौदा होता है, मोदी सरकार राष्ट्रहित में सौदा करवाती है।...(व्यवधान)

माननीय अध्यक्ष : आप बोलिए।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर: अरे भइया बैठिए।...(व्यवधान) अरे भइया, वापस आइए। अरे भइया, कहाँ चले, अभी शुरू हुआ है।...(व्यवधान)

अध्यक्ष जी, मैं हर बार बोलता हूँ, वे हर बार उठ कर चले जाते हैं।...(व्यवधान) लेकिन, आपके माध्यम से मैं देश को तो यह बताऊंगा।...(व्यवधान)

अध्यक्ष जी, यह केवल जीप स्कैम तक रुका होता, तब भी मैं समझ जाता। कोई भी रक्षा सौदा, कोई भी डिफेंस डील बगैर 'डील' के, इनके लिए पूरी नहीं होती थी। डील में भी इनके हित का क्या आता था, वे यह देखते थे।...(व्यवधान) पॉलिटिकल फंडिंग होती थी।...(व्यवधान)

अध्यक्ष जी, यह जीप पर ही नहीं रुका। उसके बाद घोटालों की एक लम्बी लाइन है।...(व्यवधान) इतनी लम्बी लाइन है कि बोफोर्स सौदे की बात करो।...(व्यवधान) इनका इतिहास इसलिए जानना जरूरी है कि चाहे बोफोर्स लो, सब्मरीन लो, अगस्ता वेस्टलैंड लो।...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना): अध्यक्ष जी, मेरा भाई अनुराग यह भूल गया है कि यह चर्चा राफेल पर हो रही है।...(व्यवधान)

माननीय अध्यक्ष : आप बैठिए। इतनी तो हिम्मत रखिए।

...(व्यवधान)

HON. SPEAKER: This is not fair. Nothing is going on record.

...(Interruptions)... *

माननीय अध्यक्ष : मैंने उनको बिठाया था, आप भी बैठिए।

...(व्यवधान)

HON. SPEAKER: Nothing is going on record.

...(Interruptions)... *

श्री अनुराग सिंह ठाकुर : अध्यक्ष जी, हम कुछ नहीं भूले हैं।...(व्यवधान)

माननीय अध्यक्ष : आप लोग अपना गला क्यों खराब करते हैं, जब कुछ भी रिकॉर्ड में नहीं जा रहा है।

...(व्यवधान)... *

माननीय अध्यक्ष : खड़गे जी, ऐसा नहीं करते हैं। मैंने इन्हें भी डाँटा था और कहा था कि आपको डिस्टर्ब नहीं करेंगे और आप ही ऐसा करेंगे?

...(व्यवधान)

माननीय अध्यक्ष : अभी डिफेंस मिनिस्टर का जवाब आना है। अभी जवाब आएगा। हर एक का अधिकार है। मैं यहां बैठी हूँ कि वे क्या कह रहे हैं। अगर कुछ गलत कह रहे हैं तो मैं देखूंगी।

...(व्यवधान)

HON. SPEAKER: Nothing will go on record if you speak like this.

...(Interruptions)... *

* Not recorded.

माननीय अध्यक्ष : यह अच्छा नहीं है कि इन्हें बोलने न दूं और सबको बोलने दूं अपने तरीके से।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर: अध्यक्ष जी, आखिरकार यह रक्षा सौदे की बात हो रही है।...(व्यवधान)

आप मेरा अब तक का भाषण निकाल कर देखिए। मैंने रक्षा सौदे पर ही बात की है।...(व्यवधान)

देश के इतिहास में रक्षा सौदों की शुरुआत ऐसी हुई कि जीप घोटाले से इनकी पहली सरकार के समय इसकी शुरुआत हुई कि कैसे देश को पीछे रखकर अपने परिवार और पार्टी का हित इन्होंने पहले रखा।...(व्यवधान) जब चीन के साथ युद्ध हुआ, उसका खामियाजा देश को भुगतना पड़ा, इसे आप नकार नहीं सकते।...(व्यवधान)

मैं आपसे दूसरी बात कहना चाहता हूं कि यही नहीं, इसके आगे भी देखिए।...(व्यवधान) चाहे सम्मरीन घोटाला हो, चाहे बोफोर्स घोटाला हो, चाहे नेशनल हेराल्ड घोटाला हो, चाहे अगस्तावेस्टलैंड घोटाला हो, चाहे 2-जी हो, कोल हो, बाकी स्कैम्स हों, ये सब आपके पॉलिटिकल फंडिंग के लिए इस्तेमाल हुए। इसलिए आपको दर्द होता है। हमें दर्द इसलिए होता है कि जिन लोगों का नाम अगस्तावेस्टलैंड में आया, आज वे यहां खड़े होकर प्रश्न करते हैं तो देश के लिए इससे शर्मनाक बात और क्या होगी? ...(व्यवधान)

यही नहीं, नेशनल हेराल्ड में पब्लिक प्रॉपर्टी को बेचकर करोड़ों डकार जाएं और टैक्स भी न भर पाएं। जिन्हें देश को करोड़ों रुपयों का टैक्स देना है, अगर आपने करोड़ों रुपये टैक्स दे दिया होता, तब आपके पास दम होता कि आप खड़े होकर सवाल करते।...(व्यवधान) आपको पहले देश का पैसा देना है, उसके बाद सवाल खड़े कीजिए।...(व्यवधान)

मैडम, मैं इसलिए कहता हूं कि इन्हें तब सवाल खड़े करने चाहिए।...(व्यवधान) ये कहें, इनके हाथ काँप गए।...(व्यवधान)

अध्यक्ष जी, मैं इनके समय नहीं बोला।...(व्यवधान)

HON. SPEAKER: Anurag ji, please conclude now. आप कन्क्लूड कीजिए।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर: अध्यक्ष जी, मेरा अभी बहुत समय बचा है। मुझे अभी बहुत विषयों पर बोलना है...(व्यवधान)

अध्यक्ष जी, एक बात बहुत सीधी है। इसलिए देखने पर इनका दर्द नजर आता है...(व्यवधान) अगर इन्होंने देश का टैक्स भर दिया होता, ये घोटाले नहीं किए होते और इनकम असेसमेंट में जो वापस बाहर आया, यह केवल टैक्स चोरी नहीं है, बल्कि यह फॉर्जरी का मामला भी है और यह छोटी-मोटी बात नहीं है।...(व्यवधान) काँग्रेस करप्शन की कबड्डी बंद करो...(व्यवधान)

मैडम, इसलिए मैं यह कहना चाहता हूँ कि अगर वर्ष 2012 में राफेल एल-वन था, तो वर्ष 2012 में आपके हाथ क्यों काँप गए? आपके हाथ क्यों काँप गए? आपने हस्ताक्षर क्यों नहीं किए? आज आपको 126 विमान दिखते हैं और आप दस वर्षों में एक विमान भी नहीं खरीद पाए और हमारी सरकार ने 36 विमान खरीदने की शुरुआत की है।...(व्यवधान)

अगर सुप्रीम कोर्ट का निर्णय भी आया है तो वह सेना, सत्य और सरकार की जीत हुई और आपके मुँह पर तमाचा है, इस बात को मैं कहना चाहता हूँ।...(व्यवधान) यही नहीं, सुप्रीम कोर्ट ने जब अपना निर्णय दिया तो सुप्रीम कोर्ट ने विस्तार में कहा कि we have looked into the pricing, procedure and the offset clause.

मैडम, यही नहीं, उन्होंने कहा – “After looking into all the three aspects, it was found that there is no commercial favouritism.” इससे पता चलता है कि नरेन्द्र मोदी जी की सरकार ने सेना को भी मजबूत किया और देश के हित में निर्णय लिया है। मैं मोदी सरकार को बहुत-बहुत बधाई देता हूँ।...(व्यवधान)

अध्यक्ष जी, इनके लिए तो मैं यह कहूंगा –

“इतना सच बोलो कि होठों पर तबस्सुम न बुझे,
... * उतना ही बोलो

कि जनता के सामने थोड़ी इज्जत बचे।”

अध्यक्ष जी, इनके नेता ने जो पहले बयान दिया, उनके बारे में मैं कहूंगा, काँग्रेस अध्यक्ष के बारे में, कि ये दो लाइनें हकीकत बयां करती हैं...(व्यवधान)

SHRI JYOTIRADITYA M. SCINDIA : Madam, I have a Point of Order. Under Rule 380, it is clearly mentioned that if the Speaker is of the opinion that words have been used in debate which are defamatory or indecent or unparliamentary or undignified, the Speaker may, while exercising discretion, order that such words be expunged from the proceedings of the House.

माननीय अध्यक्ष : आपने यह कह दिया, मैं इसे देखूंगी कि यह क्या है।

...(व्यवधान)

SHRI JYOTIRADITYA M. SCINDIA: Madam, it must be expunged.

माननीय अध्यक्ष : ऐसा नहीं है।

...(व्यवधान)

SHRI JYOTIRADITYA M. SCINDIA: Let me finish. This issue is not related to the topic under discussion. You are using undignified and unparliamentary language and are making accusatory statements. That has to be expunged from the records. I would implore you.

HON. SPEAKER: That will not go on record.

...(Interruptions)... *

माननीय अध्यक्ष : आप बैठिए।

...(व्यवधान)

* Not recorded.

माननीय अध्यक्ष : पहली बात तो यह है कि मुझे देखना है और मैंने कहा है कि क्या एक्सपंज करना है और क्या नहीं करना है, उसे मैं देखूंगी। अगर कुछ ऐसा डेरोगेटरी लगता है तो I have to see it. यह पहली बात है।

दूसरा, मैं यह समझाना चाहूंगी कि विषय से रिलेटेड बोलते समय कितने लोगों ने कितना बोला, आपके अपने भाषण भी मैं देख सकती हूँ। यह होता है। I am sorry.

आप बैठिए।

...(व्यवधान)

माननीय अध्यक्ष : कई सारे लोग ऐसा बोल जाते हैं, जब मुझे बोलना पड़ता है कि आप विषय पर आ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : मैं उनके बोलते समय भी ऐसा कहती हूँ कि जब समय आएगा तो मैं देखूंगी। मगर, हमेशा मैंने यह देखा है और यह नहीं होना चाहिए कि कोई बोल रहा है तो कितनी बार उसे उठ-उठ कर डिस्टर्ब करेंगे? मैंने खड़े जी को भी पूरा बोलने दिया।

...(व्यवधान)

माननीय अध्यक्ष : मैडम, प्लीज़, आप तो बरिश्तिए।

...(व्यवधान)

माननीय अध्यक्ष : मैडम, प्लीज़, आप तो बरिश्तिए, बैठ कर बोलने के बारे में।

प्लीज़, रूल्स का आप तो पालन कीजिए।

...(व्यवधान)

माननीय अध्यक्ष : खड़े जी, आप लीडर हैं। अगर आप भी बार-बार उठ-उठ कर बोलें, Please do not do that. आपका समय आया तो आपको मैंने पूरा बोलने दिया है। इसलिए प्लीज, आपके सदस्य भी यह बार-बार न करें। आपको भी नियम मालूम है। आप खड़े हो गए, वे ईल्ड करें, तब ही आपको बोलने को मिलता है।

...(व्यवधान)

माननीय अध्यक्ष : यह बैठे-बैठे तो बिल्कुल भी नहीं बोलें।

...(व्यवधान)

माननीय अध्यक्ष : थोड़ी जिम्मेदारी से हर कोई व्यवहार करे।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर: अध्यक्ष जी, कुछ लोग 15 वर्ष सदन में रहकर भी नियम न जानें तो उसमें मेरा कोई कसूर नहीं है।...(व्यवधान)

माननीय अध्यक्ष : आप अपनी बात करो।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर: मैं तो फिर भी दूसरे दल से हूँ। इनकी अपनी सरकार थी और जब बोफोर्स पर जाँच नरसिम्हा राव जी करवाते थे और सी.बी.आई. जब दस्तक देती थी तो कितना हड़कम्प उस समय मचता था, वह दर्द मैं समझ सकता हूँ।...(व्यवधान) उनके पार्थिव शरीर को किस तरह से काँग्रेस मुख्यालय पर भी नहीं जाने दिया।...(व्यवधान) अगर आप वहां तक जा सकते हैं तो फिर मैं कौन हूँ?...(व्यवधान)

माननीय अध्यक्ष: अनुराग जी, आप विषय पर बात करो। हमारे पास समय नहीं है, इसको कंप्लीट करना है, आप भी इसे ध्यान में रखो। आपका समय कम है, यह भी ध्यान में रखो। अभी आपके एक और वक्ता को बोलना है, नहीं तो आप उनका हक मार दोगे। प्लीज, ऐसा नहीं है।

श्री अनुराग सिंह ठाकुर: अध्यक्ष जी, ये लोग जो नरेन्द्र मोदी जी को चुनौती देते हैं, यह सूर्य को उसके प्रकाश और तप का प्रमाण देने की बात करते हैं।... (व्यवधान) उनको देने की जरूरत नहीं है। उनका राजनीतिक जीवन यह स्पष्ट तौर पर बताता है कि क्या-क्या हुआ है।

अध्यक्ष जी, मैं इनके लिए दो लाइनों में कह दूँ कि

‘सपनों में देखी बात बोलने के आदी हो गए,
...* के पैमाने पर सबसे बड़े फसादी हो गए।’

इसलिए, यह जो आपको सपनों में ख्याल आता है कि 526 करोड़ रुपये, 540 करोड़ रुपये, 520 करोड़ रुपये, 700 करोड़ रुपये - आप किसी एक आंकड़े पर रुक जाइए। आप बहुत कनफ्यूज्ड नज़र आते हैं। आप देश को कनफ्यूज मत कीजिए।

माननीय अध्यक्ष: अनुराग जी, आप कनक्लूड कीजिए।

श्री अनुराग सिंह ठाकुर: अध्यक्ष जी, यह अलग-अलग कीमतें देने की बात हो और यहां तक प्रेसिडेंट मैक्रों के बारे में सदन में जो बात कही गई थी, उसका भी जवाब उन्होंने दो घंटे के अंदर दिया। मेरा प्रिविलेज नोटिस आज भी पेंडिंग है, मैं चाहता हूँ कि आप उस पर भी कुछ करें।

अध्यक्ष जी, मैं यह भी कहना चाहता हूँ कि जो राफेल के मुद्दे पर बात करते हैं, उनको पता होना चाहिए कि जो दस वर्ष तक कोई कदम नहीं उठा पाए, वह कदम हमारी सरकार ने उठाया। अगर आपने वह कदम उठाया होता तो शायद हमें खरीदने की जरूरत नहीं पड़ती। लेकिन, आप डिफेंस डील में डील टूँडते रहें, इसलिए आपको कुछ नहीं मिल पाया।

अध्यक्ष जी, जहां तक आज अगस्ता वैस्टलैंड वाले की बात हुई। खड़गे जी कहते रहें कि अगस्ता वैस्टलैंड में कुछ नहीं है, लेकिन साथ में बैठी नेता बार-बार हाथ खड़ा करके कह रही है।... (व्यवधान)

* Not recorded

माननीय अध्यक्ष: या तो आप आकर यहां बैठिए और आप ही करिए, I am ready.

...(व्यवधान)

श्री अनुराग सिंह ठाकुर: अध्यक्ष जी, अगर कुछ नहीं है तो वह क्रिश्चियन मिशेल जाते-जाते पर्ची अपने एडवोकेट को क्यों देता है और कहता है कि मिसेज जी पर कोई सवाल हो तो उसका उत्तर कैसे दूं।...(व्यवधान) अगर वह यह कहता है, वह इटैलियन लेडी की बात करता है, मिसेज ... * की बात करता है, इटैलियन लेडी सन की बात करता है, तो कौन है वो? आखिरकार डिफेंस डील में उनके नाम ही क्यों आते हैं? इनको लगता है कि इनके समय दलालियां खाई जाती थी, तो आपके समय होती होंगी। हमारे समय ऐसा कोई काम नहीं होता है।...(व्यवधान)

HON. SPEAKER: Now you conclude. This should be your last point.

श्री अनुराग सिंह ठाकुर: अध्यक्ष जी, सुप्रीम कोर्ट ने अपने जजमेंट में बड़े विस्तार में कहा है और मैं पढ़कर कह देता हूं,

“There is no occasion to really doubt the process of decision making, pricing and selection of offset partners.”

इसके साथ-साथ यह भी कहा कि our country cannot afford to be unprepared and under-prepared. इनका बस चलता तो देश की सेना के पास...(व्यवधान)

माननीय अध्यक्ष: आप कनक्लूड करो।

श्री अनुराग सिंह ठाकुर: अध्यक्ष जी, मैं एक मिनट में अपनी बात खत्म कर रहा हूं। अगर इनका बस चलता तो देश की सेना के पास न कभी जहाज होता, न कभी लड़ पाते। अध्यक्ष जी, मैं इतना ही कहना चाहता हूं कि वह कौन-सी ताकतें थीं, जिन्होंने वर्ष 2012 में इस डील को रोक कर रखा और जहाज नहीं खरीदने दिया। वर्ष 2013 में एंटोनी जी ने कहा था कि अगस्ता वैस्टलैंड में जो दलालियां खाई गईं, उसके बारे में उन्होंने स्पष्ट तौर पर कहा था कि उसको बख्शा नहीं जाएगा। वर्ष

* Not recorded.

2012-13 के समय इनकी पार्टी में क्या चल रहा था, देश और सरकार वह जानती है। अंत में, मैं अपनी दो लाइनें कहकर अपनी बात समाप्त करूंगा,

‘जाकि रही भावना जैसी, प्रभु मूरत देखी तिन तैसी।’

किसी को चांद चमकता नजर आता है, किसी को चांद में दाग नजर आता है। मैडम, यह देखने की बात है। आज सेना खुश है, सरकार खुश है और देश की जनता खुश है। सुप्रीम कोर्ट के निर्णय में दूध का दूध और पानी का पानी हुआ है। मिर्च इसलिए लगी है कि देश की सेना मजबूत क्यों हुई। हमने देश के हित में निर्णय लिया है। मैं नरेन्द्र मोदी जी का बहुत-बहुत धन्यवाद करता हूं और अंत में दो लाइनें कहकर अपनी बात समाप्त करूंगा।

‘जिसके हाथों देश लुटा,
वह परिवार हमें नागवारा है,
जो मातृभूमि का अपमान करे,
वह युवराज नकारा है।’

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब): मैडम स्पीकर, अंडर रूल 193 राफेल विमान खरीद पर जो चर्चा हो रही है, उसमें मैं दो-तीन बातें कहना चाहता हूं। मैं समझता हूं कि हमारा देश एक सिस्टम से चलता है, एक प्रणाली से चलता है। जब कोई रूल रेग्युलेशन में गलती होती तो माननीय अदालतों में केस जाते हैं। अदालतों के फैसलों को हम सब मानते हैं। यहां देखा गया है कि राफेल के मामले में, सुप्रीम कोर्ट सबसे बड़ी अदालत है। जो सुप्रीम कोर्ट ने फैसला दिया, मुझे इस बात का आश्चर्य है कि विपक्ष की ओर से जो अर्थ अपनी मर्जी से निकाले गए, उनको तो ये ठीक मानते हैं, जो अर्थ सरकार की ओर से निकाले जाते हैं, उनको ये गलत मानते हैं। यदि सुप्रीम कोर्ट के फैसले को सही माना जाए, तो मैं समझता हूं कि इसमें चर्चा की जरूरत ही नहीं थी, जेपीसी की जरूरत ही नहीं आनी थी। मुझे इस बात का भी आश्चर्य है, इसमें दो पार्टियां हैं, एक फ्रांस है, दूसरी इंडिया है। अगर दूसरी पार्टी वालों को भी ऐतराज नहीं है, तो फिर एक कहां से अपनी ओर से ऐतराज खड़े कर रहे हैं।

किसी ने उदाहरण दिया, जो राफेल की कीमत का मामला है, किसी ने जो कहा, मुझे वह ठीक लगा कि एक बोरा होता है, उसकी कीमत सौ रुपये होती है। बोरे में अगर गेहूं डाला जाए, तो उसकी कीमत 2 हजार रुपये हो जाती है, अगर चावल डाला जाए, तो 4 हजार रुपये हो जाती है, अगर दालें डाली जाएं, तो 6 हजार रुपये हो जाती हैं। सरकार की ओर से बार-बार कहा गया है कि राफेल विमान ही नहीं हैं, राफेल विमानों में हथियार भी हैं, हथियार की कीमत है, उस पर ये चुप हो जाते हैं। जो चिंता जाहिर की है, तीन बातें मैंने इसमें देखी हैं। जिन्होंने चर्चा इनीशिएट की, उन्होंने सबसे बड़ी चिंता इस बात की करी कि यह सौदा फ्रांस से क्यों हुआ? मेरा एक प्रेस वाला दोस्त बता रहा था कि अगर इटली से हुआ होता, तो शायद ये इतना ऐतराज न करते। जब कोई व्यक्ति विपदा में होता है, तो उसको नाना की याद आ जाती है। मैं समझता हूं कि इटली से सौदा होता, तो शायद ये न चर्चा करवाते।

बार-बार कमीशन की बात कही गई। सारा देश देख रहा है। हमारे कांग्रेस के मित्रों को इस बात की चिंता है कि हजारों करोड़ रुपये के सौदे मोदी सरकार बिना कमीशन के कैसे कर सकती है, हम तो 5 रुपये का भी सौदा करते थे, तो कमीशन होता था।

तीसरी चिंता जो उन्होंने की है, वह है देशभक्ति की। सारा देश जानता है कि इनकी देशभक्ति क्या है। दो दिन पहले 1984 के कत्लेआम के जो आरोपी लोग थे, उनको दिल्ली हाई कोर्ट ने अंदर किया। उनके जो गवाह थे, वे माननीय प्रधान मंत्री जी को मिल कर गए। वे रोने लगे। मैडम, एक जगदीश कौर हैं। ... (व्यवधान) बिट्टू जी, एक मिनट सुन लीजिए। ... (व्यवधान) आप सच सुनने के लिए तैयार नहीं हैं। ... (व्यवधान) मैडम, इनको बैठाइए। ... (व्यवधान)

माननीय अध्यक्ष : आप बोलते जाइए। उनकी आदत है, मैं कुछ नहीं कर सकती।

... (व्यवधान)

श्री प्रेम सिंह चन्दूमाजरा : मैं इनकी देशभक्ति...^{*} करना चाहता हूँ। इनको पैसा ही देशभक्ति लगता है। ... (व्यवधान)

माननीय अध्यक्ष : अपनी बात कंप्लीट करिए।

श्री प्रेम सिंह चन्दूमाजरा : ये पैसे को ही देशभक्ति मानते हैं, मानवता को, मुल्क को देशभक्ति नहीं मानते, देशभक्तों की देशभक्ति नहीं मानते। मैडम, जिसने गवाही दी, उस मैडम ने बताया कि उसके पिता फ्रीडम फाइटर थे, उसका घर वाला मेजर था, जो सरहदों पर लड़ा। आर्मी कैंट में उनको मार डाला। इनकी देशभक्ति उस समय कहां गई थी? ये राफेल की बात करते हैं, आर्मी की बात करते हैं। जो सरहदों पर रक्षा करने के लिए आर्मी जाती है, उस आर्मी को इन्होंने श्री अकाल तख्त गिराने में बरता, श्री दरबार साहब पर तोपें डालीं और हमारे हरमिन्दर साहब में जो पवित्र जल होता है, उसे निहत्थे सिखों से लाल किया। इनकी देशभक्ति यह है।

^{*} Not recorded.

मैं यह कहना चाहता हूं कि ये जो 193 के तहत चर्चा लेकर आए हैं, यह बिल्कुल गलत है। या तो सुप्रीम कोर्ट को मानें या इस देश के सिस्टम को मानें या इस देश के सिस्टम से बगावत करें। ये दो काम नहीं हो सकते हैं। अदालतें जो फैसला देती हैं, उसमें आधा कह दें कि ठीक हैं और आधा गलत कह दें। जहां तक एफिडेविट की बात है, तो वह भी गलत बात है। अगर कोई करेक्शन करनी चाहे, तो वह कर सकता है।

मैं भी पीएसी का मेंबर हूं, मैंने भी कहा था, खड़गे जी को मालूम है कि पीएसी में नहीं आया, लेकिन दूसरे ही दिन सरकार ने करैक्शन के लिए एफिडेविट दे दिया तो बात खत्म हो गई। आज बहुत सारे मुद्दे हैं, किसानों के मुद्दे हैं, किसान खुदकुशी कर रहे हैं, अगर हम चाहते तो वह चर्चा हो सकती थी। इस तरह की बातों पर चर्चा करा कर हाऊस का समय खराब कर रहे हैं। धन्यवाद।

श्री कौशलेन्द्र कुमार (नालंदा): अध्यक्ष महोदया, राफेल सौदे पर आपने नियम 193 के तहत बोलने का मौका दिया, धन्यवाद। सरकार ने बहुत ही पारदर्शी तरीके से 36 राफेल विमान भारतीय वायु सेना के लिए फ्रांस की दसाल्ट कंपनी से सौदा किया है। इसकी पहली खेप सितम्बर, 2019 में आ जाने की बात कही गई है। अभी खड़गे साहब बता रहे थे। दस सालों तक इन्होंने कोई उपाय नहीं किया। जब से नरेन्द्र मोदी जी की सरकार बनी है, इन्होंने प्रयास किया कि जो सौदा दस सालों में नहीं हुआ, उसे हमारी सरकार ने बहुत कम समय में किया, अब राफेल आने जा रहा है, विपक्ष लगातार प्रश्न उठा रहा है कि इसमें घोटाला हुआ है। मैं माननीय सर्वोच्च न्यायालय के बारे में कहना चाहता हूँ। आप लोगों को कहना चाहिए कि सर्वोच्च न्यायालय से कांग्रेस पार्टी के लोगों का विश्वास ही उठ गया है। जब सर्वोच्च न्यायालय ने कह दिया कि सौदे में नियम का उल्लंघन नहीं हुआ है, इसका कोई प्रमाण नहीं है फिर भी राजनीतिक लाभ के लिए सरकार को लगातार बदनाम करने का प्रयास किया जा रहा है। वायु सेना के अधिकारी का भी बयान आया, उन्होंने भी इस सौदे को देश की सुरक्षा के लिए काफी सही माना है। प्रश्न सिर्फ ऑसफेट कांट्रैक्ट का है। फ्रांस सरकार एवं दसाल्ट ने साफ कर दिया है कि इस निर्णय में भारत सरकार का कोई दबाव नहीं था। एचएएल का भी बयान आ चुका है कि वे राफेल के लिए राजी नहीं थे, लेकिन एचएएल के बहुत से लोग एजेंट बने हुए हैं कि एचएएल को क्यों नहीं दिया गया। एचएएल के चेयरमैन ने साफ कर दिया है कि वह इसके लिए सक्षम नहीं थे। अब यह एक अच्छा मौका है कि प्राइवेट कंपनी को इसका मौका मिला है, इससे देश का पैसा बचेगा फिर विपक्ष के द्वारा लगातार बवाल मचाया जा रहा है। मैं सरकार से जरूर आग्रह करूंगा कि दसाल्ट एवं भारतीय ऑफसेट पार्टनर की गारंटी ले कि वे जिम्मेवारी से सभी राफेल विमान भारतीय वायु सेना को समयबद्ध तरीके से सप्लाई कर दे, इससे बढ़िया कोई बात नहीं हो सकती। जहां तक कॉस्ट की बात कही गई है, सरकार साफ कर चुकी है कि पहले का दाम मात्र बेसिक कॉस्ट था और जो सौदा हुआ है वह पूर्णरूपेण सभी तकनीकी एवं रक्षा उपकरणों से सुसज्जित होगा। स्वाभाविक है कि उसकी कॉस्ट बढ़ेगी।

महोदया, भारत सरकार और फ्रांस सरकार के बीच 58 हजार करोड़ रुपये का राफेल सौदा है, वायु सेना को 36 अत्याधुनिक राफेल विमान मिलने जा रहे हैं। अब इससे अच्छा मौका भारत को नहीं मिलेगा। वायु सेना के अधिकारी भी खुश हैं। मैं कांग्रेस पार्टी से कहूंगा कि ऐसा मौका दें कि राफेल यहां आए और इसमें कोई अड़चन न डालें। यही कहकर मैं अपनी बात समाप्त करता हूं। बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : श्री निशिकान्त दुबे। थोड़ा समय का भी ध्यान रखिए।

श्री निशिकान्त दुबे (गोड्डा): अध्यक्ष महोदया, मैं समय का ध्यान रखूंगा। जब पार्लियामेंट में 11 तारीख को राफेल पर चर्चा शुरू हुई तो कांग्रेस पार्टी राफेल पर चर्चा मांग रही थी, उसके पहले भी कुछ चर्चाएं हो चुकी थीं। कांग्रेस पार्टी की तरफ से उनकी पार्टी के नेता जब बोलने के लिए खड़े हुए तो लगा देश को कुछ ऐसी बातें बताई जाएंगी, क्योंकि पिछले छह-सात महीनों से कांग्रेस पार्टी के पास कोई काम ही नहीं है, राफेल, राफेल, राफेल, कोई काम नहीं है, न उसको किसानों से मतलब है, न बेरोजगारों से मतलब है, न दलितों से मतलब है, केवल उसको राफेल से मतलब है। मैं इसकी तह में गया कि यदि फाइनली राफेल नहीं होगा, यदि राफेल में करप्शन है, राफेल खत्म हो जाएगा तो इस दुनिया में किसको फायदा होगा। संयोग से अभी डिफेंस मिनिस्टर ने एक आरएफक्यू जारी किया है।

उसमें से जो पार्टी आयी है, राफेल के आधार पर फोर्थ जेनरेशन, फोर एंड हाफ जेनरेशन, फिफ्थ जेनरेशन, फाइव एंड हाफ जेनरेशन एयरक्राफ्ट लेने के लिए, तो उनमें दसॉल्ट एविएशन के अलावा एयरबस विथ यूरो फाइटर, स्वीडन का एसएबी ग्रीपेन, यू.एस. बोइंग का एफ.ए-18 सुपर हॉर्नेट, यू.एस का लॉकहीड मार्टिन एफ-16 और रशिया का मिग-35 हैं। ये 6-7 कंपनियां राफेल की पैरलल कंपनियां हैं जो कि इसके बदले वे देंगी। मान लीजिए मंत्रालय का भी, जहां तक मेरी जानकारी है कि जब 126 राफेल के बदले 36 राफेल लेने की बात आई तो यह तय हुआ कि यदि हम एक ही कंपनी के 126 विमान ले लेंगे, तो कल मान लीजिए यदि उसके पार्ट्स में कोई परेशानी हो जाएगी, उस देश के साथ हमारे संबंध खराब हो जाएंगे, यदि लेहमन ब्रदर्स जैसी कंपनी डूब सकती है, तो यदि कोई कंपनी डूब जाएगी, तो हमें क्या रास्ता अपनाना चाहिए? यही कारण है कि दो-दो स्क्वाड्रन की अलग-अलग कंपनियों से यदि हम जहाज लेंगे तो उसका एक बेनिफिट मिलेगा। लेकिन, कांग्रेस के लोगों को यह समझ में नहीं आता है। ... (व्यवधान)

मैं आपको बताऊंगा कि आखिर राफेल पर पूरी की पूरी कांग्रेस इतनी परेशान क्यों है? ढूंढते-ढूंढते एक डॉक्यूमेंट हाथ लग गया। एक कंपनी ओ.आई.एस है और इसके मालिक संजय भंडारी हैं। ... (व्यवधान) चूंकि ए.ए. बोलना है, तो हम एस.बी. बोलते हैं। अध्यक्ष महोदय, आप

कांग्रेस के लोगों को बैठाइए, मैं राफेल पर चर्चा कर रहा हूँ। राफेल के साथ उसने 2012 में एक एग्रीमेंट साइन किया। उसने ऑफसेट क्लॉज के लिए राफेल के साथ 2012 में एग्रीमेंट साइन किया। दो लोगों ने 2012 में एग्रीमेंट साइन किया। एक मुकेश अंबानी जी की कंपनी रिलायंस ने और दूसरा ओ.आई.एस. ने, जिसके मालिक संजय भंडारी हैं। संजय भंडारी कौन हैं? उसके यहां इनकम टैक्स की रेड होती है और इनकम टैक्स की रेड में एक फ्लैट नं-12 है, ब्रैस्टन स्क्वॉयर, लंदन, सुमित चड्ढा संजय भंडारी का पी.एस है। ... * जो राष्ट्रीय दामाद हैं, मैं... * नहीं बोलूंगा, मैं राष्ट्रीय दामाद बोलूंगा। ...(व्यवधान) वह राष्ट्रीय दामाद को मेल करता है। मैं नाम नहीं बोल रहा हूँ। फिरोजाबाद का कोई लड़का है और उसने किसी बड़े परिवार के साथ शादी कर ली है। एक फिरोजाबाद का लड़का है, जैसे इटैलियन लेडी है। आप समझिए, वह कहता है कि आपका जो फ्लैट है, जो मेल है, आर.वी. का, आप यह समझें कि आपका जो फ्लैट है उसको ठीक-ठाक कराना है, आप उसका पैसा दीजिए। आर.वी. कहते हैं कि Look into it. मैं इसका पैसा दूंगा। आपके माध्यम से मेरा सरकार से आग्रह है और कांग्रेस पार्टी को चैलेंज है कि ये बताएं ये बेनामी प्रोपर्टी आर.वी. की है या नहीं है और आर.वी. से कांग्रेस पार्टी का क्या रिलेशन है? ...(व्यवधान) दूसरा इसके पहले, खड़े साहब कृपया सुनिए। 4000 करोड़ रुपये का एक पिलाटस कंपनी के साथ डील हुआ। पिलाटस कंपनी के साथ ओ.आई.एस. का रिलेशन है और ओ.आई.एस ने जो दुबई में कंपनी की है, उसके साथ आर.वी. का रिलेशन है या नहीं है? यह कांग्रेस पार्टी को बताना चाहिए। मैं आपको बताना चाहता हूँ कि उनको 10 लाख पौंड पिलाटस में दिया गया। ...(व्यवधान) सिंधिया साहब सुनिए, जब 4000 करोड़ का डील कांग्रेस पार्टी ने पिलाटस को दे दिया और उस पिलाटस को ओ.आई.एस. ने 2.5 परसेंट कमीशन दिया, उसकी जो पार्टी हुई ज्यूरिख में, उस पार्टी को अटेंड करने के लिए आर.वी. को., राष्ट्रीय दामाद को, उसी ओ.आई.एस कंपनी ने टिकट दिया और टिकट और होटल का पूरा खर्चा दिया। ...(व्यवधान) यदि आप कहेंगे तो उस पार्टी का

* Not recorded.

फोटो, पार्टी में उन्होंने जो ऐश किया वह सब भी मैं ऑन रेकॉर्ड प्लेस कर दूंगा, ऑथेंटिकेट कर दूंगा, आपकी तरह नहीं डरूंगा। इसके बाद मैं आपको बताना चाहता हूं कि यूबीएस बैंक, अमेरिका में एक अकाउंट है-52105058250 यह अकाउंट किसका है, किसके अकाउंट में पैसा जा रहा है, कौन इसके मालिक हैं, कौन इस कंपनी में डायरेक्टर हैं?

मैं राफेल की बात कर रहा हूं। राफेल पर कांग्रेस इसीलिए परेशान है कि इसने जो कमीशन तय किया था, वह कमीशन इसको नहीं मिल रहा है। ...(व्यवधान) मैंने जिन कंपनीज का जिक्र किया है, उनके कौन-कौन से एजेंट्स हैं?... (व्यवधान) सारे रास्ते इसी कांग्रेस पार्टी और इसी गांधी परिवार में जाते हैं।...(व्यवधान) एक सुधीर चौधरी हैं।...(व्यवधान) इस देश में जितनी डिफेंस डील हो रही हैं, मैं आपको बताऊं सुधीर चौधरी के ऊपर केस हुआ। ...(व्यवधान) सुधीर चौधरी कौन है? आप ही के मध्य प्रदेश के जो मुख्यमंत्री हैं, वह उनका रिश्तेदार है। ...(व्यवधान) कांग्रेस के ही रिश्तेदार क्यों इसमें शामिल होते हैं? ...(व्यवधान) एक अभिषेक वर्मा जेल गया है। ...(व्यवधान) वह आप ही की कांग्रेस पार्टी और सिंधिया साहब, आप ही के राज्य का है। ...(व्यवधान) वह आपके ही राज्य के श्रीकांत वर्मा साहब का बेटा है। ...(व्यवधान) क्या वह डिफेंस डील में शामिल नहीं है? क्या सुधीर चौधरी का ...* के साथ कोई रिलेशन नहीं है? आपने क्या किया, यह सुनिए। ...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया: मध्य प्रदेश मेरा ही नहीं, स्पीकर मैडम का भी राज्य है।

श्री निशिकान्त दुबे: आप घबराइए मत। ...(व्यवधान)

माननीय अध्यक्ष : केवल निशिकान्त दुबे जी की बात रिकॉर्ड में जाएगी।

...(Interruptions) ... *

* Not recorded.

श्री निशिकान्त दुबे: मैं आपको बताना चाहूंगा कि बराक मिसाइल स्कैण्डल में वर्ष 2006-07 में सीबीआई ने एक केस रजिस्टर्ड किया, उसके बाद इन्होंने बचाने के लिए किया, क्योंकि वह किसका है? यदि राफेल के बदले यूरो फाइटर आना है तो उसका एजेंट सुधीर चौधरी है। एक सुरेश मूलचंदानी है। एक राज्य सभा के सदस्य हैं और आपके ट्रेज़रर हैं, मैं उनका नाम नहीं लूंगा।...(व्यवधान) वह ग्रेपवाइन के यहां के एजेंट हैं। सुरेश मूलचंदानी के साथ आपके कलमाड़ी साहब के भी रिलेशन थे।...(व्यवधान) सुरेश मूलचंदानी के रिलेशनस आपके ट्रेज़रर साहब के साथ भी हैं। ...(व्यवधान) इसी तरह मैं आपको बताऊं कि सुषेन गुप्ता के यहां रेड हुई।...(व्यवधान) ये जितने भी डिफेंस डीलर्स हैं, ...(व्यवधान) मैं केवल यह कह रहा हूं कि कांग्रेस पार्टी केवल डिफेंस डीलर्स की लड़ाई लड़ रही है, राफेल की लड़ाई नहीं लड़ रही है। ...(व्यवधान) वह कमीशन की लड़ाई लड़ रही है।...(व्यवधान) वह पैसे की लड़ाई लड़ रही है।...(व्यवधान) कांग्रेस पार्टी का इस देश की डिफेंस से लेना-देना नहीं है। ...(व्यवधान) मैं आपको बताऊं, इन्होंने जिस जीप स्कैण्डल की बात की है। ...(व्यवधान) पहले मेरी बात सुनिए।

स्पीकर मैडम, मैं आपको बताना चाहता हूं कि जब क्लॉड एजॉक यहां के फर्स्ट कमाण्डर-इन-चीफ थे, माउण्टबेटन के साथ उन्होंने कहा कि हमें कमाण्डर इन चीफ बनाना चाहिए था। नेहरू जी का फर्स्ट भाषण हुआ कि हम कमाण्डर-इन-चीफ...। मेरे पास समय नहीं है, यदि आप कहेंगे तो मैं पूरा भाषण क्वोट कर देता।...(व्यवधान) मैं केवल यह कह रहा हूं कि कांग्रेस पार्टी ने इस देश की सुरक्षा के साथ हमेशा समझौता किया है। ...(व्यवधान) उसको यह लगा कि इन्द्र की तरह हमारी कुर्सी डोल जाएगी।...(व्यवधान)

यदि इस देश को आर्मी कंट्रोल नहीं कर रही है तो इसका कारण यह नहीं है कि कांग्रेस पार्टी की देन है, बल्कि इसका कारण यह है कि हम हिन्दू हैं। स्पीकर मैडम, मैं शुद्ध ब्राह्मण हूं। हिन्दू क्या होता है? आप पूजा करिए तो भी हिन्दू हैं। आप पूजा नहीं करिए तो भी हिन्दू हैं। आप मंदिर जाइए, तब भी हिन्दू हैं। आप मंदिर नहीं जाइए तो भी हिन्दू हैं। आप मंदिर में जाकर शादी करिए तो भी हिन्दू हैं। शादी मंदिर में न जाकर, घर में शादी करिए तो भी हिन्दू हैं। लेकिन जो जनेऊ है, हिन्दू का

जो संस्कार है, मैं ब्राह्मण हूं, इसलिए मैंने कहा कि जनेऊ पूरा का पूरा दिया जाता है। लेकिन इस पार्लियामेंट में कुछ ऐसे लोग हैं जो बिना जनेऊ संस्कार के, स्पीकर मैडम, आप खुद ब्राह्मण हैं, इसलिए समझ सकती हैं कि जनेऊ संस्कार कितना बड़ा होता है, बिना जनेऊ संस्कार के कोई जनेऊ पहनकर, अपने आपको ब्राह्मण कहना चाहता है तो हम उसे स्वीकार करने को तैयार हैं...(व्यवधान) मैं धर्म की बात कर रहा हूं।

स्पीकर मैडम, मैं आपको बताना चाहूंगा कि इन्होंने रक्षा के साथ कितना समझौता किया। मैं आपको 1952 में, के.एम.करियप्पा साहब के बारे में बता रहा हूं, General Cariappa's office seeking the early scheduling and he wanted to resign, क्योंकि उनको काम नहीं करने दिया जा रहा था। इसी तरह से कृष्णा मेनन और थिमैया का फेस-ऑफ हुआ, जिसके कारण चाइना वार हुआ। मैं आपसे कह रहा हूं कि कांग्रेस ने हमेशा किस तरह से समझौता किया। आज भी वह राफेल के मुद्दे पर भारत सरकार को घेरकर किस तरह से यह समझौता करना चाहती है। थिमैया फेस-ऑफ के बाद क्या हुआ? हम वर्ष 1962 में बुरी तरह से हार गए। वाई.बी. चव्हाण साहब आए। पी.सी. लाल और सैम मानेकशॉ, जो आर्मी के इतने बड़े वॉरियर रहे, उनको इस कांग्रेस पार्टी ने सस्पेंड कर दिया था।

वाई. बी. चौहान ने उनका सस्पेंशन खत्म किया। मैं कह रहा हूं कि बाद में वह आर्मी के चीफ बने। उसी तरह से सुंदर जी का मामला हो या रॉड्रिक्स का मामला हो और जिन लोगों ने इनका साथ देने का सवाल किया, कांग्रेस पार्टी में जिन्होंने आर्मी का साथ दिया, इनके पूरे परिवार को लगा, गांधी परिवार को लगा कि हमारी कुर्सी हिल रही है, इसलिए वाई. बी. चौहान को भी डिफेंस मिनिस्टर के पद से हटाया और शरद पवार साहब ने रॉड्रिक्स का खत्म किया, उनको भी यहां से चीफ मिनिस्टर के तौर पर शिफ्ट किया। मेरा यह कहना है कि कांग्रेस पार्टी के पास कोई भी मुद्दा नहीं है। कांग्रेस पार्टी मोदी जी जैसे आदमी, जिनका पूरा का पूरा सामाजिक जीवन बेदाग रहा है, भारतीय जनता पार्टी ने साढ़े चार साल में कोई ऐसा काम नहीं किया है। यह कांग्रेस पार्टी

केवल संजय भंडारी, सुधीर चौधरी, सुंदरमल चांदया जी जैसे लोगों को प्रोटेक्ट करने के लिए राफेल का मुद्दा लेकर आई है। ... (व्यवधान)

मैं कांग्रेस पार्टी को आह्वान करता हूं कि जिस तरह से गीता के 18वें अध्याय में श्री कृष्ण ने कहा है कि

सर्वधर्मान् परित्यज्य मामेकं शरणं ब्रजा
अहं त्वा सर्वपापेभ्यो मोक्षयिष्यामि मा शुचः॥

यदि कांग्रेस पार्टी को पाप धोना है, उसने वर्ष 1947 से जो कर्प्शन किया है, उसको खत्म करना है तो पूरी कांग्रेस पार्टी को बीजेपी में मर्ज कर दीजिए, मोदी जी को नेता बना दीजिए और इसके बाद हम आपको भी मोक्ष कर देंगे। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं। जय हिंद, जय भारता ... (व्यवधान)

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, I am thankful to you for giving me this opportunity to participate in this important debate.

Madam, after hearing my learned friend Shri Nishikant Dubey, it is well-established in the House that this Rafale Deal is a fit case for having a Joint Parliamentary Committee probe. While speaking, Shri Nishkant Dubey referred to so many names. He also referred to Shri Sanjay Bhandari. I would like to know from the hon. Member and from the Treasury Benches as to what is the relation between Sanjay Bhandari and Sidharth Nath Singh, who is a prominent BJP leader in the country also?

Madam, since allegations against the Congress Party have been made by the responsible Treasury Benches, why do they not set up a Joint Parliamentary Committee, which will have a majority of Members from the Treasury Benches, to have a thorough probe in the matter?

Madam, this is the biggest political as well financial scam, which the country has ever seen in the political history of Independent India. This is violating all the procedures, conventions, precedents and also the mandatory Defence Procurement Procedure.

Madam, why do we oppose and seek a Joint Parliament Committee? Firstly, it is lacking transparency, probity and public accountability. Secondly, it is violating the mandatory provisions of the Defence Procurement Procedure. Thirdly, it is promoting the financial interest of a particular company, which is a crony capitalist firm. Fourthly and very importantly, it is depriving the legitimate

interest of a Public Sector Undertaking, HAL to have the Transfer of Technology in favour of a domestic Public Sector company.

So, these are the reasons due to which we are seeking a Joint Parliamentary Committee probe.

HON. SPEAKER: Please conclude, now.

SHRI N.K. PREMACHANDRAN: I know, Madam, there is a paucity of time. So, after making two to three points, I am just concluding.

Number one, in regard to the announcement of the Prime Minister on 10th April, 2015, I would like to ask a specific question to the hon. Defence Minister. How can the Prime Minister make an arbitrary announcement to purchase 36 aircrafts when an RFP for 126 aircrafts is pending, and that was at the final stage? The Work Share Agreement between the HAL and this French company was already in the final stage.

Number two, whether any authority of the Indian Air Force or of Defence demanded to reduce the number of Rafale Jet Aircrafts from 126 to 36. If so, can they show a single piece of evidence to prove that the Indian Air Force or the Defence Personnel have demanded that the number of aircrafts has to be reduced from 126 to 36?

Number three, if the Indian Air Force is in urgent need of the aircraft, why do they not agree for immediate purchase of 18 aircrafts in fly-away condition, which had already been agreed to in the previous RFP by Dassault Aviation?

Madam, I am not going into the pricing issue. But there is one very important point on which I am seeking an answer. It is about the Indo-French Joint Statement made on 10th April, 2015. I would like to quote the last sentence of the Indo-French Agreement. It says: "...that the aircraft and associated systems and weapons would be delivered on the same configuration as had been tested and approved by Indian Air Force, and with a longer maintenance responsibility by France."

14 00 hrs

If it is in the same configuration, aircraft, associate systems and weapons, if that be the case, why is there a hike in price? Where is the question of a hike in price?

As far as the selection of Indian offset partner is concerned, para 4(i) of the DPP is very specific that Indian enterprises and institutions and establishments engaged in manufacture of eligible products or provision of eligible services are referred to as the Indian offset partner. I would like to know whether he is an eligible product or service or a product manufacturer. No, nothing is there.

Madam, as far as the sovereign guarantee is concerned, the Ministry of Law and Justice has insisted that there should be a sovereign guarantee because it is an inter-governmental agreement. That is one of the mandatory provisions required as per the law. But, unfortunately, instead of having a sovereign guarantee, the Government has approved a 'letter of comfort' from

the Prime Minister of France. How can a 'letter of comfort' be equal to a sovereign guarantee when it is an inter-governmental agreement?

Finally, the last point which I would like to make is this. The hon. Finance Minister as well as all the Members from the Treasury Benches were arguing on the basis of the Supreme Court Judgment. The Supreme Court has never gone into the details or in depth regarding the pricing. Unfortunately, the Court is totally misled by the Government. I would like to know from the Government whether you have given any Report in respect of Comptroller and Auditor General of India. It is being heard from outside. It is being said that a preliminary report or an interim report has already been submitted to the Supreme Court of India which prompted the Supreme Court to come to a conclusion. It said that the C&AG Report has already been submitted; it has gone to PAC; and the Parliament is also aware so it is in the public domain. I would like to seek a clarification about it. I have moved a Privilege Motion against the Government, especially, the Finance Minister and the Defence Minister. That is also pending.

Madam, this is a best and a fit case for having a Joint Parliamentary Committee probe is what we are demanding.

Thank you very much, Madam.

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN): Thank you, Madam, for providing me this opportunity to give a detailed reply as all the Members have raised very important issues.

Before I start, let me thank all the Members by their names for having participated in this debate – Shri Rahul Gandhi, Prof. Saugata Roy, Shri Kalikesh N. Singh Deo, Shri Arvind Sawant, Shri Jayadev Galla, Shri Mohammad Salim, Shri Dhananjay Mahadik, Shri Dharmendra Yadav, Jithender Reddy *garu*, Jai Prakash Narayan Yadavji, Shri Mallikarjun Khargeji, Kunhalikuttyji, Bhagwant Mannji, Anurag Singh Thakur, of course, from our Party, Prem Singh Chandumajraji, Kaushalendra Kumarji, Shri Nishikant Dubey and also Shri N.K. Premachandran. Thanks to all the Members who have taken keen interest in a very important topic. ...(*Interruptions*) I have not even begun. ...(*Interruptions*)

माननीय अध्यक्ष : मैं क्या करूँ, वे भी आदत से मजबूर हैं।

...(*व्यवधान*)

HON. SPEAKER: Khargeji, I do not understand this. What is this happening?

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Madam, let the Prime Minister come and reply. ...(*Interruptions*)

माननीय अध्यक्ष : क्या आप हल्ला करना चाहते हैं। खड़गे जी, मैं आपसे पूछना चाहती हूँ कि जब डिफेंस मिनिस्टर नहीं बोल रही थीं, तब आप कह रहे थे कि वे बोल क्यों नहीं रही हैं। आप सही में बता दीजिए कि do you not want to hear the Defence Minister? She has every right.

...(व्यवधान)

माननीय अध्यक्ष : आप हल्ला करना चाहते हैं, तो करो।

...(व्यवधान)

HON. SPEAKER: This is not the question.

... (Interruptions)

माननीय अध्यक्ष : नियम 193 के अधीन चर्चा का रिप्लाय मंत्री जी से संदर्भित है, वे ही इस विषय पर बोलेंगी।

...(व्यवधान)

माननीय अध्यक्ष : आप सभी लोग बैठ जाएं। अनुराग जी, आप भी बैठ जाएं।

मंत्री जी, आप बोलिए।

...(व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Madam, I will speak. It just shows how the facts are frightening the Congress Party. I am standing here today to give point-by-point answer to the questions raised not just by the Congress in the Opposition but by every Member of this House who has shown interest in the topic and I want to reply to them with facts. If facts are going to frighten the Congress Party and they do not want me to answer, I am sorry. It is very disappointing that senior Members from the Party in the Opposition, much

before I can even start, do not want to hear my reply. It is very disheartening.

...(Interruptions)

This country will have to understand that Defence purchases are of national security related and, therefore, are very very important. National security is important, whether they are in power or we are in power or any other party is in the ruling in this country. We can discuss issues; we can raise questions on issues, but we cannot run away from the facts. We cannot run away from getting the required answers on which frankly, in Parliament, questions have been raised. So, thank you very much, Madam. I am going to seek your indulgence so that I can give the reply point-by-point.

Let us understand how our neighbourhood is....(Interruptions)
Environment around India is very very volatile and we have had wars both on the western frontier and on the northern borders. It is important for us to understand, therefore, that in India, all of us would want, whoever is in Government would want, to have peace in our neighbourhood. We will do everything to keep peace. But it cannot be at the cost of the operational readiness of our Armed Forces. It cannot be at the cost of making our Armed Forces feel that enough is not being given to them to fight. We have had enough number of wars in this neighbourhood and, therefore, we should recognise that timely getting of equipment for our Armed Forces should be the priority for any Government. Skirmishes or military standoffs keep happening. All of us recognise that these two borders are always highly sensitive and it is important for us to purchase in time the required ammunition or the platforms

which are required. In that context, I would want to say, first of all, remembering Shri Atal Bihari Vajpayee who, in his period, started the motion for the 126 MMRCA; it was in his period in 2001 post-Kargil war that we thought that it was important that we should start doing something to give the Air Force enough power, air power. Of course, it was Vajpayee *ji* who said, and I quote his words: "We can change our friends, but not our neighbours." Let us remember that. Our neighbourhood being what it is, but we cannot really sit back and watch, nor can we change the neighbourhood. If that is the case, is it not our duty as Government, as anybody who is in Government, to recognise the sense of urgency with which we have to deal?

I would want to give you the picture of how we stand precarious sometimes in decision-making and it is requirement for the leadership to take that call. How was our neighbourhood developing in the last 10 years? Our adversaries inducted more than 400 aircraft between 2010 and 2015. Fourth generation fighter aircraft like J-10, J-11, J-16, Su-27, Su-30 were all being added to the Chinese arsenal. Even fifth generation stealth fighters were being added.

If that is about China, what about Pakistan? They increased their total number of aircraft by more than double. They had bought in F-16s and also, they added 43 JF-17 class Chinese aircraft to their Force. Now, if this what China and Pakistan were doing, what were we doing in India? In 2002, we had 42 squadrons. In 2007, this came down to 36 squadrons. Further, by the time it was 2015, it was reduced to 33 squadrons. Our neighbours are increasing

their capacity, but we, who should have supplied the Air Force with enough power, the motion having commenced in 2001 under Atal Bihari Vajpayee, were moving at a snail's pace and we did not have even by 2014 what was moved by Atal Bihari Vajpayee. A deadlock situation was created and we were left with no additional aircraft and we are constantly being reminded. There was a deal. We get this much money. Where were those 126 aircraft? Have they got it? What price did they pay? What is this Rs. 526 crore that they are constantly talking about? I will come to that.

In 2001, the NDA gave in-principle approval for the procurement of 126 MMRCAs and the user requirements were also issued, which is called the Services Qualitative Requirements (SQRs) about which *manya* Shri Rahul Gandhi Ji referred to. These SQRs were issued in 2006. The deal reached a deadlock in 2014. From 2006 when the SQRs were issued and in 2014, you left the Government without anything bought. Coming to the sense of urgency and of neighbourhood, I am being reminded that we do not need to talk about the neighbourhood. All of us know about it. Oh, all of us knew about it. Did you do something about it? Did you get the aircraft? In 2006, the SQRs were released. I will go even further. In 2014, the reasons for the deadlock even then were not clear. What was the deal? They were negotiating for 18 aircraft to be bought in a flyaway condition and the rest were not yet to be produced with, let us say, the HAL.

The sense of urgency made you to think that you should get 18 aircraft in flyaway condition. The national security is important. I would have presumed

that is the reason that they went for 18 aircraft in flyaway condition and the rest were not yet to be produced in India over an 11-year period in their agreement. I want to know if they considered national security and the sense of urgency which again Shri Rahul Gandhi reminded us. When the SQRs were issued, there was a sense of urgency which was also mentioned. Till today, you have not bought any aircraft. It was very emotionally charged. The hon. Member was asking a very legitimate question. I agree with it. You could not look in 18 aircraft in flyaway condition. By the time it was 2014. After 2006, you went away without even getting the 18 aircraft in flyaway condition. I want to know this. Why was there not an agreement? Was there not a deal? You did not buy any aircraft. And today you get up to say, 'what is the sense of urgency that you have appreciated to get the aircraft?' ...*(Interruptions)*. I am coming point by point. ...*(Interruptions)* Let them have the patience to hear it.

The question I want to ask here is this. ...*(Interruptions)* Yes, I am answering that. ... *(Interruptions)*

HON. SPEAKER: She has just now started.

... *(Interruptions)*

माननीय अध्यक्ष : अभी तो शुरू किया है। प्लीज बैठिए। ये क्या हो रहा है?

... *(Interruptions)*

HON. SPEAKER: No, this is not proper.

... *(Interruptions)*

HON. SPEAKER: Nothing will go on record. Only the Minister's statement will go on record.

...(Interruptions)...*

HON. SPEAKER: Yes, you go ahead.

SHRIMATI NIRMALA SITHARAMAN: Madam, there is a minimum period required for the production of any complex platform. ...(Interruptions)

HON. SPEAKER: I cannot help it.

SHRIMATI NIRMALA SITHARAMAN: The assumption that these fighters are available off the shelf is really mistaken. None of this is available off the shelf.

...(Interruptions) The IGA was signed on 23rd September, 2016.

माननीय अध्यक्ष : मैं आपको भी बताना चाहूंगी कि बहुत देर तक सबका डिस्कसन हुआ है।

... (Interruptions)

HON. SPEAKER: No, you will have to listen to the Defence Minister. आप पूरा करने दीजिए। पूरा देखिए तो सही, बीच-बीच में टोकने का यह तरीका नहीं होता है। She is telling you everything.

... (Interruptions)

HON. SPEAKER: No, you will have to listen to her. हर समय कोई न कोई मिसलीड करता रहता है। जब मैं कुछ बोल रही हूँ तो मुझसे चर्चा करने का ये तरीका नहीं है। Nothing will go on record like this.

...(Interruptions)...*

* Not recorded.

SHRIMATI NIRMALA SITHARAMAN: The IGA, the Inter-Governmental Agreement, was signed on 23rd September, 2016. The first aircraft will be delivered in three years from that date and the last aircraft will come in 2022. ...(*Interruptions*) The first aircraft will be delivered in three years from 2016, that is, in 2019. This year, in September, you will have the first aircraft and the 36th aircraft will be here in 2022. Even in the 126 MMRCA proposal, the first aircraft was to be delivered in three years from the date of signing of the contract. Even in the MMRCA proposal, that was the condition. In the IGA, considering the necessity of an early procurement, the process of negotiation was completed in 14 months' time. The process of negotiation did not run for 10 years. We finished it in 14 months. The delivery of the 36th aircraft has been advanced by five months. It has been advanced by five months as compared to the MMRCA proposal.

Now if this is the way the facts are frightening them, let me tell you there are more facts which can frighten them even more. They have to have the patience to hear us now. ...(*Interruptions*)

Madam, then, here I would want to ask one question, which I am sure, is going to make them shout even more but I would like to request them to hear the facts. The then RM said to the media, "Where is the money?" The then RM said to the media on 6th February, 2014, "We cannot buy. Where is the money?" He said it outside of Parliament. ...(*Interruptions*) One minute, please.

Madam, the then Raksha Mantri outside of this Parliament premises said, "Where is the money?" ...*(Interruptions)* I want to ask, "Which money?" ...*(Interruptions)* It is probably the deal money. I want to ask it because the Raksha Mantri or the Mantralaya prepares a detailed schedule even as the Contract Negotiating Committee goes about negotiating finer details as to how the payment should be made once the agreement is signed.

Let us assume that the agreement is signed today and I use the word 'T-0' for it. If this agreement is signed today, we use this expression as Time Zero (T-0) which starts from now. The planning in the Ministry is done in such a way that at T-0, that is, when you sign the agreement, you have to pay 15 per cent in advance. Then, six months from T-0, you have to pay something. ...*(Interruptions)* T-0 plus eight months, you have to do another payment. ...*(Interruptions)*

So, the point that I want to make here is that the timeline for the payment, quantum of payment and percentage of the total cost of the payment for the aircraft separately for the weapon system is all well prepared and kept in the Ministry. ...*(Interruptions)* You cannot come at that time and say it...*(Interruptions)*

Madam, interestingly, we were also repeatedly told and reminded that they were about to complete the deal. The company CEO said that 95 per cent of the deal was through but they could not do the remaining five per cent. All that is reminded to us saying that they were almost on the verge of completing the agreement. It means that they also knew the payment schedule. They also

would have made a provision in the Ministry for it. Then, in February 2014, how did the Raksha Mantri come out to say, "Where is the money?" Which money is he talking about? ...*(Interruptions)* So, they did not intend buying the aircraft till something was done. ...*(Interruptions)*

Madam, let me tell you here one thing. ...*(Interruptions)* There is a difference between defence dealings and dealing in defence. ...*(Interruptions)* We do not do defence dealings. We deal with defence with national security as a priority. ...*(Interruptions)*

Now, I again go back to the process and procedure in 2011. If everything was complete and they were going to finalize the deal in 126 MMRCA ...*(Interruptions)* This is 126 MMRCA story that I am telling you, which finally did not get into an agreement stage, was a kind of a non-deal. In 2011, the commercial bid for 126 MMRCA which started in 2001, that is, 10 years later, was opened and Dassault Aviation became the L-1. In fact, let me tell you that the then Raksha Mantri directed the independent monitors to examine this issue as to how L-1 emerged like this. He asked an independent set of monitors to check it up.

While stating the reasons for appointing independent monitors, he said, "In the context of the letter received and issues raised related to the L-1 vendor, let there be an independent monitor who will go into this to check if everything was alright." After that, look at the fate. ...*(Interruptions)* प्लेन कब आएगा, इसका चरित्र मैं बोल रही हूँ कि उनके ज़माने में प्लेन नहीं आया। ...*(व्यवधान)*

श्री ज्योतिरादित्य माधवराव सिंधिया: आपके ज़माने में कब आएगा? ...*(व्यवधान)*

श्रीमती निर्मला सीतारमण : हमारे ज़माने में इसी सितम्बर में आ जाएगी। आप थोड़ा इंतजार कीजिए। ... (व्यवधान)

Madam, the independent monitor, who was appointed by the Raksha Mantri, then cleared the process. ... (*Interruptions*) The independent monitor, who was appointed by the RM to look into how the L-1 was emerging like that, cleared the process. The independent monitor cleared it. Then, in June 2012, even after the independent monitor cleared the process, they did not buy it. Why? There was a reason. ... (*Interruptions*)

Madam, I read this for you. Even after the independent monitor cleared it, he said, and I quote here:

“The commercial negotiation by the Contract Negotiating Committee, CNC, may proceed to complete its deliberations.... ”

That is exactly the point of former Raksha Mantri which the current Finance Minister yesterday elaborated. I am giving you the exact matter there. He said that while on the one hand, you cleared it, on the other, you said ‘come for review’. FM did say about this. I want to give that quote before you.

“The commercial negotiation by the Contract Negotiating Committee may proceed to complete its deliberations with L-1 vendor and finalise its report.

After the CNC report has been finalised, the entire issue of approach and methodology adopted by the CNC to determine the L-1 vendor may be re-examined by the MoD (Finance) and MoD to ascertain that it is reasonable, appropriate and as per laid down procedure.”

At what stage is he saying it? After the L-1 is opened. Is this the way a bidding contract happens? ...*(Interruptions)* This is a matter of national security. In this, forgetting the importance of having to buy it in time, this is the kind of *khilwad* which was going on because something did not suit them. ...*(Interruptions)* You just have a commercial bid anywhere. After the bid is opened, will there be any interference? They are now talking of interference from the PMO. This is interference because somebody did not receive something somewhere! This is the interference. ...*(Interruptions)* You stopped the deal forgetting that the Air Force was suffering. So, we should be clear. When you did not get it, the deal did not suit you. The deal did not give you the money. ...*(Interruptions)*

When I raise these questions, I raise them because the Congress Party now should stand up not to ask questions but to reply to each one of what I am asking them. Who was it who did not settle with you so that you could not conclude this deal? The national interest was thrown away. The national security was not cared for. ...*(Interruptions)*

Madam, I allege, even as I am answering each one of the questions raised by them. ...*(Interruptions)* You are not even hearing because you are scared of facts. ...*(Interruptions)*

Madam, I charge and I allege, as I elaborate these things, that they did not even intend buying. They kept the motion going, but they did not intend buying. The national security was at risk. It did not matter to them.

Their treasury's security was important.

Now, I come to the next point. ...*(Interruptions)* For every 'AA', there is an 'RV'. Let us not forget that for every 'AA', there is an 'RV'. ...*(Interruptions)* I am sorry I forgot that for every 'AA', there is not just an 'RV', but there is a 'Q' also. So, abbreviations may be easy to entertain the House. Abbreviations could be easy for convenience and joke. But it is a double-edged sword and it can come back. ...*(Interruptions)* 'RV' is not *daamad* of the Prime Minister. He is the *daamad* of the country. 'Q' was somebody on whose lap none of us grew. All right? 'Q' is somebody on whose lap somebody else grew.

There were clearly two unresolved issues when this deal was deadlocked. There were two unresolved issues. One is, the Dassault Aviation could not tie up with the HAL to produce the 108 aircraft. ...*(Interruptions)* Listen to the facts. These 108 aircraft were to be manufactured with the transfer of technology and the HAL was to be producing them. They could not come to an agreement. They may say that we have deserted the HAL. But they did not conclude it and there was no agreement signed with the HAL. There was no agreement of Dassault with the HAL. Therefore, they need not constantly shed crocodile tears for the HAL. I would like to tell them there was no agreement signed. What were the two issues which were unresolved? One was, when Dassault wanted the 108 aircraft to be produced in the HAL, during the negotiations we were told that 2.7 times higher man-hours were required by the HAL for producing the same Rafale which if it were to be produced in France would have been less expensive because in India if you were to produce it, it requires 2.7 times more man-hour. That was one issue. I am

talking about the 126 aircraft which they could not conclude. ...(*Interruptions*) It was a non-deal. Secondly, Dassault also did not stand guarantee for the 108 aircraft which were to be produced by the HAL because (i) they needed more man hours and (ii) Dassault did not want to stand guarantee for those Rafale aircraft which will be produced by the HAL in India. It means, at the end of the day, India would be buying 108 Rafale aircraft produced in the HAL without a guarantee. Mind you the consumer who is the Indian Air Force will be buying it without a guarantee being issued by the Original Equipment Manufacturer. Therefore, rightly this issue remained unresolved. Therefore, the deal with the HAL, about which you are shedding crocodile tears, particularly the Congress Party, could not be struck. They could not settle the matter. But today, standing opposite the Chowk in Bengaluru HAL Unit, they shed crocodile tears. I want to ask, much before I move to specific questions, as to why they could not sort it out. There is an HAL Unit in Amethi. Led by a senior Member of Parliament, Shri Mallikarjun Kharge, whom all of us respect, Shri Rahul Gandhi, Member of Parliament, goes to Bengaluru, stands at the Chowk opposite the HAL to say, "Rafale is your right."

Along with him, Rahul Gandhiji goes to HAL in Bengaluru, stands up at the chowk opposite HAL and says – square or circular whatever – stands there to say, "Rafale is your right. You should have produced it." Very well. You made that statement.

But I want to say that Shri Mallikarjun Khargeji is also the Member of the Standing Committee which looked into various issues relating to Defence

production. Madam, I am reading from the Standing Committee's Report....(*Interruptions*)

Madam, I am quoting from the Standing Committee Report. The Committee are disappointed to note that even after almost three decades – not 2014, 2015, 2016, 2017 – the ADA was not able to develop indigenous aircraft as per requirement of the IAF to combat potential and serviceability and opined that not fulfilling of requirements of the users, had rendered investment of both time and money in the project so far infructuous....(*Interruptions*). The Standing Committee quoted the reports. That is one thing. HAL produces the Tejas....(*Interruptions*)

Second, HAL *ka mamla* is not new to the then Government. In 2013, the same Standing Committee says, “for HAL, because they were not able to scale up faster, the number of waivers, the Government at that time chose to give waivers for the non-performance of HAL rather than looking at the improvement of the performance of HAL.”

Madam, if you are really worried about the DPSU which is a public sector undertaking under the Ministry of Defence, you will do everything that it takes to make that up and ready for meeting all challenges.

But in 2013, the then Government, instead of doing anything to improve the HAL *ka haalat*, has only given them waivers ...(*Interruptions*) and how many waivers, not one, not two. ADA obtained from them altogether 53 temporary waivers and concessions ...(*Interruptions*) which means, you were accommodating everything, the weaknesses, the problems and the challenges

of HAL. You will address none of them. But you will go and give them waivers and cry crocodile tears when the Government is ours. ...(*Interruptions*)

You did not do anything at that time. I will give you one more example. It is a list which the Standing Committee has given about the number of extensions that UPA Government has given to HAL. Rather than improving their capacity, rather than investing in them, rather than improving their performance, they go about giving them waivers. ...(*Interruptions*). This is recorded. You have given this. It is recorded in the Standing Committee. ...(*Interruptions*). If you really are caring about HAL, you will improve them, you will invest in them, you will try to talk to experts to make it better. ...(*Interruptions*)

You did not do any of that. ...(*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, you constitute the JPC today. ...(*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN : Madam, now, I want to tell you that if HAL ...(*Interruptions*) I am repeating this allegation. ...(*Interruptions*) If you really wanted to do something for the HAL during 2005 and 2014, then you have not done a thing. ...(*Interruptions*) I will give you the list of things that we have done. ...(*Interruptions*)

Presently, following procurement orders are in the pipeline for the HAL. ...(*Interruptions*) There are 83 LCA Tejas Fighters order worth Rs. 50,000 crore; 15 Combat Helicopters order worth Rs. 3,000 crore; 200 more helicopter orders worth Rs. 20,000 crore; 19 Dornier Transport Aircraft worth Rs. 3,400

crore; helicopters worth Rs. 15,000 crore; and Aero engines worth Rs. 8,400 crore. ...*(Interruptions)* All of them put together, the total comes to Rs. 1 lakh crore, which we have given for the HAL. ...*(Interruptions)* Who goes and sheds crocodile tears? ...*(Interruptions)*

SHRI K.C. VENUGOPAL : Madam, she is totally misleading the House. ...*(Interruptions)*

SHRIMATI NIRMALA SITHARAMAN : Madam, further, you talk about the HAL's capacity. ...*(Interruptions)* Madam, more facts are frightening them. ...*(Interruptions)* HAL's capacity for Tejas production has been doubled from eight aircraft to 16 aircraft per year. ...*(Interruptions)* It was producing only eight, and all those who shed crocodile tears for HAL did not do anything to scale it up. ...*(Interruptions)* We have now increased it from eight to 16. ...*(Interruptions)* They have also further placed orders for 40 Tejas Fighter Planes with HAL, and between 2006 and 2010 for the 40 planes that they placed order for, only eleven have been supplied till now and they did not bother about it. ...*(Interruptions)* No one asked the HAL : "Have you got a problem? Can we solve it for you? I gave you order for 40 and how come you are only giving me eight? Can we do something?". No, they did not do any of it.

Till they left in 2014, no aircraft were supplied. If you are really worried about the HAL, then what did you do to improve its capacity? What did you invest in them? Nothing, and that is why I repeat that there is an HAL in Amethi. Has the hon. Member gone there; visited and seen; and asked them what is the challenge? No, it is not so. You go and shed crocodile tears in

Bengaluru. ...(Interruptions) So, the real truth behind what is really the concern is coming out. ...(Interruptions) I repeat that you did not intend buying them. ...(Interruptions)

Madam, I will come to the next point. ...(Interruptions) Repeatedly, we are being told that we were planning to get 126 -- 18 in flyaway condition and the rest were going to be made in India. ...(Interruptions) They did not do buying of 18 flyaway nor did they agree to make in India. They finished because something did not suit them. ...(Interruptions) Now, they are saying : "Who gave the Prime Minister the authority to reduce 126 to 36?". ...(Interruptions) Let them understand that they also were planning to buy only 18, which is one squadron worth in flyaway condition and the rest was to be manufactured. ...(Interruptions)

Now, what we are telling you is that instead of one squadron, which is comprising 18, in that count, we will get two squadrons, which is 36 in flyaway condition. ...(Interruptions) Now, you are misleading the country by saying that : "Modi ji reduced 126 to 36.". ...(Interruptions) No, Madam. ...(Interruptions) Your 18 has been increased to 36. ...(Interruptions)

That is coming this year in flyaway condition. ...(Interruptions). If only the former *Raksha Mantri* sits and gives a clear picture of how these decisions are made. Madam, 126 doesn't come down to 36! Compare with your 18 flyaway, which you were planning to buy but you never bought; with our 36, which are coming in September 2019. ...(Interruptions)

Then, about two squadrons, whenever emergency purchase has to be made in this country, it is very clearly stated that IAF advises the Government, whether it is for our Government or any other earlier Government. Emergency purchases normally are always two squadrons. Now, I will just for the record give you all the previous examples of how two squadrons were purchased. ...*(Interruptions)*. Scindia ji, please sit down, listen to some facts, don't get excited. There are more facts coming. ...*(Interruptions)*.

In 1982, when Pakistan was buying F16s, rightly the Indian Government then decided to buy two squadrons of MiG MF from the erstwhile Soviet Union. This is one example of two squadrons being bought. In 1985, again because of the emergency which was developing in the neighbourhood, two squadrons of Mirage 2000 were acquired from France.

In 1987 again, two squadrons were bought from Soviet Union again of MiG 29. So, buying two squadrons or 36 aircraft is not because somebody chose to do it, Indian Air Force normally advises the Government, whichever Government is in power. If there is an emergency purchase, it has to be two because that is the number with which they can adjust. Therefore, this time, instead of 18, which they were thinking in terms of getting flyaway, we bought on the advise of the Air Force, 36 flyaway. Who reduced it to two? This is how it comes down to. Earlier also, a lot of times, two squadrons equivalent had been bought. ...*(Interruptions)* Who reduced it to two is your question? ...*(Interruptions)* Please listen. Madam, 18 flyaway has been enhanced

to 36 flyaway, and for the rest, which they could not buy, we have issued the RFI.

Now, the other question I would like to ask is this. Again, about HAL, 'Make in India', they are shedding tears. Where you have bought 18, one squadron, we have enhanced it to 36, two squadrons. Eighteen has been increased to 36. ...*(Interruptions)* But I ask this question. ...*(Interruptions)* Madam, this kind of running commentary is unnecessary. Running commentary is telling me clearly that they are not interested in the facts.

HON. SPEAKER: You keep going on, do not listen to all these things.

... *(Interruptions)*

SHRIMATI NIRMALA SITHARAMAN: I will give you another example and a question, Madam. They are worried about HAL, they are shedding crocodile tears.

My question is: Today, you are now severely under the heat because Christian Michel has come to India, he is going to speak a lot on Augusta Westland. What is Augusta Westland giving you? Helicopters, right? Why could you not give that helicopter order to HAL? Why did you go to Augusta Westland? It is just because HAL would not give you anything. HAL will give you helicopters, it would not give you anything else. You have to get Michel today to say what else was given in Augusta Westland. HAL would not give you anything else. ...*(Interruptions)* This entire campaign has been based on falsehood and totally irresponsible allegations.

I ask a few questions now. The Congress is lying repeatedly and I want to say, “असत्य बोल रहे हैं” because I remember the unparliamentary words used against the hon. Prime Minister and in that, you also brought into the picture a former Head of a Government somewhere else. I want to ask a question here. Madam, we were told by a Congress spokesperson – I am not naming anybody – that we shall not be talking on Rafale because it is an internal matter. I would like to give you an exact quote on it. Madam, on 9th March, before hon. Member Shri Rahul Gandhi ji met the French President Macron, the Congress spokesperson told the media and I quote here: “The Congress will not discuss India’s defence deals with a foreign Head of State. This is an internal matter and this discussion the Government has to do with France and not us”. The same words were uttered by the Congress spokesperson. Here, I am giving you a quote which was said on 20th July in Parliament. Shri Rahul Gandhi ji said, “I asked the French President about this Secrecy Pact but he denied the existence of any such pact. He even told me that he has no issues in making the cost public”. Who is truthful? Is the Congress spokesperson truthful who said that the काँग्रेस अध्यक्ष will not meet and talk about this whereas now, he himself in July said, “I spoke to him”, he also said, “I have no difficulty”. So, one of them is misleading this country and if this is true, I want proof for it. If this is the statement of the Congress President on the floor of the House that the former President of France said about the Secrecy Pact, if the conversation happened, let me have a verified and an authenticated copy on the table of the House. Let there be an authenticated copy on the floor of the House. You

cannot say one thing on the floor of the House and have your spokesperson say something else.

Therefore, I want to say, Congress is building this whole thing on falsehoods, untruths and also misleading the entire country. ...*(Interruptions)* I want to say now that you say one thing in the Parliament, your leaders say another outside and you are misleading this country both in the House and outside. ...*(Interruptions)* Any conversation that you have had with any leader outside, give me an authenticated copy here. Otherwise, you cannot be quoting their names. ...*(Interruptions)*

HON. SPEAKER: Shri Rahul Gandhi, I have got your letter. It is a practice that the Minister completes ... प्लीज, बैठिए। आप उनके स्पोक्सपर्सन नहीं हैं। After the Minister completes her speech, you will get a right to seek one clarification.

SHRIMATI NIRMALA SITHARAMAN: Madam, can I continue please?

Madam, I want to now say, Congress party ...

SHRI RAHUL GANDHI (AMETHI): Madam, I have the right to respond.

HON. SPEAKER: Rahulji had given me a request that he wants to ask one clarificatory question.

... *(Interruptions)*

HON. SPEAKER: I am not asking you. You please sit down. I am saying something.

Rahulji you have asked me to have one clarificatory question or something. You will get it. If she is not yielding, you cannot speak. I cannot allow this.

SHRI RAHUL GANDHI: Madam, she has named me. Madam, yesterday you said I cannot name. Today she is naming me and you are not doing anything.

HON. SPEAKER: She can name a person in the House and you will get a chance.

... (*Interruptions*)

माननीय अध्यक्ष: आप बैठिए। आप समझते तो हो नहीं कि मैं क्या बोल रही हूँ। राहुल जी, आप बैठिए। आप मेरी बात समझिए।

...(व्यवधान)

माननीय अध्यक्ष: मेरी बात तो पूरी होने दीजिए। आप सभी बैठिए।

... (*Interruptions*)

HON. SPEAKER: I know. I am saying something to him.

Rahulji, I know she has taken your name. You are present here. That is why she can because you can have some clarification.

SHRI RAHUL GANDHI: Madam, she has named me.

HON. SPEAKER: She can take your name. It is in the rules. You will get the chance for clarification. At that time you can say something. Not now. I will allow you. But in between if she is not yielding, ...

... (*Interruptions*)

HON. SPEAKER: You can say something after her speech is over.

... (*Interruptions*)

SHRI RAHUL GANDHI: Madam, clarification is a separate issue, this is a separate issue.

HON. SPEAKER: I will give you some time when she has taken your name. If she is yielding, definitely you will get time.

... (Interruptions)

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, खान मंत्री तथा संसदीय कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): माननीय अध्यक्ष महोदया, राहुल जी बोलेंगे या नहीं बोलेंगे, क्या यह सदन में बहस का विषय हो सकता है? ...(व्यवधान) कौन बोलेगा - कौन नहीं बोलेगा, यह नियम के अनुसार होगा...(व्यवधान) एक महिला रक्षा मंत्री है, वह जवाब दे रही हैं...(व्यवधान) ये लोग बार-बार टोकाटोकी कर रहे हैं, क्या यह कोई तरीका है? ...(व्यवधान) आप एक महीने से ...* बोल रहे हैं। आप सच सुनने की भी हिम्मत रखो। आप पूरा ...* बोल रहे हैं...(व्यवधान) पूरा ...* बोल रहे हैं। जब सच सुनने की बारी आयी है तो दम निकल रहा है...(व्यवधान) क्या आप बहिष्कार करने की भूमिका बना रहे हैं? ...(व्यवधान) पहले आप मंत्री जी का जवाब सुनो, उसके बाद आप पूछना, आपको जो पूछना है...(व्यवधान) ऐसे थोड़े ही होगा।

माननीय अध्यक्ष: मैं उनको वही बोल रही हूँ। आप सभी बैठिए।

...(व्यवधान)

माननीय अध्यक्ष: मैं राहुल जी से वही बात कह रही हूँ कि he will have a chance. क्लैरिफिकेशन का भी होगा। अगर आपका नाम लिया जा रहा है तो आप क्लैरिफिकेशन दे सकते हैं, परंतु बीच में नहीं दे सकते हैं। Let her complete her speech and you get time. I will give you time.

SHRI RAHUL GANDHI : Out of respect for the Chair, I am happy to defer my comment towards the end of Madam's speech. But then I would like to: (1) ask for the clarification, and also (2) respond to this accusation.

* Not recorded.

HON. SPEAKER: You will get some two minutes, not more than that. Not a long speech, but you will get time.

... (*Interruptions*)

15 00 hrs

माननीय अध्यक्ष : मैं बोल रही हूँ, जब आपका नाम लिया जा रहा है, तो उस समय जो बात उन्होंने बोली होगी, you can also clarify. You can also ask clarification. But that does not mean लंबी स्पीच, यह भी ध्यान में रखिए।

...(व्यवधान)

माननीय अध्यक्ष : रंजीता जी, बैठिए। आपके सभी नेता सक्षम हैं। राहुल जी को आप सक्षम नहीं मानती हैं क्या, कि आपको बोलना चाहिए। बैठिए।

...(व्यवधान)

श्रीमती रंजीत रंजन (सुपौल): रक्षा मंत्री महिला हैं, तो वह कमजोर क्यों समझ रहे हैं? मैं तो उनके बारे में कह रही हूँ।...(व्यवधान) रक्षा मंत्री महिला हैं, मर्सी क्यों मांग रहे हैं? रक्षा मंत्री महिला हैं, भीख मांग रहे हैं महिला के लिए।...(व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Madam, this entire campaign has been built on falsehood and is misleading the nation with untruth. Every time we come up to give a response they are not even hearing. ...(*Interruptions*) They are not even hearing the facts. I have already pointed out as to how this thing was being said outside and another thing was being said inside. ...(*Interruptions*)

I will give you another example of how everybody is called a ...
*...(Interruptions) One senior Congress leader who is also a Member of this House called the Air Force Chief a ... * You call the Prime Minister a ... * you call the Raksha Mantri a ... * and the senior leader also charges the Air Chief as ... * Is there a limit?

Now, they have only stopped short of calling the Supreme Court that they have done everything wrong. ... (Interruptions) I want to now ask the question. Are they so irresponsible? I hope, irresponsible is a word you will accept in the Parliament. Are they so irresponsible that they even go to Pakistan asking for help? ... (Interruptions) One of the very senior Members of the Congress Party who is not here, I am not naming him, everybody will know, went to Pakistan to say इनको हटाइए, मोदी सरकार को हटाने के लिए हमें मदद कीजिए He has gone and spoken to Pakistan. ... (Interruptions)

Another leader speaks about how this Government has not really been helpful to them. Now, you are asking for the weapon details and the other details of the aircraft in the Parliament that we are buying. I repeat, the weaponry air package details are definitely covered under the Secrecy Act. I repeat it. Therefore, I also ask the Congress how many times before have they not invoked the secrecy clause and said, "Sorry, in the national interest we will not say this." So, what is new about that?

* Not recorded.

We have given, I repeat, I have been reminded periodically that you have said, “You will disclose the price.” Yes, the basic aircraft price has already been disclosed. We stand by that. But to ask the price of weaponry, to ask the price of the air package, avionics and everything else is certainly covered under the Secrecy Act. ...(*Interruptions*)

Madam, before going to the next part, let me know if they are really serious about getting the details, if they are serious about getting the facts on this, I want to tell you that when we were replying, when the former Raksha Mantri (Finance Minister) was replying, what was happening in this House? ...(*Interruptions*) I would want to remind you Madam, with a great deal of disappointment and grief that you wanted the debate on Rafale, we wanted to come and participate in it. You had the former Raksha Mantri speak and we were going with the debate. What was the scene here, Madam? Not just what was happening in the well but also of other things which I would draw your attention to. We are serious about this debate in the interest of the national security.

People were taking photographs of one another sitting in the Opposition desks. People were passing papers to say, “Make aircraft arrow and throw it at the Finance Minister.” ...(*Interruptions*) This was happening, Madam. If you were really serious about getting the reply which the former Raksha Mantri and present Finance Minister was giving, why was it happening there? When this was happening, sarcastically I have been told, “Are you hiding behind those AIADMK Members?” But today when I respond to his legitimate quotation,

people want to give clarification. ...(Interruptions) Today they are left without even the fig leaf of those Members here to hide for all the falsehood that they have been putting against the Government, for all the untruths that they have said against the Government. ...(Interruptions) They don't even have the fig leaf of these Members in the Well who can give them that hiding cover. You stand up to say, "Where is the Raksha Mantri hiding?" You don't even have the fig leaf today. You can't hide him anywhere. ...(Interruptions) I am giving you the facts.

On the pricing, I would like to tell you as to how many times we have heard prices being quoted by the Congress. What is the consistency with which these prices have been quoted? I would like to remind. If they are serious, let at least that seriousness be shown in everything they say. On 29th April at Jan Aakroshan rally...(Interruptions) Yes, it is Jan Aakrosh rally. My Hindi is poor. Thank you for correcting me. ...(Interruptions) In Jan Aakrosh rally at Delhi, Rs. 700 crore is the price that they put on it; On 20th July, in Parliament, Rs. 520 crore; on 11th August in the public rally in Raipur, Rs. 540 crore; on 13th August in Hyderabad, Rs. 526 crore. ...(Interruptions) I want to ask them if they at least know what they are talking about. Have they at least sat with the Raksha Mantri to find out? ...(Interruptions) No. This is the kind of inconsistency - throw anything at them and expect them to answer. So, I would want to say that the Congress Party should do its homework before it even starts telling us what they have to say.

On pricing, Rs. 670 crore has already been disclosed in the Parliament as the basic price, whereas they say Rs. 526 crore. I want to tell them there is nowhere any documentary evidence on what the price is. ...*(Interruptions)*

SHRI JYOTIRADITYA M. SCINDIA : Madam, please have a look at the Dassault balance sheet. ...*(Interruptions)*

SHRIMATI NIRMALA SITHARAMAN: I am talking about Rs. 526 crore which they quote as MMRCA price. I want to tell you that you should listen to the facts. There is no confirmation for the price that they are quoting. There is no confirmation that it is Rs. 526 crore per aircraft in the official documents. God knows from where they are getting it. But I will also give you some more.

As already intimated in the Parliament, we have said that the basic price under the IGA is Rs. 670 crore per aircraft. Will you want to compare like this or will you want to compare one apple and one orange? ...*(Interruptions)* In a like-to-like comparison, the price obtained in the 126 Medium Multi-Role Combat Aircraft about which they are constantly talking, the non-deal, the price would be Rs. 737 crore.

The price obtained in the inter-governmental agreement that we have signed in 2016 and that price which is already disclosed as Rs. 670 crore is about nine per cent lower than that 126 MMRCA basic price. Have we not got a better deal for this country? ...*(Interruptions)*

Further, comparing the cost of Rs. 526 crore with Rs. 1,600 crore is like comparing apples to oranges. Is it right, I ask, to quote a cost that is not substantiated – I told you, Rs. 526 crore is nowhere but anyway you are

quoting that though you did not even have an agreement – where no contract has been finalised? ...(*Interruptions*) It seems that the cost which has been quoted as Rs. 526 crore is somewhat probably referring to a quote which was given in 2007, which exists somewhere as a quote. They have taken it upon themselves to say that it is their deal price. ...(*Interruptions*) Will it remain the same in 2011? Will it remain in 2014? ...(*Interruptions*)

SHRI JYOTIRADITYA M. SCINDIA: Madam, how do you arrive at L1 price without a quotation? ...(*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: I am coming to that; be patient. I am coming to that line. ...(*Interruptions*)

Will it remain the same in 2011? Will it remain the same in 2014? ...(*Interruptions*) Will it remain the same in 2015? Will it remain the same in 2016? ...(*Interruptions*) There was an escalation cost. There was an escalation rate. ...(*Interruptions*) There was an escalation cost which was put in each one, and also the exchange rate variation which has to be taken on and to be calculated. ...(*Interruptions*)

SHRI JYOTIRADITYA M. SCINDIA: What was the price of the basic aircraft? ...(*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Madam, I want you to get some order in the House. I am, after all, answering them if they want to have some answers given. ...(*Interruptions*) They are more keen on disturbing me rather than to hear the facts. If they are keen, they should listen to the facts, not shout me

down. ...(*Interruptions*) This is unbelievable. I am answering their questions.

...(*Interruptions*)

SHRI JYOTIRADITYA M. SCINDIA: Madam, what was the L1 price of Rafale jet? ...(*Interruptions*)

माननीय अध्यक्ष: निर्मला जी, आप बहुत अच्छा बोल रही हैं, आप डिस्टर्ब मत होइए।

...(*व्यवधान*)

माननीय अध्यक्ष: आप लोग बैठ जाइए। मंत्री जी बहुत अच्छा जवाब दे रही हैं। आप मंत्री जी को बोलने दीजिए।

...(*व्यवधान*)

SHRIMATI NIRMALA SITHARAMAN: I am responding to you. ...(*Interruptions*)

Madam, will the escalation cost or exchange rate variations not work?

The price of a basic aircraft cannot be compared with a battle-ready aircraft, with weaponry, with electronic warfare equipment, with maintenance, with spares, and other associated costs. So, let us not compare apples with oranges. ...(*Interruptions*) The price of Rs. 526 crore that they are quoting should be compared with Rs. 737 crore, which is their basic aircraft's cost. ...(*Interruptions*)

Now, I will come over to the processes. I want to highlight about process. ...(*Interruptions*) I would like to talk about the process. They keep talking, having gone to the court. ...(*Interruptions*)

THE MINISTER OF RAILWAYS AND MINISTER OF COAL (SHRI PIYUSH GOYAL): The gentleman has no basic courtesies. Their demands on the basis of falsehoods are absolutely ridiculous. ...(*Interruptions*)

माननीय अध्यक्ष: यह खड़गे जी की गलती है, उन्होंने इन्हें बोलने का समय नहीं दिया।

...(व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Madam, I now talk about the negotiations with the French side because the process is very important. Negotiations with the French side were conducted from May, 2015 to April, 2016. ...(*Interruptions*) A negotiating team was constituted to negotiate the terms and conditions for the procurement of 36 Rafale aircraft with the French Government.

The Indian Negotiating Team was headed by the Deputy Chief of the Air Staff of Indian Air Force and it comprised of Joint Secretary and Acquisition Manager (Air), Joint Secretary Defence Offsets Management Wing, Joint Secretary and Additional Financial Advisor, Finance Manager (Air), Advisor (Cost) and the Assistant Chief of Air Staff as Members from the Indian Government side. The French Government side was headed by the Director General of Armament (DGA), Ministry of Defence of the Government of France. Madam, 74 meetings were held which included 48 internal INT meetings, 26 external INT meetings with the French side and they were held, as I said, between May 2015 and April 2016.

All the seven members of the INT signed the report which was produced by the INT which also indicated better terms and conditions that were arrived at as a result of the negotiation. The better terms are compared with the terms of the 126 MMRCA. The INT Report was finalised and signed on 21st July, 2016. Let me underline the fact that the Joint Secretary concerned stated to

have raised some objections. I will address this issue now. During the negotiation a lot of opinions are recorded also. We did not hide anybody's view point. But that Joint Secretary, who they love quoting saying that he differed from the whole process, was the one who also signed the report. All the seven members signed the report and he was the one to sign the draft which went for the CCS approval. So, do not constantly raise that question without hearing the reply.

During the discussion a lot of things are said and they are recorded. They are not hidden. They are not wiped off. It is the same Joint Secretary who signed the report which went to the CCS for approval. He along with six others, who make up for the seven members in total, signed the INT Report. So, misleading this country with false information, I am sorry, will not gel. This is the truth....(*Interruptions*)

I also want to now say that there was a constant reference as to why there was no bank guarantee, why there was no sovereign guarantee....(*Interruptions*) Listen to the answers which I am giving on specific questions that you have raised. I want to give you an answer for why sovereign guarantee was not taken. I can cite at least two previous examples. I would like to cite it first and then tell you what we have got here. You need answers.

No bank guarantee was provided or is being provided for any foreign military sales; contracts which are signed between the Government of India

and the US Government. That is one example where there was no sovereign guarantee.

No bank guarantees are provided even in the Rosoboronexport from Russia. I was happy to hear Dharmendra Yadav ji saying that we bought from Russia when hon. Mulayam Singh was the Raksha Mantri and Shri Atal Bihari Vajpayee was in his graceful self said very good words in praise. I agree with it. Of course, we are not fortunate to have such graceful people in our Opposition now who can appreciate but the fact remains that when you bought from Russia, you did not have a sovereign guarantee then also. Dharmendra Yadav ji should be reminded that even in that case there was no sovereign guarantee.

I would like to tell you that in this case the Letter of Comfort, about which everybody shouts, has been signed by the French Prime Minister.

They have also stated that these constitute a unique and unprecedented level of involvement of the French Government which has been decided in coherence with the strategic partnership between India and France. So, it is not anything small. When they themselves have purchased without any sovereign guarantee, today, with a guarantee like this with an Inter-Governmental Agreement, they keep asking that question! Take the factual reply now.

I would want to ask you. Madam, I am taking my time about answering. This is an issue which has captured the attention because of the misleading campaign of the Congress Party. I would want to tell you now about the

judgment given by the hon. Supreme Court. Hon. Shri Kharge Ji quoted paragraph 12 of the hon. Supreme Court's judgment. I am reading what he had said and I will quote it from the judgment itself. I quote

"It was also made clear that the issue of pricing or matters related to the technical suitability of the equipment would not be gone into by the court."

He had said this.

SHRI MALLIKARJUN KHARGE : Just quote what I have said.

SHRIMATI NIRMALA SITHARAMAN: I have already said that in referring to the Court's judgment, Hon. Shri Kharge Ji has said this and I am repeating this so that I can answer that.

I want to read from the judgment. This is the judgment. I am coming from the conclusion, but I will go into relevant paragraphs which Kharge Ji has rightly referred to. In conclusion, the hon. Supreme Court's order, in para no.34, says and I quote:

"In view of our findings on all the three aspects....."

Here, I will come out of the quote. The three aspects are these. The writ was asking on price, process and the Indian offset partner. I quote now:

"In view of our findings on all the three aspects and having heard the matter in detail, we find no reason for any intervention by this court on the sensitive issue of purchase of 36 defence aircraft by the Indian Government. Perception of individuals cannot be the basis of a fishing and roving inquiry by this court."

...(Interruptions)

I repeat and quote:

“Perception of individuals cannot be the basis of a fishing and roving inquiry by this court, especially in such matters. We thus, dismiss all the writ petitions leaving it to the parties to bear their own costs.”

This is one. Now, talking about the process, I quote para no. 33 from the judgment of the hon. Supreme Court:

“In this process the role of the Government is not envisaged and thus mere Press interviews, or suggestions cannot form the basis for judicial review by this court, especially when there is a categorical denial of the statements made in the Press by both the sides. We do not find any substantial material on record to show that this is a case of commercial favouritism to any party by the Indian Government, as the option to choose the IOP does not rest with the Indian Government.”

Now I come to the third point. I am reading paragraph 26 regarding price details ...(*Interruptions*).

“We have examined closely the price details and the comparison of the prices of the basic aircraft along with escalation costs as under the original RFP as well as under Inter-Governmental Agreement. We have also gone through the explanatory note on the costing, item-wise.” ...(*Interruptions*).

Then after a few lines, the Judgment continues to say:

“We say no more as the material has to be kept in a confidential domain.” ...(*Interruptions*).

Now I come to the third point. I am quoting from paragraph 25 of the Judgment which says:

“The material placed before us shows that the Government has not disclosed pricing details other than the basic aircraft.”

Madam, I hope you are able to hear me. It says:

“The material placed before us shows that the Government has not disclosed pricing details other than the basic price of the aircraft even to the Parliament on the ground that sensitivity of pricing details could affect national security, apart from breaching the agreement between the two countries.” ...(*Interruptions*).

I would want the hon. Member to listen to this and understand that we have not mislead the court. Paragraph 25 tells you that. I am again quoting from paragraph 25. It says:

“The pricing details are stated to be covered by article 10 of the IGA between the Government of India and the Government of France.” ...(*Interruptions*).

I am reading paragraph 25 if only the hon. Member can sit down and listen. It says:

“The pricing details are stated to be covered by article 10 of the IGA between the Government of India and the Government of France on purchase of Rafale Aircraft which provides that the protection of classified information and material exchanged under the IGA would be governed by the provision of the security agreement signed between both the Governments on 25th January, 2008.” ...(*Interruptions*).

“Despite the reluctance the material has still been placed before the Court to satisfy its conscience.”

Yesterday the hon. Finance Minister referred to that. I want to say that.

15 30 hrs

OBSERVATION BY THE SPEAKER

माननीय अध्यक्ष: अभी के समय के अनुसार प्राइवेट मेम्बर बिल का समय शुरू हो रहा है, लेकिन मेरी रिक्वेस्ट है कि हम इस विषय को पूरा करते हैं और आज का एजेंडा भी पूरा करते हैं ताकि प्राइवेट मेम्बर बिल some other day, we will fix a day, उसका आज का जो बिज़नेस है, आप सबकी अनुमति से उसे हम दूसरे दिन ले सकते हैं।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, the issue of population is more important.

HON. SPEAKER: Surely it is important.

SHRI BHARTRUHARI MAHTAB: This Private Members' Resolution is pending for quite some time and during the last two weeks we have not taken up any Private Members Business.

HON. SPEAKER: We will have it on some other day.

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): बिल तो ले लिया गया था, यह रिजोल्यूशन है।

माननीय अध्यक्ष : रिजोल्यूशन ही है।

श्री भर्तृहरि महताब: रिजोल्यूशन ही है, मैं वही बता रहा हूँ।

माननीय अध्यक्ष : रिजोल्यूशन की ही बात हो रही है।

SHRI BHARTRUHARI MAHTAB: The issue of population is equally important.

I go with the wisdom of the House, but invariably the Private Members Business always becomes a causality. I leave it to the conscience of the House but I would insist that Private Members' Business should also get

priority, that too on a Friday towards the fag end of the afternoon we always discuss it and it is equally an important business. It should be discussed. I do not know whether in this part of the Winter Session we will be able to do it or not. But I think it is necessary that we should also go with the Private Members' Business.

माननीय अध्यक्ष: मैं भी आपकी बात समझ रही हूँ। हमें इसे टालना नहीं चाहिए। हम देख लेते हैं। इसको टालने की बात नहीं है। मगर अभी जो डिस्कशन कंटिन्यूएशन में चल रहा है, that is why I am requesting all of you. अगर आने वाले दो दिनों में समय मिलेगा, तो देख लेंगे। ऐसा नहीं है कि इसको टालेंगे। We will think about it on some other day.

Yes, now, Defence Minister may continue.

15 33 hrs

DISCUSSION UNDER RULE 193
Issues relating to Rafale Deal ... Contd.

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN):

Madam, I was on the judgment of the Supreme Court and read out paragraph 25 and 26. Now, I would like to refer to paragraph 24 ...*(Interruptions)*

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, खान मंत्री तथा संसदीय कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): माननीय अध्यक्ष महोदया, मैं कांग्रेस के पक्ष के लोगों से कहना चाहता हूँ कि उन्होंने एक मिनट भी रक्षा मंत्री जी को गंभीरता से सुनने का प्रयास नहीं किया है। ...*(व्यवधान)*

मैं आपके माध्यम से कांग्रेस के पक्ष के लोगों से कहना चाहता हूँ कि कभी आपकी आत्मा आपको इजाज़त दे और आपका मन सच बोलने का करे, तो रक्षा मंत्री का वक्तव्य आपके बहुत काम आएगा।...*(व्यवधान)*

SHRIMATI NIRMALA SITHARAMAN: Madam, again on the issue of pricing, I am reading paragraph 24 ...*(Interruptions)*

HON. SPEAKER: Only your statement would be on record.

रेल मंत्री तथा कोयला मंत्री (श्री पीयूष गोयल): मैडम, ये बौखला गए हैं। इनके पास कोई तथ्य नहीं है। केवल ...* के आधार पर चीखने के अलावा इनके पास कुछ नहीं है।...*(व्यवधान)*

SHRIMATI NIRMALA SITHARAMAN: I quote:

“The challenge to the pricing of the aircrafts by the petitioners is sought to be made on the ground that there are huge escalations in cost as per the material in public domain as found in magazines and newspapers. We did initially express our disinclination to even

* Not recorded.

go into the issue of pricing. However, by a subsequent order to satisfy the conscience of the Court, it was directed that details regarding the costs of the aircraft should also be placed in sealed covers before the Court.”

Now, I go to paragraph No. 25 in continuation. It says: “The material placed before us shows that the Government has not disclosed pricing details other than the basic price of aircraft even to the Parliament.” So, we have not lied to the Court.

15 35 hrs

(Hon. Deputy-Speaker *in the Chair*)

I re-read that line. paragraph No. 25 says: “The material placed before us shows that the Government has not disclosed pricing details, other than the basic price of the aircraft, even to the Parliament, on the ground that sensitivity of pricing details could affect national security, apart from breaching the agreement between the two countries.”

Hon. Deputy Speaker, Sir, this paragraph, very clearly, tells you that we have not misled the Court, and they acknowledge that we have not given any more details other than the basic price. ...(*Interruptions*) Then, in paragraph No. 22, it is written: “Our country cannot afford to be unprepared/under-prepared in a situation where our adversaries are stated to have acquired not only 4th generation, but even 5th generation aircrafts, of which, we have none.” Now, if this is what the Supreme Court has said, we constantly have

these Opposition Parties telling us that you have misled the Court and this is unfair. We are unfair to Court also! ...(*Interruptions*)

Now, Sir, I will come to the end. There are many questions which I would wish to answer. But very importantly, I want to say that we have asked for or we have applied to the Court. We have not waited for the Congress to do a press conference but on our own, we had next morning gone to the Supreme Court asking for a correction. Now, I will come to the details on that because it has been raised by quite a few Members. I can name them – Shri Mohammad Salimji, who, probably, is not here, Shri Jayadev Gallaji, who is also not here, and also Shri Mallikarjun Khargeji. On perusal of the detailed order from the Court, it was observed that some contents of paragraph No. 25 of the judgment were factually incorrect and were not reflecting correctly the written submissions made to the hon. Supreme Court in a sealed cover. An application for correction has been filed on 15.12.2018 in the hon. Supreme Court.

Sir, I want to draw your attention to the comparison of the extracts. From the Government' side, we have ensured that the paragraphs that we have quoted are produced there and the paragraphs in the verdict are also produced there, in the Correction Appeal, and, therefore, we have said that this is where the misinterpretation, probably, has come in. So, we have not hidden anything. We are asking for a correction in what we had submitted to the Court first. We are stating that and also stating what has been, as a result, misinterpreted by the Court. So, we have the comparison of the extracts of the note, submitted

by the Union of India to the hon. Court and paragraph No. 25 of the hon. Supreme Court judgment, dated 14.12.18. I would want to just read it before you so that you come to know about it. I would like to read the note submitted by the Union Government in a sealed cover. ...*(Interruptions)* Sir, this is too much. ...*(Interruptions)* I am responding to you. ...*(Interruptions)* I want to say this. We said to the Court: "The Government has already shared the pricing details with the CAG." ...*(Interruptions)* The Statement in paragraph No. 25 says: "The pricing details have, however, been shared with the Comptroller and Auditor General (hereinafter referred to as CAG)." ...*(Interruptions)*

So, to that extent, paragraph 25 also is quoted. Then, we are also saying to the Court that some misinterpretation has happened in paragraph 25 highlighting what we have said there earlier and appealed to the Court saying, 'will you please correct those misinterpretations?'. So, we will wait for the Court to give us their verdict on that. Therefore, the misinterpretation has not been left without us going to the Court. On our own, we have gone to the Court. If we are wrong or if we have something to hide, why will we go on our own asking for a correction and stating what was said earlier and what has been shown in the verdict. So, let us be very clear on that.

Sir, there is another important point. There was a question raised as to how our agreement is better than what we have finalised. How is your agreement better than ours? This question has been asked repeatedly. Quite a few Members spoke about it. I want to just give you a few points to say that on which count our agreement, the Inter-Governmental Agreement is much better

than what was there in the non-deal. The non-deal, which did not happen, and their terms and conditions, if you compare with our agreement, in what way are we better? I am giving you those details.

Sir, I have already told you about the price that they are quoting. The basic aircraft inclusive of escalation cost and inclusive of the exchange rate between Euro and Rupee – if taken on board – would have cost Rs. 737 crore, whereas our price, which we have stated in the Parliament, is Rs. 670 crore. So, the price that we have obtained for the basic aircraft is at least nine per cent lesser. Therefore, our agreement has given us a better deal. This is point number one.

The second point is this. Why is our agreement better? There is an overall improvement of five months in complete deliveries of the 36 Rafale aircraft as compared to the MMRCA. So, the delivery time has been reduced by five months. Therefore, that is the second point on which, I would say, ours is a better deal than theirs.

The third point that I would like to say is that the initial performance-based logistics support was for five years for one squadron. In the 36 Rafale fighter aircraft agreement, the performance-based logistics support is for five years for two squadrons and, therefore, ours is better.

Now, I come to the next point. This increase and betterment in the performance-based logistics support is without any additional cost. The performance-based logistics support, which we have obtained for two

squadrons in place of one which they had is without any additional cost and, therefore, please remember that does not inflate the cost. ...*(Interruptions)*

Then, there is also an increase in the performance-based logistics support. *(Interruptions)*

SHRI K.C. VENUGOPAL (ALAPPUZHA): Mr. Deputy Speaker, Sir, I am on a point of order.

HON. DEPUTY SPEAKER: What is your point of order?

SHRI K.C. VENUGOPAL : Sir, I thank you very much for allowing me to raise a point of order. It is very specific. While replying, the hon. Minister is quoting the Supreme Court verdict. Rule 368 says that if a Minister quotes in the House a despatch or other State paper which has not been presented to the House, the Minister shall lay the relevant paper on the Table. She read paragraph 26 of the Supreme Court verdict. But in paragraph 26, it is stated: "It is certainly not the job of this court to carry out a comparison of the pricing details in matters like the present one." She has not read that. She is totally misleading the House. ...*(Interruptions)* I want your ruling on this. ...*(Interruptions)*

श्री नरेन्द्र सिंह तोमर: सर, यह कोई पॉइंट ऑफ ऑर्डर नहीं है। कोर्ट का जो आर्डर आया है, वह पब्लिक में है।

HON. DEPUTY SPEAKER: Please take your seat.

... *(Interruptions)*

HON. DEPUTY SPEAKER: Mr. Minister, please continue.

... *(Interruptions)*

SHRIMATI NIRMALA SITHARAMAN: Sir, I will continue now. ...(*Interruptions*)

SHRI K.C. VENUGOPAL : Sir, I want your ruling. ...(*Interruptions*)

श्री नरेन्द्र सिंह तोमर : पॉइंट ऑफ ऑर्डर होगा तो रूलिंग मिलेगी। पॉइंट ऑफ ऑर्डर है ही नहीं तो रूलिंग किसकी मिलेगी।

HON. DEPUTY SPEAKER: There is no point of order.

... (*Interruptions*)

HON. DEPUTY SPEAKER: You continue.

... (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Thank you for your ruling there. Now, I go to the next point. There is an increase in the PBL support in terms of flying hours also over the earlier PBL model. Even in terms of number of flying hours, the Performance Based Logistic support that we have got is much better than the PBL service that they had under the MMRCA. Again, that was a non-deal. But still if you want to compare, I want to say that even in terms of flying hours, we have got a better deal.

Then, in terms of industrial support, I want to say, the French commitment for the industrial support has increased to 50 years as compared to the 40 years that their non-deal had. So, our deal, the Inter-governmental Agreement is much better than the non-deal which they keep quoting. So, for 50 years, we will have full support.

Then, I go to the next point regarding additional warranty. I want to say about the additional warranty ...(*Interruptions*). What is this Sir?

...(Interruptions). Regarding additional warranty, the Indian side could obtain additional warranty for three most used aircrafts for training. Those aircrafts which will be used for training, three of them will have additional warranty cover which we have obtained under the Inter-governmental Agreement. So, I want to put before you that the terms that we have got under the IGA is far better on every count – price, delivery, maintenance, industrial support, additional warranty, other than of course weapon package and advanced training, which I am not disclosing here.

Then, I come back to talking about one important thing which they repeatedly asked and hon. Member Mallikarjun Kharge Ji also raised about C&AG. I tell you this. The C&AG is conducting the performance audit of capital acquisition of air systems including the procurement of Medium Multi Role Combat Aircraft and the 36 Rafale. I repeat that line. Let the Congress Members listen to this carefully. ...(Interruptions). Kindly listen. ...(Interruptions). The C&AG is conducting the performance audit of capital acquisition of air systems including the procurement of Medium Multi Role Combat Aircraft and the 36 Rafale. ...(Interruptions). The complete draft audit report has been received in the Ministry of Defence in December 2018 and the response for the same is under preparation. ...(Interruptions).

Now, I just want to be sure that I have addressed the main issues of process about which so many people asked questions. I have given the answers on the process. I have also said about interference by PMO which many people raised. Monitoring takes place in PMO about how the works are

going on. If that is construed as an interference, I wonder if I take out the record of UPA time interference from PMO, how many such things will come out. The NAC itself was running the Government. Was it a legitimate body? Was that an interference or not? NAC, the National Advisory Council, was running like a kitchen cabinet. Who asked them the question about it? So, that is one thing. ...(*Interruptions*)

Then, about the urgency of obtaining 36 aircraft, I have given you an answer. Regarding pricing, I have given you the answer together with what the Supreme Court has said. I again want to go to one point which I have not referred to. Why was the Euro-fighter not considered? Shri Kalikesh Narayan Singh Deo raised it, Arvind Sawant Ji of Shiv Sena raised it. I want to give the answer for that.

On 14th November, 2011 -- I remember telling that date again. Referring to the previous Raksha Mantri, I want to go back – the bids were opened. On 14th November, 10 days after the bids were opened, EADS offered an unsolicited 20 per cent discount on its Euro-Fighter. This is during the UPA Regime. An unsolicited bid cannot be considered as it vitiates the sanctity of the bidding process. Therefore, the Government then rightly rejected this unsolicited offer of the Euro-Fighter.

A similar offer was again made in July, 2014, after the election, after the new Government came. While the negotiations with L1 Vendor under 126 MMRCA case were still under progress, the scrutiny of the proposal brought out that the offer was conditional, and the factual inaccuracies with respect to

both claims related to the reduction and better net present value. This was an attempt by the L2 Vendor to reduce his cost after having known the cost of the L1 Vendor, which is grossly inappropriate. Therefore, if we had gone through that route, a fresh selection process would have meant redoing all the technical tests across platforms, which are by their very nature time-consuming and would have delayed matters further and compromised our already fragile air security scenario even more. Therefore, for all those who have asked: “Why did you not go to Euro-Fighter?”, that is the answer.

So, I want to be clear that I have answered even that question, which was raised by a few Members.

One other question which floats around very easily and which is repeated asked is: “Qatar had procured Rafale at cheaper price. Why is yours not cheaper?”

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(Hon. Speaker *in the Chair*)

I want to tell them, Madam Speaker, that there are different unauthenticated figures in public domain. It can relate to any country. In the absence of a detailed account about the package including payment terms, associated weapon and equipment, maintenance terms offsets etc., a comparison with some other country's price -- even it relates to the same manufacturer -- is difficult and can be misleading.

So, repeated quoting of Qatar, UAE, Egypt or any other country will not hold water. It is only to mislead the country, I would like to say that
...(Interruptions)

We have talked about the process; we have talked about the bank guarantee; we have talked about the offsets. I have also referred to the court ...*(Interruptions)*

I have clearly said that there was no agreement between Dassault and HAL. Since there was no agreement, even during their time there was a deadlock. For us to be accused that we left away HAL, is completely wrong. I have told the whole crocodile tear story about HAL. I will not repeat it. I have also explained to the Supreme Court.

So, with all the said, Madam, I just want to submit before you that the Congress party and others are keen to know the facts on Rafale. Point by point, I have presented, through you Madam, all the details about the pricing of the basic aircraft, about why the offset was not decided by us, about why the prices of weaponry cannot be disclosed unless we want to help Pakistan and any other enemies of our country, which I can see initial Green shoots where people are going to Pakistan to say, 'help them'. May be, I do not know. From here, some people would like to extend. I do not know ...*(Interruptions)*

I want to just, very clearly tell you, Madam, that national security considerations will have to be kept in mind. Even this morning, in an attempt to mislead the country, the Congress party had come up with some press release asking the very same question for which, I have given the reply, in detail.

I want to very clearly tell you, Madam, about the benchmark price. The price was compared to the 126 MMRCA L1 offer. The Indian Negotiating

Team arrived at the better terms in terms of price, delivery and maintenance offer. Long processes of negotiations have resulted in it.

There is no loss to the exchequer. ...(*Interruptions*) On the contrary, we have only given you a better price waiver and maintenance terms. I have read a complete detail about the delivery schedule and discount offer for the EADS. I have given you the answer for all that which has come out about Qatar and Egypt; all that which has come out of today's press release from the Congress; and point by point reply not just for the questions which have been raised here but for the entire press release. ...(*Interruptions*)

Now, I just want to tell you one thing, Madam. Somewhere, there is a temptation because for four years, this Government has run without any corruption. Somewhere there is a desperation that how come Modi Government has managed full five years without any corruption. ...(*Interruptions*) Throw something at them; spit and run; accuse them; become unethical; quote even foreign Government's Heads where private conversations have happened between Heads of States or Heads of Governments with former Presidents. Private conversations are being used to defame the Prime Minister of this country. Even in international relations, serious issues are raised about the conversations that happened between the Opposition Leaders with them. ...(*Interruptions*) Once you told us here that you are not talking about matters which are internal to India. ...(*Interruptions*) You went there and discussed. You have quoted that President saying: "He called you a thief." You quote that President without a proof and you say: "So

and so President told me that Indian Prime Minister is a thief.” Show us the proof. Show us the proof of that conversation with him otherwise, do not quote. With this kind of an attitude, I want him to authenticate this. ...*(Interruptions)*

Above all, I want to say that the Defence Ministry has run without *dalals* all the five years under Modiji. We have taken critical capital acquisition decisions. ...*(Interruptions)* Not even a single delay is happening. No pending acquisition is on the list.

I hate to say this in the same breadth, I do not want to talk about Bofors because Bofors was a scam Rafale is not. Rafale is a decision taken in national interest. I also want to say this that Bofors brought them down. They lost an election. ...*(Interruptions)* Rafale will bring us back. Rafale will bring Modi back. Rafale will bring Modi back to have a new India. Rafale will bring Modi back to build a transforming India. Rafale will bring back Modi to remove the corruption which is stinking all around the Congress Party. ...*(Interruptions)*

Thank you for giving me this opportunity, Madam, for putting all the facts before you. ...*(Interruptions)*

HON. SPEAKER: Yes, Rahulji. Now, remember, you can ask one clarificatory question. You can have clarification. आपका जो नाम लिया, उसका भी क्लेरिफिकेशन लम्बा भाषण नहीं देना है।

... *(Interruptions)*

SHRI MALLIKARJUN KHARGE : He is the mover....*(Interruptions)*

माननीय अध्यक्ष: मैं जानती हूँ, इसीलिए मैं उनको समय दे रही हूँ। खड़गे जी, मुझे भी 25 साल से थोड़ा-थोड़ा समझ में आ रहा है।

SHRI RAHUL GANDHI (AMETHI): Madam, thank you for allowing me to intervene. I would like to frame my intervention in two blocks. The first block could be a response to Raksha Mantri about conversations I had with the ex-President of France. Just now, she has again accused me of saying something about our Prime Minister that was mentioned by the President of France. So, I would like to clarify those two statements because I would like her to be very clear about what happened.

I stated in the House that in a meeting with ex-President Macron, when he had come to Delhi....(*Interruptions*) I am sorry....(*Interruptions*) I apologise. I make mistakes. I am not like His Highness, royal Highness, who does not make mistakes. Yes, he is the current President of France, Mr. Macron. In a conversation with him, I asked him the question: "Whether the secret pact signed with the Government of India included the price of the Rafale aircraft?"

16 00 hrs

I also stated to him, as a part of the question, that I found it very surprising that ...(*Interruptions*)

HON. SPEAKER: Anurag ji, it is not allowed. Listen to him.

... (*Interruptions*)

SHRI RAHUL GANDHI : And I stated in that conversation that it was surprising to me. मुझे आश्चर्य हुआ कि जो पैसा हिंदुस्तान की जनता का है, उसके बारे में हिंदुस्तान की जनता को ही नहीं बताया जा रहा है। And in response, President Macron answered,

price is not a part of the secret pact and you are welcome to say this publicly. That was the conversation.

There was another statement made by the ex-President of France – not the current President – whose name is Mr. Hollande. वह अरुण जेटली जी और प्रधान मंत्री जी अच्छा बता पाएंगे। और उन्होंने कहा कि ...(Interruptions) Let me speak. ...(Interruptions) and in a Press conversation, the ex-President of France stated that Mr. Anil Ambani's name was provided to him by the Prime Minister of India and the Government of India. I said in the context of the conversation that has taken place in our country; and the context is that Rs.30,000 crore has been stolen by Mr. Anil Ambani. I said in that context, Mr. Hollande's statement is an accusation against our Prime Minister for facilitating that robbery. That is what I said. My humble advice to the Prime Minister was: Modi ji, kindly pick up the phone and tell the ex-President of France not to make these types of statements accusing you if there is no truth in the matter. However, if there is truth in the matter, I understand that you will not make a comment about it and you will not mention anything to Mr. Hollande. Those were the two statements that I made.

Now, I am coming to the second part. The Defence Minister said that we are accusing her. The phrase she used was, you are accusing us. Madam, I am not accusing you and I am not accusing Mr. Parrikar. I am accusing Mr. Narendra Modi. Let us be absolutely clear, other than trying to defend a lie, you have done nothing. So, I do not think that you are involved in the Rafale scam. I have no proof so far to say that you are involved. But I am

very clear that the Prime Minister is directly involved in the Rafale scam. I will tell you why. ...*(Interruptions)* There are a couple of central questions. रक्षा मंत्री जी ढाई घंटे बोलीं, अनिल अंबानी जी को ऑफसेट कॉन्ट्रैक्ट का सबसे बड़ा पार्ट मिला। खड़गे जी, ज़रा अपने कागज़ दिखाईए, उसमें लिखा है, अनिल अंबानी जी का लिखा है, अनिल अंबानी जी ने लिखा है: "Key offset partner with Dassault worth Rs 30,000 crore, the largest offset contract in India. The life cycle opportunity estimated at one lakh crore rupees, we have been given." The Defence Minister did not mention his name. आपने उनका नाम तक नहीं लिया। आपने एक बार भी नहीं बोला। अनिल अंबानी का आपने नाम नहीं लिया। क्यों नहीं लिया? और मेन सवाल यह है कि अनिल अंबानी को कॉन्ट्रैक्ट कैसे मिला, किसने दिलवाया? आपने दो घंटे बात की, मगर आपने इसका जवाब नहीं दिया कि एचएएल से कॉन्ट्रैक्ट छीन कर अनिल अंबानी को कॉन्ट्रैक्ट देने का निर्णय किसने लिया? ...*(व्यवधान)* आपने दो घंटे बात की। मगर आपने इसका जवाब नहीं दिया कि एचएएल से कॉन्ट्रैक्ट छीनकर अनिल अम्बानी को कॉन्ट्रैक्ट देने का निर्णय किसने लिया? ...*(व्यवधान)* बैठिये। बैठिये।

माननीय अध्यक्ष : आप बोलिए।

श्री राहुल गांधी: हमारा सवाल था कि वह कॉन्ट्रैक्ट...*(व्यवधान)*

माननीय अध्यक्ष : आप बोलिए।

श्री राहुल गांधी : डिफेंस मिनिस्टर ने बोला और उन्होंने अपने भाषण में...*(व्यवधान)* मैडम प्लीज।

माननीय अध्यक्ष : यह तो दोनों तरफ से होता है।

श्री राहुल गांधी: डिफेंस मिनिस्टर ने अपने भाषण में क्लियरली बोला कि पुराने कॉन्ट्रैक्ट को बदलकर नया कॉन्ट्रैक्ट डेवलप किया गया...*(व्यवधान)* जब एल-1 का सवाल आया, उन्होंने जवाब नहीं दिया। लेकिन उन्होंने कहा था कि यह पुराना कॉन्ट्रैक्ट था, उसको बदलकर नया कॉन्ट्रैक्ट लाया गया। नए कॉन्ट्रैक्ट में एचएएल को हटाया गया, अनिल अम्बानी को लाया गया...*(व्यवधान)* हमारा मेन पहला सवाल था कि अनिल अम्बानी को लाने का निर्णय किसने

किया? हालौंड जी ने कहा कि प्रधान मंत्री ने किया। हमने आपसे सवाल पूछा, आपने हमें जवाब नहीं दिया...(व्यवधान)

दूसरा सवाल, एल-1 जो यूपीए के समय बिड हुई थी, उसमें राफेल का दाम 560 करोड़ रुपये था। आपकी डील में 1600 करोड़ रुपये हो गया। पहली बिड में आरएफपी में डेयर एयर क्राफ्ट नहीं था, फुल कॉम्पलीमेंट था। यह यहाँ लिखा है In addition to weapons and launchers, pylons would have to be provided. The requirement for launchers is tabulated as below.

HON. SPEAKER: I am sorry. She has answered this.

...(Interruptions)

श्री राहुल गांधी: आपने यह जवाब नहीं दिया कि प्राइस कैसे बढ़ा? ...(व्यवधान)

तीसरा सवाल, जो आपने बोला...(व्यवधान)

माननीय अध्यक्ष : आप बोलते रहिए।

श्री राहुल गांधी: कि नेबरहुड बहुत डेंजरस है। अगर नेबरहुड बहुत डेंजरस है तो आपने 126 से 36 कैसे कर दिया? अगर आपको सही दाम पर 36 मिल रहे थे तो 126 क्यों नहीं खरीदे?... (व्यवधान)

HON. SPEAKER: I am sorry. She has answered this.

...(Interruptions)

श्री राहुल गांधी: ये मेरे सवाल थे।...(व्यवधान) अब मेरा आपसे आखिरी सवाल है। दो मिनट में अपनी बात समाप्त करता हूँ। मेरा सवाल यह है कि रक्षा मंत्री ने एक्सेप्ट किया कि नरेन्द्र मोदी जी ने इमरजेंसी के होने के कारण बायपास सर्जरी की। उन्होंने कहा कि 126 वाली पुरानी डील को नरेन्द्र मोदी जी ने बदला। निर्मला जी, आपने कहा। अब मेरा सवाल है कि आठ साल की नेगोसिएशन, दस साल की नेगोसिएशन चल रही थी। एयरफोर्स के एक्सपर्ट कर रहे थे। एयरफोर्स के चीफ, डिफेंस मिनिस्ट्री के अधिकारी सब इसमें इन्वॉल्व्ड हुए। उनका सालों का काम था। मेरा सिम्पल सा

सवाल है, मैं रक्षा मंत्री से पूछना चाहता हूँ, मैं उनसे हाँ या ना का जवाब चाहता हूँ। I want an answer in yes or no. My question is very simple. When was this by-pass surgery was done by the Prime Minister? Did the highest officials of the Defence Ministry object to this by-pass surgery? Did they make any statement or did they suggest to the Defence Minister or to anybody else that the Prime Minister should not be by-passing the defence establishment? Can you answer my question Nirmala Sitharaman Ji with an yes or no?

DR. M. THAMBIDURAI (KARUR): I will take only one minute. The hon. Defence Minister Shrimati Nirmala Sitharaman spoke very well.

I want to raise only two points. She asked as to why Augusta Westland helicopter deal was not given to HAL. Who finalised that deal of this Augusta Westland? I hope that this has happened during 2003. It was Vajpayee Ji period. He finalised and ordered that deal. That is what I learnt.

...(Interruptions)

HON. SPEAKER: She will reply.

...(Interruptions)

DR. M. THAMBIDURAI : This is one point. Afterwards who has given the order is different. But the technical finalisation was made during that period.

As a Member, I want to ask her. I may be wrong. Then, afterwards, maybe, the UPA Government would have done the implementation. I am not denying that. But at that time, the basics were finalised in 2003. This is what I read somewhere. Vajpayee Ji gave some clarifications as to how this has to be

bought and how much height it has to fly. It has to fly 4,500 metres and not more than 6,000 metres. Everything was cleared at that time.

Second, our Minister has said about the HAL. Even Shri Rahul Gandhi has also raised question about this. According to our Minister, the HAL was not properly maintained during the UPA's Government. It had not made any investment to develop that. But afterwards, she gave a lot of details that so much of amount was invested. ...*(Interruptions)* Now the situation has improved like anything. When you are making things under 'Made in India' and 'Make in India' schemes, why cannot you give this deal to the HAL instead of Reliance Group which is a new company? It is a company which is financially in doldrum.

Therefore, you only explained that now the HAL has been developed very well. Then, why cannot you give this deal, at least, now to the HAL instead of Reliance? These are my two questions.

SHRIMATI NIRMALA SITHARAMAN: Madam, first of all, I respond to the Deputy Speaker first, and then come to the other questions. ...*(Interruptions)*

HON. SPEAKER: You go on. Now let her reply, please.

... *(Interruptions)*

माननीय अध्यक्ष : आपको इतनी अच्छी डिफेंस मिनिस्टर मिली हैं, जो ताकत से बोल रही हैं। निशिकान्त जी, आप क्यों चिंता कर रहे हैं? आप चुप बैठिए। She is speaking very well. Yes, she is replying.

SHRIMATI NIRMALA SITHARAMAN: Madam, the hon. Deputy Speaker has asked about the Augusta Westland agreement. Was it signed during 2003, during Atal Bihari Vajpayee Ji's time? I would like to give you the picture. The contract with the Augusta Westland International Limited (AWIL) which is a U.K. company, was signed on 8th February, 2010 and not during Atal Bihari Vajpayee Ji's time.

DR. M. THAMBIDURAI: I made it very clear. Maybe, it was initiated by the UPA Government but it was finalised during Vajpayee's period. ...(*Interruptions*)

HON. SPEAKER: Let her complete.

SHRIMATI NIRMALA SITHARAMAN: So, the agreement was signed in 2010. ...(*Interruptions*) I will come. I can go only sentence by sentence. So, that is one thing. Then, a Pre-contract Integrity Pact, which has details, which is what the hon. Deputy Speaker is referring to, was signed in 2008. Even that was done during the UPA's time. So, it has nothing to do with the NDA under Vajpayee Ji. Let us be clear. So, that is one thing.

Second, he was right in expressing a very good concern about the HAL. I am grateful that he pointed out what I said, and therefore, he has asked the question. Yes, we are investing a lot. We are trying to make sure that their scaling up can happen for producing more Tejas aircraft. We are giving them additional capacity, not just in Bengaluru but also in Nashik, Lucknow and so on. Yes, we are trying to improve it. Now, the question is: why could not we give the order? I want to answer it. The 18 flyaway condition aircraft, which they wanted to get from France, was also not going to be built in the HAL. Now

we are getting those 36 aircraft in flyaway condition from France. So, flyaway to flyaway condition, they were also getting it from France and we are also getting it from France.

That 18 were not being produced by HAL. We are also not getting those 36 produced from HAL. ...(*Interruptions*) Then, 126 minus 18, that is, 108 were to be produced by HAL for which the agreement could not be signed because of the 2.7 manhours were extra that they asked and also because of the guarantee which Dassault did not want to give. Therefore, these 108 could not be processed and they left it as it is.

Now, in our case, for the rest, that is, 126 minus 36, we have issued a Request for Information (RFI) under the Strategic Partnership Scheme through which whoever will be bidder will have to produce them in India. It could be HAL, it could be DRDO or anybody else. So, Deputy-Speaker, Sir, that Make in India approach for the rest of them, other than the 36 – which are coming in the flyaway condition, like the 18 that you wanted to get in the flyaway condition – will be manufactured in India. But the process is through a transparent mechanism of strategic partnership. ...(*Interruptions*)

Now, I want to answer the clarifications which the hon. Member, Rahul Gandhi ji has sought. Madam, I just want to highlight that as I have been speaking for a long time, I thank the Members of the House for their indulgence that they have shown because it meant a lot and I need it to answer on every fact.

I could have elaborated a lot more on the offset policy. I shall do that now because it has been raised as a question. The offset contracts, under the Rafale Agreement, are governed by the offset guidelines of the Defence Procurement Policy of 2013. That policy was not made by us. That policy was framed in the UPA and it was given to us.

Now, as per the offset guidelines, the Defence Acquisition Council may prescribe various offset obligations – it could be 30 per cent, it could be 40 per cent or it could be 50 per cent in special cases. Accordingly, an offset obligation of 50 per cent was prescribed for Rafale and not 30 per cent. We did not stop at that. We said that it should be 50 per cent. If we buy for Rs.100, Rs.50 worth you have to either procure from India or invest in India and then come and claim the credit.

Now, I want to tell you, Madam, that two offset contracts were signed, one with M/s Dassault Aviation and the other with MBDA on 23rd September, 2016, the same day on which the inter-Governmental agreement was signed between the Government of India and the Government of France for the procurement of 36 Rafale in flyaway conditions.

I also want to say here that when the offset obligation will be fulfilled, the Government of India does not interfere in their commercial decisions, which these Original Equipment Manufacturers can make. The Government does not go and put it as a part of the inter-Governmental agreement at all as to who they should go with, who they should not. It can be 100 companies or 200 companies. They will decide it and not the Government.

Then, they have to give reports to the Ministry and say that this is where they have invested or these are products they have bought from these companies and claim offset obligation fulfilment credit. If they do not claim that, we can always lay a penalty on them saying that the obligation that they have for investing or buying up to 50 per cent from India, has not been fulfilled. That can be done if they do not come to us. But they have time to come and claim that even now.

That is why in spite of all that is reported in the media – they are going with this or going with that or we do not know this or that – I can officially state it only when they officially come and claim it from me. Till then I cannot respond on the basis of the media reports that offset is being fulfilled by this company or that company.

That is not something which I can state. So, it is stated here, I want to put this on record, that so far as discharging of the offset obligations by OEM and its tier-I vendors through Indian offset partners is concerned, there is no mention of any private Indian business house or houses in the IGA for offset contract. The offset contract does not envisage manufacture of 36 Rafale aircraft in India by any public or private sector firm. These 36 aircraft are coming in fly-away condition from France. As per the offset contract, the vendor or the OEM, original equipment manufacturer, is required to confirm the details of IOPs, Indian offset partners, or products that they are buying, either at the time of seeking offset credits or one year prior to the discharge of the offset obligation. So, there is time for them to come and claim with me that this

is with whom that they are going. Therefore, till then, I cannot state anything openly based on media reports.

The annual offset implementation schedule as per offset contract will commence from October 2019. ...*(Interruptions)* I repeat it because the noise has started again. I repeat it, Madam, so that you can hear it. The annual offset implementation schedule as per offset contract will commence from October 2019. The vendor or the OEM is yet to submit a formal proposal in the prescribed manner, indicating details of IOPs and products for offset discharge. ...*(Interruptions)*

I would want to underline that the share of Dassault Aviation in the total offsets is 19.9 per cent only. There will be many Indian offset partners of M/s. Dassault Aviation under many avenues. So, I want to draw your attention to that. ...*(Interruptions)* I can. ...*(Interruptions)* I have already explained about the HAL.

Now, I want to give just one little additional clarification because all of us are very sensitive about our names being taken. Even if exact quotes are produced, we are very worried about the names being taken. So am I. I was called ... * I understand that that remark is expunged now. I am sorry. An unparliamentary word it might be, I heard it in the melee on that day. रक्षा मंत्री निर्मला सीतारमण ... * बोल रही हैं। Later on, it was expunged. ...*(Interruptions)* रक्षा मंत्री ... * बोल रही हैं, प्रधानमंत्री ... * हैं, यह भी इस पार्लियामेंट में बोला गया।...*(व्यवधान)*

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प्रधानमंत्री ... * हैं, यह भी इधर बोला गया। ...(*Interruptions*) So, if some people have thin skin and they get very sensitive about their names being taken, even I am also sensitive. ...(*Interruptions*) I do not have a *khandan* to boast of. I come from an ordinary background. I come from a middle-class family. I come with my honour intact. Pradhan Mantriji comes from a family with very poor economic background. He has come up the hard way. His name is untarnished till today. He is not corrupt and he has led a clean Government. You call him ...
*, you call him ... * and you expect us to sit quiet. ...(*Interruptions*)

Today, because I have quoted conversations from his press conference and his statement in the Parliament, he says that 'My name was taken. So, I should be given an opportunity.' ...(*Interruptions*)

Madam, even I have my honour intact. The Prime Minister has his honour intact. We all want to be respected. We do not have anybody. ...(*Interruptions*) Madam, I am sorry that I will have to say this. Just because we have a *khandan* name next to us, it does not give any right to anybody to call the Prime Minister a ... *, it does not give any right to anybody to call him ... *. You did that. ...(*Interruptions*) When I stood up to defend myself, your entire party drowned me down on the day of Vote of Confidence.

Your entire Party stood up and drowned me. You did not ask them to keep quiet on that day. Today, when you want to seek clarifications, you are asking my respected Members to listen and allow you to speak. Did you allow

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the Prime Minister or me to speak on that day? You shouted me down. You called me ... *. You called me *asatya*. You said all that. Can I not defend myself? I want to say another thing. It is not the prerogative of only the *khandans* to protect themselves. We all come from normal backgrounds and fought our way through the system to be where we are. We have our honour intact. It is not anybody's business to throw us like that. There was no attempt by the Congress leadership to stop their Members from calling us like that, from throwing paper aeroplanes at us, from sitting and laughing and heckling us, from hugging the Prime Minister and going and winking there. Did anyone stop them? You hug the Prime Minister and then go and wink there. Is this not insulting my Prime Minister? ...(*Interruptions*) When it is your leader, it is wasting time. The Prime Minister's honour and my honour has been insulted in this House. Has your leader apologized? Have you ever apologized having winked your eye after having hugging the Prime Minister, after having called the Prime Minister a ... * ? Have you ever apologized after having called the Prime Minister a ... * ? Have you ever said sorry? I am sorry Madam. This is not the way. It does not give anybody the right to call others like that. Nobody has the right to call others like that. I may come from a very ordinary background. The Prime Minister may come from very ordinary background. Who gives them the right to call us like that? I am sorry. This is not the way one should behave in this Parliament. The Prime Minister when he entered for

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the first time did *naman* on the floor. All of us feel very honoured.

...(Interruptions)

HON. SPEAKER: Do not get excited.

... (Interruptions)

SHRIMATI NIRMALA SITHARAMAN: I want to take this opportunity to say that all of us feel very honoured coming from ordinary background to be in this wonderful House. Many eminent people have been here. Even some of their own senior leaders, like Jawaharlal Nehru, Sardar Patel, were here. When we come into this House, we feel very touched that we have the honour of being here. Are our reputations available for them to insult us the way you want to insult? There is not a word of apology. I am sorry. This is not the way this House should run. Thank you for this opportunity. ...(Interruptions)

HON. SPEAKER: Now, we will take up next Item.

... (Interruptions)

HON. SPEAKER: Whatever she has said is true. You threw paper aeroplanes. I have seen all these things.

16 28 hrs

COMPANIES (AMENDMENT) BILL, 2018

HON. SPEAKER: Now the House will take up Item Nos. 19 and 20 together.

Shri N.K. Premachandran – does not want to speak:

Shri Adhir Ranjan Chowdhury – does not want to speak:

Prof. Saugata Roy – not present;

Dr. Shashi Tharoor – not present.

Now, the Minister, Shri P.P. Chaudhary.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND
MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI
P.P. CHAUDHARY): Madam, I rise to move:

“That the Bill further to amend the Companies Act, 2013, be taken
into consideration.”

The Government constituted a Committee in July 2018 under the
chairmanship of the Secretary, Ministry of Corporate Affairs with a view to
reviewing the existing framework of the Companies Act, 2013 and make
certain recommendations with respect to offences and related matters.

The Committee had a number of meetings for recategorization of the
offences which were of compoundable nature and those offences which were
normally adjudicated by special courts as well as by the NCLT. Therefore,
those offences were to be taken out from the special courts as well as from
the NCLT. ...(*Interruptions*)

The Committee gave its recommendation on 27th August, 2018 with respect to the compoundable offences and offences which were of serious nature. ...*(Interruptions)*

16 30 hrs

At this stage, Shri Mallikarjun Kharge and some other hon. Members came and stood on the floor near the Table.

Under Section 447, those offences were retained as such. The offences which were of compoundable nature were taken out and were to be handled by the in-house mechanism provided in the Ministry itself. ...*(Interruptions)*

16 31 hrs

At this stage, Shri Mallikarjun Kharge and some other hon. Members left the House.

Now, it will serve the twin purpose. One is, because certain lapses were there. In case of lapses of technical and procedural nature, those offences were required to go before the special courts and NCLT. These offences, being of technical and procedural nature have been taken out and were to be handled by the in-house mechanism basically with a view to providing ease-of-doing business and better corporate compliance.

Apart from this, this will also reduce the prosecution before the special courts, provide for their speedy disposal. Consequently, the serious matter will be taken up by the special courts and NCLT.

Therefore, these recommendations were made and I would like to refer to only major recommendations. A total of 16 offences were recategorized and

those were taken as a civil default. Those were taken out from the special courts and transfer of routine matter from the NCLT.

Normally every matter is required to go before the NCLT, small matters like, even change for financial year and like that. Those matters have been taken out of the NCLT and in-house process has been provided for that. Small matters, like application for change for financial year and conversion from public to private companies, will not be required to be dealt with by the NCLT. This matter has also been taken out.

Apart from this, there are two more provisions. Section 10A and 12 were also introduced. Section 10A provides that, in case of non-maintenance of registered office, the company can be struck off.

Apart from this, in case of non-reporting of the commencement of the business, they will be required to declare that and the share is required to be paid up by all the members. In case, they fail to do it, then the provision for striking off has been provided.

Apart from this, some stringent provisions have also been provided for creation and modification of the charges. Under Section, 165, the number of Directors has been provided. In case of breach of directorship, then under Section 164(1), certain provisions are there. The company can also be struck off. Madam, apart from this, for small matters, the company is required to go before the NCLT. So, the jurisdiction of Regional Directors was enhanced from 20 lakhs to 50 lakhs. Therefore, small matters are not required to go there and by in-house process, such matters will be dealt with by them.

So, these were the amendments which were of urgent nature and Parliament was not in Session. Therefore, the Ordinance was promulgated.

Madam, now I request the hon. Members to kindly consider and pass this Bill.

HON. SPEAKER: Motion moved:

“That the Bill further to amend the Companies Act, 2013,
be taken into consideration”

SHRI TATHAGATA SATPATHY (DHENKANAL): Madam, for the last four and a half years, this House has been mostly considering either the laws relating to companies, business or Aadhar.

At a time when they were ruling and when these people are ruling, the concern obviously shows that we are focusing mostly on the 'haves' of this country; on the rich; and on people who are doing business of Rs. 20 lakh, which is being jacked up to Rs. 50 lakh and so on and so forth.

I wish to state here that if you would have also heard the hon. Minister speak, this is a very hurriedly brought Bill just to justify what the Government did in the interim period when the House was not sitting. If you see the intention behind this Bill and the Ordinance that was enacted, then it is very clear that there were one or two particular instances that troubled this Government, which they wanted to solve.

What I would like to know from the Government, through you, Madam, is this. Is it not time for the people of India to know as to what is it that prompts any Government -- and I am not talking of any particular Party whether it is BJP-led NDA or whether it is Congress-led UPA -- or which are the business interests that prompt them to bring forth ordinances, which are out of the normal process of law creation in this country? When we have an active Parliament; when we have known periods when Lok Sabha will sit; and when the Government knows that it is in majority, then what is the big hurry to bring ordinances? Therefore, as a general public, one is entitled to suspect the very

intention of the Government in bringing forth such Ordinances and then to justify the Ordinances by bringing forth such Acts.

In my constituency, there was one company called Bhushan Steel and Power Limited, which has been bought over by the Tatas. It is a very interesting story. I will just say this very briefly, and I will wind up because I do not think that anybody else is going to participate in this discussion. This company was taken over by the Tatas through this NCLT process, which the Bill also mentions. Now, they are enhancing the power, but this was a big company. Yes, it is admitted that the original Bhushan people -- who were the entrepreneurs who had started the steel and power plant there in my Constituency in Dhenkanal in Odisha -- probably were not well-versed with industrial language, and they did not know how to manage the powers-that-be in Delhi for which after the Mines & Minerals Act that was enacted by this Government, Bhushans were not allotted the iron ore mines that they had applied for. Therefore, the company started making losses.

There was a consortium of banks and the banks suggested that this company should go through the NCLT process. The company went through that process, and lo and behold who gets it? A company worth Rs. 56,000 plus crore is bought for something like Rs. 34,000 crore by the Tatas. I wish to put it on record, and you will be amazed to know that the moment the Tatas got it, immediately two iron ore mines were sanctioned to Bhushans once it was owned by the Tatas.

So, it was a very clear situation where once the people who know how the machinations in Delhi occur and how the system functions in Delhi, they are the ones who gobble up all the smaller companies that are trying to survive.

There is a joke that is going around in the social media now. The joke first says : “ME : Do you want to buy Air India?” Then the second person replies : “No, I am a common citizen. I do not have the wherewithal to buy Air India ...”.

Why should you even ask me? Then, the first person, me, says: then, never question if the Government of Mr. Modi sells Air India to Ambani or Adani. What I am trying to say and clarify here, Madam, is that I don't wish to take any names. I do not approve of political party colleagues blaming each other as ... * If that be the case, I think, nobody would come out clean from the closet; everybody will fall into the same track; anybody can accuse anybody else of being a ... * That is not my idea. My idea is, why can we not bring about transparency. When you are thinking or contemplating of an ordinance, first, bring forth to the public domain, who is the ordinance meant to benefit? When you make it a Bill, is it because you have promulgated an ordinance already benefitted somebody, therefore, you are justifying your act? If that be so, is it good for the country? Is it good for the taxpayer? Is it good for the common man, or the middle class man or the poor man of this country? These

* Not recorded.

are facts that we need clarifications from the Government. NCLT raising the power from Rs.20 lakh to Rs.50 lakh is all hogwash. This is all something kept on windscreen, you can put a wiper and clean out. That is not the issue.

The issue is, the Government, - whichever leads the Government, we are not concerned - has to come up clean and the Government should tell us what was the great hurry in having this ordinance promulgated. Why this Bill is being brought forth? Without telling us the reasons, without adding the costs, that the nation has to suffer because of this Ordinance and this Bill, this Bill, I think, is improper and the Government should not insist for passing this Bill. Thank you, Madam.

SHRI BHEEMRAO B. PATIL (ZAHEERABAD): Madam Speaker, let me thank you for having allowed me to present our party's stance on the Companies (Amendment) Bill, 2019. As we know, this Bill follows an ordinance promulgated on November 2nd, 2018. It seeks to change several provisions of Companies Act, 2013 relating to penalties, and various other aspects.

As the House is aware, our Telangana State finally received a High Court on 1st of January after our sustained demands. It is our leader KCR's belief that access to justice should be provided to everybody. People of Telangana continue to show their trust in our TRS Party Government due to such positive actions. Therefore, any attempt to decongest the judicial system in this country is welcomed by our party. As we can see, this idea forms the basis of this Amendment Bill.

The National Company Law Tribunal is severely stressed due to the mounting number of pending cases. They are obliged to resolve cases in 270 days, which further adds to the burden. Increasing number of cases is not allowing them to carry out with their mandate.

The Government intends to reduce burden by re-categorization of 16 compoundable offences as civil defaults, and the Central Government may now levy penalties instead. For repeated offenders, the penalty incurred is incremental. This deterrence move is highly desirable. Therefore, the rationale of reducing burden of the NCLT is promising, which is now involved with more urgent issues of administering bankruptcy laws and resolving corporate debt. Previously, when a public company is converting itself into a private company,

the authority to approve this change rested with the NCLT. Now, the Government aims to transfer these powers to Central Government officials. This provision, while reduces the burden on the NCLT on one hand, gives discretionary powers to the Central Government and its officials on the other hand. Misuse of this discretionary power is of grave concern. It is our belief that when discretionary powers to Government authorities are increased, penalty for misuse of such power should be equally increased. We request the government to make amendments to the Bill to reflect this position.

The hallmark of a bad piece of legislation is the rampant use of undefined terms. Therefore, Section 12(9) is a clause for debate. When a registrar has a reasonable clause to believe that a company is not carrying on business at its registered office, the registrar may carry out an inspection and initiate the process for striking off the name of the company from the register. The provision for 'reasonable clause' remains highly subjective and, as stated earlier, may lead to misuse of this power.

We welcome the Government's effort to crackdown on shell companies. Posing a true problem of the financial security of this country, Section 11 of the Act, which was omitted in 2015, has been brought back as Section 10A. It requires a verification to be filed by the company at its registered office within 30 days of incorporation in terms of Section 12(2) of the Act. If deterrence is the aim of the Government for shell companies, we propose that such a verification process be made a regular event, rather than an on-and-off activity. This shall increase the company's accountability to the State.

Another provision of Section 10A requires the director of a company to file a declaration within six months of incorporation stating that every subscriber to the memorandum has paid the value shares to be taken by him. If there is a failure to file declaration, the registrar has been empowered to initiate the process for striking off the name of the company from the register. This is highly welcome because it clarifies situations where the registrar is empowered to act.

Overall, the Bill reflects the TRS Government's commitment to 'ease of doing business'. In Telangana State, with investor friendly industrial policy, TS-iPass has succeeded in attracting investments worth 20 billion dollars (about Rs. 1,35,000 crore) and created a direct employment of up to 5 lakh and a two-fold indirect employment. Telangana State has been adjudicated the second best State to invest in India, and it is our leader, Shri K. Chandrasekhar Rao's vision that has propelled our State to the forefront of Indian economy.

Therefore, our party supports every move to further strengthen our State's economy, and also the country's economy. We have highlighted some of the gaps in the Bill and request the Government to give due notice to them.

SHRI P. P. CHAUDHARY: Madam, I would like to clarify some of the issues raised by Shri Satpathy about why the ordinance was there when we could have brought the Bill. I would like to make it clear that there is the Companies Act, 2013, and there is the Insolvency and Bankruptcy Code which was enacted in 2016. In the IBC, the NCLT was created to deal with a large number of NPAs. All kinds of matters, like changing of the name of the company, changing of the financial year and such related matters were required to go before the NCLT. As a result, it created a huge number of cases and arrears with the NCLT; there are around 40,000 cases. Out of this, more than 50 per cent cases are related to lapses of technical nature or procedural nature.

The question is whether those cases are required to go before the special courts or NCLT. Since the serious fraud cases were not being disposed of promptly, it was decided to constitute a committee under the chairmanship of the Secretary. The Committee was constituted and certain recommendations were given for recategorization of the offences wherein those offences which are compoundable are not required to be dealt with by the special courts or the NCLT. Therefore, the urgency of declogging the NCLT was the very purpose of promulgating the Ordinance.

A large number of NPAs were there and the timeline was also fixed under the IBC that within a certain period those cases were required to be disposed of. The NCLT was not in a position to dispose of those cases because of a large number of pendency of cases which relate to lapses of technical nature or procedural nature. Therefore, it was decided that all the

compoundable offences are required to be dealt with by the in-house procedure mechanism in the Ministry itself and those cases are not required to be dealt with by Special Court of NCLT. So, with that view, to declog the special courts as well as NCLT, this ordinance was immediately promulgated.

No doubt this came into force with effect from the date when it was issued, but we will certainly also take into consideration those cases pending prior to the ordinance coming into force. We will also decide how those cases can be withdrawn and those can be dealt with by the in-house mechanism. Once we do it, the burden on the NCLT and the special courts will be very less and they shall be in a position to decide the cases as per the mandate given under the IBC. The IBC has been passed by the Parliament and the mandate has been given that within the stipulated period those cases are required to be decided.

Apart from this, I would also like to make it clear that a large number of companies were registered. We, under the able leadership of our visionary Prime Minister, प्रधान मंत्री जी ने डिसाइड किया कि ऐसी कम्पनीज, जो कि बहुत लम्बे समय से बिजनेस नहीं कर रही हैं, मनी लांडरिंग करती हैं, ड्रग्स फंडिंग करती हैं, टेरर फंडिंग करती हैं, इन कम्पनीज को शेल कम्पनीज भी कह सकते हैं, इनके खिलाफ कार्यवाही करनी जरूरी है। कुछ कम्पनीज नॉन काम्प्लायंस कम्पनीज हैं जो धारा 248 का रिक्वायरमेंट फुलफिल नहीं करती हैं, उन कम्पनीज के खिलाफ एक्शन लेने के लिए सैक्शन 10(ए), एक नया सैक्शन लेकर आए हैं। यदि वे कम्पनीज अपना कमेंसमेंट ऑफ दि बिजनेस डिक्लेयर नहीं करती हैं, तो यह माना जाएगा कि वे कम्पनियां बिजनेस करने के लिए नहीं बनी हैं। इसके लिए पेड अप शेयर केपिटल उन्हें पे

करना पड़ेगा। इसके लिए सैक्शन 10(ए) इंट्रोड्यूस किया गया है। यह बहुत जरूरी था, इसलिए इमिडिएटली एक्शन लिया गया।

Apart from this, new Section 12 was also added to ensure that they maintain their registered office. Not only they are required to maintain their registered office, a physical office should also be there. पहले क्या होता था, यूपीए के समय में जो ऐसी फर्जी कम्पनियां बनी थीं, उन कम्पनीज को उन्होंने शायद दी और उनके खिलाफ किसी तरह का एक्शन नहीं लिया। वे कम्पनीज मनी लांडरिंग का काम करती थीं। उनके खिलाफ एक्शन लेने के लिए हमने करीब 3, 26,000 कम्पनीज को स्ट्रोक ऑफ किया, उनके बैंक एकाउंट्स सीज किए और उसके बाद उनकी प्रापर्टीज सीज करने का भी एक्शन लिया। कुछ कम्पनीज ऐसी भी थीं, जिन्होंने नोट बंदी के दौरान काले धन को सफेद करने का काम किया। एक कम्पनी थी, जिसने 3,700 करोड़ रुपये डिपॉजिट किए और विदड्रा किए। एक कम्पनी ऐसी भी थी, जिसने 2,300 करोड़ रुपये जमा किए और निकाले। करीब 68 कम्पनीज के खिलाफ अलग-अलग एजेंसीज द्वारा कार्यवाही इनिशिएट हुई है। इन सारी बातों को ध्यान में रखते हुए आर्डिनैस लाना जरूरी था, क्योंकि यदि इन्हें डीक्लॉग नहीं करते, तो ऐसे केसेज और भी बढ़ जाते। इससे इस बिल को लाने का टाइम लाइन में लाने का परपज पूरा नहीं हो पाता, इसलिए आर्डिनैस लाना पड़ा।

इन्हीं शब्दों के साथ मैं रिक्वेस्ट करूंगा कि इस बिल को पास किया जाए।

HON. SPEAKER: Bhartruhari Mahtab-ji wants to seek some clarification.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, in the introduction the Minister did not mention about the shell companies. Of course, while replying to the debate he has mentioned about the nuisance that the shell companies have created. Specially after the demonetisation decision of the Government we started hearing to a large extent about the menace the shell companies have created in our country. At one point of time, Madam, you had yourself from the Chair said that there is no definition of shell company. Now when the Group of Ministers subsequently and before that the Secretary-headed Committee wanted to target the shell companies. And you have also mentioned that a large number of companies were registered and it was also found that the registration is one aspect but they were not even existing at the given addresses and money was being floated from one company to another.

It was a money laundering business of many intelligent people shifting their profit from one place to another, and black money was also getting generated. With this new amendment that has already been this Bill is passed, can you assure this House that such type of money laundering through shell companies is not going to occur?

I would like to remember here that when the 2013 Bill was being discussed in Lok Sabha, the original Bill was redrafted two times and sent to the Finance Committee and there another issue also came up which was the first of its kind in the world, that is, to force a specific percentage of their profit

which we call Corporate Social Responsibility that was enshrined. What has happened during the last four-and-a-half years? Many amendments were also done during that period.

Now, during this Government, around 80 recommendations were given by the Committee headed by the Secretary. They were of course, later on approved by the Group of Ministers and subsequently, this Ordinance was implemented, and now, this Bill is before us. With those recommendations, there are three basic issues which are before this House for consideration through this Bill and the recommendations were – (1) to curb shell companies, (2) to de-clog NCLT and (3) capping the independent Directors' remuneration. These are the three major recommendations. There were 80 recommendations and it has empowered, through this Bill, Madam, the Union Government. There are 16 recommendations which empower the Central Government.

In another way, the RoCs are going to be strengthened. At that level, a number of decisions are going to be taken. My third question is: Have you re-energised the RoCs which are functioning in different States? Are you strengthening their human resources so that they can actually go into the issues that are being raised in those RoCs? How quickly those decisions can be taken? This is all in-house decision mechanism which is being built in.

Madam, I would like to mention another issue. In Section 90, of the original Bill, the default clause was there. No penal provision against a person who fails to make declaration was there. There was no such penal provision.

The recommendation of the Secretary Committee had said, "The Committee recommended that the contravention of the provision of Section 90 should include prosecution and should not be limited to only penalty or fine." What have you done? You have proposed, "imprisonment of one year or with the fine applicable and may even be levied fine and imprisonment both." You have made it more stringent. What prompted the Government to impose such a heavy penalty and imprisonment? It must have come to the notice of the Government. That is why, despite the Secretary level recommendation you have gone a step further.

Another is section 92 about the annual return. When the company and the officer are in default-- you have made-- "Minimum penalty of Rs.50,000, further penalty of Rs.100 per day and maximum penalty of Rs.5 lakh." This was not there in the Ordinance. The Ordinance did not accept the recommendation of the Committee. So, I think it is necessary and these are certain issues that the Minister should answer.

17 00 hrs

SHRI P.P. CHAUDHARY: Madam, Mr. Bhartruhari Mahtab raised some important issues. So far as the word 'shell' is concerned, it is not defined in the Companies Act. That is why, I have not used the words 'shell companies', but I have used the words 'non-compliant companies.' So, the company which is not doing its business, which is doing money laundering business, drug funding, terror funding and illegal activities and as such has no business at all, is

termed as 'shell company' in common parlance. This word as such has not been defined. But as far as non-compliant companies are concerned, under section 248 of the Companies Act, if a company fails to file the return and financial statement for two consecutive years, then we will treat that the company is not having any business and we can issue notice and take action against that company. Since the company is not doing any business, it shows that the company can be struck off. With that purpose, we have again in this Bill introduced section 10A and section 12. Mr. Mahtab has raised the issue as to how we can curtail such type of companies by bringing this. So, it is very clear.

Earlier, what happened was that a large number of companies were not having any physical office. There was no requirement of maintenance of any office. So, we have introduced section 10A in this Bill and then section 12 is also there. If we read both the sections together, it is clear that the company is not only required to have a registered office, it is required to maintain it; there must be a physical office. That is why physical office is a mandatory condition. Apart from this, if the company has failed to commence the business, the company can be struck off.

So, we have incorporated more provisions and the consequential Amendment has also been introduced under section 248 in this Bill. So, we have also taken into consideration section 10A and section 12. This is with respect to the shell companies.

Apart from this, there are a large number of recommendations by the Committee constituted under the chairmanship of the Secretary. No doubt there are a number of recommendations and the Government has taken into consideration all of them. Recommendations which were required to be incorporated and included in the Ordinance have been taken. After the Ordinance, the Government reconsidered those recommendations and some more provisions have been introduced.

As far as strengthening the RoC is concerned, we are basically giving the power to the Regional Director, not the RoC. So, it is not an issue involved in this Bill. But so far as the RD is concerned, whenever the workload increases, we will increase the posts. So far as RoC is concerned, it depends upon the workload. Whenever the workload increases, the Government shall definitely take into consideration all these things.

So far as the punishment part is concerned, since some of the offences were of compoundable nature and some are of serious nature, the Government would also like to show that with respect to serious offences there cannot be any sort of compromise. So, the serious offences are required to be dealt with as such. There is no amendment with respect to the serious offences and serious cases of fraud. There is amendment only with respect to the offences related to lapses; those lapses may be procedural or technical. For that purpose, even the punishment and penalties were provided. That is why such types of offences were re-categorized and converted into civil offences. Once these are treated as civil offences, they are not required to be

remitted to special courts. They will go before the competent authority for which in-house procedure and mechanism has been provided.

I have already informed this august House that so far as the cases already pending before the special courts and NCLT are concerned, after this amendment has come into force, we cannot make it applicable with retrospective effect. The Government shall definitely take into consideration withdrawing of those cases from NCLT and special courts and sending them to competent authority.

SHRI BHARTRUHARI MAHTAB: You have not answered about the independent directors' salary and told us why you put a cap. ...*(Interruptions)*

SHRI P.P. CHAUDHARY: Since you have raised it now, I am responding to it. So far as the directors' part is concerned, we have made a provision under section 64. This is also one of the grounds because the directorship number has already been provided under section 65. If the number of independent directorships exceed, he can also be disqualified. That provision is also there. ...*(Interruptions)*

SHRI BHARTRUHARI MAHTAB : My question was relating to the cap in the salary of independent directors. The company is to pay the salary. Why do you put a cap through this Bill? It should be left to the company to decide how much they are going to pay. Why should the Government come into it? There should be some valid reason. You must explain it.

SHRI P.P. CHAUDHARY: Under the Companies Act, it is within the competence of the Government to regulate and we can provide for it. That is why we are bringing it in by way of this Bill.

With this, I request the august House that this Bill may kindly be passed.

HON. SPEAKER: The question is:

“That the Bill further to amend the Companies Act, 2013, be taken into consideration.”

The motion was adopted.

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2

Amendment of Section 2

Shri N.K. Premachandran is not there. The Minister may move amendment No. 13 to clause 2.

Amendment made:

Page 2, line 2, for “2018” substitute “2019”. (13)

(Shri P.P. Chaudhary)

HON. SPEAKER: The question is:

“That clause 2, as amended, stand part of the Bill.”

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3**Insertion of new Section 10A**

HON. SPEAKER: Shri N.K. Premachandran is not there; Minister to move amendment No. 14 to clause 3.

Amendment made:

Page 2, line 10, for "2018" substitute "2019". (14)

(Shri P.P. Chaudhary)

HON. SPEAKER: The question is:

"That clause 3, as amended, stand part of the Bill."

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 4**Amendment of Section 12**

HON. SPEAKER: Clause 4 – Shri N.K. Premachandran again is not there.

The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5**Amendment of Section 14**

Amendment made:

Page 2, line 47, for "2018" substitute "2019".

(Shri P.P. Chaudhary)

HON. SPEAKER: The question is:

“That clause 5, as amended, stand part of the Bill.”

The motion was adopted.

Clause 5, as amended, was added to the Bill.

Clause 6

Amendment of Section 53

HON. SPEAKER: Shri N.K. Premachandran is not there.

The question is:

“That clause 6 stand part of the Bill.”

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7 was added to the Bill.

Clause 8

Amendment of Section 77

HON. SPEAKER: Shri N.K. Premachandran is not there; the Minister to move amendment Nos. 16 to 18 to clause 8.

Amendments made:

Page 3, line 25, *for “2018” substitute “2019”.* (16)

Page 3, line 28, *for “2018” substitute “2019”.* (17)

Page 3, line 34, *for “2018” substitute “2019”.* (18)

(Shri P.P. Chaudhary)

HON. SPEAKER: The question is:

“That clause 8, as amended, stand part of the Bill.”

The motion was adopted.

Clause 8, as amended, was added to the Bill.

Clauses 9 to 32 were added to the Bill.

Clause 33 Repeal and Savings

Amendment made:

Page 8, line 8, for “2018” substitute “2019”. (19)

(Shri P.P. Chaudhary)

HON. SPEAKER: The question is:

“That clause 33, as amended, stand part of the Bill.”

The motion was adopted.

Clause 33, as amended, was added to the Bill.

Clause 1 Short title and commencement

Amendment made:

Page 1, line 2, for “2018” substitute “2019”. (12)

(Shri P.P. Chaudhary)

HON. SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Long Title were added to the Bill.

HON. SPEAKER: The Minister may now move that the Bill, as amended, be passed.

SHRI P.P. CHAUDHARY: Madam, I beg to move:

“That the Bill, as amended, be passed. ”

HON. SPEAKER: The question is:

“That the Bill, as amended, be passed. ”

The motion was adopted.

17 12 hrs

AADHAAR AND OTHER LAWS (AMENDMENT) BILL, 2018

HON. SPEAKER: The House shall now take up Item no.21.

विधि और न्याय मंत्री तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद) : अध्यक्ष महोदया, आधार में अमेंडमेंट का बिल है और सुप्रीम कोर्ट के निर्देश के आलोक में हम अमेंडमेंट लेकर आए हैं। अगर आपकी अनुमति हो तो मैं इसको मूव तो कर ही चुका हूँ इस को सदन के सामने चर्चा के लिए आपकी अनुमति से प्रस्तुत करना चाहूंगा।

माननीय अध्यक्ष : ठीक है।

SHRI RAVI SHANKAR PRASAD: I am very grateful to you, Madam.

I beg to move:

“That the Bill to amend the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 and further to amend the Indian Telegraph Act, 1885 and the Prevention of Money-laundering Act, 2002, be taken into consideration.”

महोदया, आधार का बिल इसी सदन ने पारित किया था। 130 करोड़ लोगों के देश में 123 करोड़ लोगों के पास आज आधार है।...(व्यवधान) मुझे मालूम है कि आपके पास नहीं है और आपने उसे वालंटेरिली नहीं लिया है, यह भी मुझे मालूम है। यही इस लोकतंत्र की मजबूती भी है कि आपकी भावना का सम्मान किया गया है।

मैडम, आधार से हमने जन-धन अकाउंट और मोबाइल से आधार को जोड़ा। आपको जानकर प्रसन्नता होगी कि देश के 90 हजार करोड़ रुपये अभी तक बचाए गए हैं, जिनको

बिचौलिए खा जाया करते थे। Today, the poor people are feeling empowered.
Aadhaar is an identity.

17 13 hrs

(Shri Hukmdeo Narayan Yadav *in the Chair*)

आधार की तारीफ स्वयं वर्ल्ड बैंक ने की है, आईएमएफ ने की है, बाकी दुनिया के देश के लोगों ने भी की है। आधार हिन्दुस्तान की एक टेक्नोलॉजी है, जो बिलकुल लो कॉस्ट और सेफ है।

माननीय सभापति जी, कुछ लोगों ने आधार को सुप्रीम कोर्ट में चैलेंज किया और वहां कई तर्क दिए। सुप्रीम कोर्ट ने एक जजमेंट प्राइव्सेसी का दिया, आर्टिकल 21 का और दूसरा, उन्होंने आधार के बारे में दिया। आधार के बारे में मैं Bhartuhari Mahtab ji, I am only reading the main portions of the judgment. सभापति जी, मैं निर्णय से पढ़ रहा हूँ-

“The architecture of Aadhaar as well as the provision of the Aadhaar Act do not tend to create a surveillance State.”

दूसरा, उन्होंने कहा कि गरीबों को जो कल्याणकारी योजना का लाभ मिल रहा है, वह सैक्शन 7 के अंदर बहुत ही उचित है। उससे गरीबों को सामाजिक न्याय में मजबूती मिली है। तीसरी बात उन्होंने कही -

“Aadhaar serves legitimate State aim which can be discerned from the Act and the Statement of Object.”

सबसे बड़ी बात सुप्रीम कोर्ट ने कही है-

“Aadhaar Act meets the concept of limited Government, good governance and Constitutional trust.”

लेकिन उन्होंने दो-तीन बातों के लिए हमें निर्देश दिया है कि टेलिफोन सेवाओं, मनीलॉन्ड्रिंग के मामलों में इसका उपयोग करते हैं तो उसके लिए कानून लेकर आइए। दूसरा, उन्होंने कहा कि अगर बच्चे आधार के अंतर्गत आते हैं तो माता-पिता का कंसेंट चाहिए।

तीसरा, बच्चे जब मेजर हो जाएं, तो उनको यह अधिकार मिलना चाहिए कि इससे वे बाहर निकल सकते हैं। चौथा, उन्होंने कहा कि आधार के अभाव में किसी को कल्याणकारी योजनाओं से वंचित नहीं किया जाना चाहिए। पांचवीं बात उन्होंने कही है, जो बहुत महत्वपूर्ण है कि अगर मोबाइल फोन के लिए या बैंकिंग के लिए आधार की सेवाओं का उपयोग करें, तो वह मैनडेटरी नहीं होना चाहिए। ये महत्वपूर्ण बातें उन्होंने कही हैं। प्राइवसी की चिंता की भी बात उन्होंने कही है।

सभापति जी, हमने इस नए बिल में दो चीजों का ध्यान रखा है। पहला, जो माननीय सुप्रीम कोर्ट ने कहा है, उस निर्देश का हम पालन कर रहे हैं। दूसरा, हमने श्रीकृष्णा कमेटी की एक रिपोर्ट बनाई थी, जिसमें डेटा प्रोटेक्शन लॉ की बात हुई थी, जो हम अलग से ला रहे हैं। लेकिन श्रीकृष्णा जो सुप्रीम कोर्ट के बहुत ही माने हुए रिटायर्ड जज हैं, उन्होंने एक बात कही थी कि आप आधार एक्ट में दो-तीन परिवर्तन करिए। पहला, आधार की अथॉरिटी को डायरेक्शन देने का अधिकार होना चाहिए for compliance by the people. अगर कंप्लाइन्स न करें, तो हैवी पेनल्टी की बात होनी चाहिए। चाहे वह सरकारी एजेन्सी हो या अर्ध-सरकारी एजेन्सी हो। हमने इसमें प्रावधान किया है, if the direction of the Aadhaar is not complied with, Rs. 1 crore fine shall be imposed. But, that fine will be adjudicated by the Adjudicating Officer subject to appeal.

दूसरी बात, हमने कई वाइलेशन के सजा की अवधि को बढ़ा दिया है। तीन साल से आगे बढ़ाया है। इस बात की हमने विशेष चिंता की है कि अगर कोई मोबाइल कंपनी या कोई बैंकिंग कंपनी के.वाई.सी. के रूप में आधार का उपयोग करती है, तो उसको ऑप्शन देना पड़ेगा, जो हम रेग्युलेशन में देंगे। वह क्या-क्या है, आप आधार दे सकते हैं, अपना पासपोर्ट दे सकते हैं या कोई और अपना ऑथेन्टीकेशन का डाक्यूमेन्ट दे सकते हैं। इसलिए आधार बंधनकारी नहीं है।

Aadhaar is not mandatory. यह हमने किया है। सबसे बड़ी बात यह है कि आप आधार का उपयोग सिर्फ आधार के उद्देश्य के लिए करेंगे। अगर आपने इसका दुरुपयोग बिना कन्सेन्ट के लिए किया तो आपको हैवी पेनल्टी और क्रिमिनल प्रासीक्यूशन होगा। हम लोगों ने इसको पूरी तरफ से टफ किया है, निजता का ध्यान रखा है। The proposed amendments are in compliance with the hon. Supreme Court's judgment. The proposed amendments are also in compliance of the suggestions of the Justice Srikrishna Committee to improve the architecture.

सभापति जी, मैं लंबा भाषण नहीं दूंगा। यह बिल आधार के सिस्टम को मजबूत करने वाला है, प्राइवैसी के अधिकार का सम्मान करने वाला है और आधार को बंधनकारी नहीं बनाने वाला है। यह अथॉरिटी की पॉवर को मजबूत करता है कि कोई भी संस्था चाहे वह बैंक हो या सरकारी संस्था हो या मोबाइल संस्था हो, अगर वह आधार के निर्देशों की अवहेलना करेगी, they can be subjected to severe prosecutions. Therefore, this is basically strengthening the Aadhaar ecosystem.

With these words, hon. Chairperson, I would recommend this House to kindly accept the proposed amendments because they are in compliance with the judgment of the hon. Supreme Court and they are also fulfilling the mandate given by the Justice Srikrishna Committee. I am grateful.

HON. CHAIRPERSON: Motion moved:

“That the Bill to amend the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 and further to amend the Indian Telegraph Act, 1885 and the Prevention of Money-laundering Act, 2002, be taken into consideration.”

SHRI TATHAGATA SATPATHY (DHENKANAL): Sir, thank you for allowing me to speak on Aadhaar. It is something that has been disturbing not only me as a Member in this House, but also many citizens that I have come across. The Government keeps repeating it. As all of us are aware, the best example that can be given of the 20th Century was of Goebbels who said that "A lie oft repeated sounds like the truth." The claim that out of 130 crore, so many hundred plus crore have enrolled for Aadhaar, is a debatable point because it is a Government data. Neither you nor I have access to that. But, the claim that Aadhaar is an identity, is very clear to us. We do not know whether 123 crore people have already enrolled for Aadhaar or not. I have my doubts. It is because in my State and even in the BJP-ruled State of Jharkhand, we regularly come across news items where people are dying.

People are inconvenienced because the lowest of the low Government officer and the bank employee are still insisting on Aadhaar. Even in universities, colleges, law colleges across the country whether you take Bhubaneswar, whether you take Pune and whether you take places in Uttar Pradesh to admit the children, they are insisting on Aadhaar. If you do not have Aadhaar, they are not allowing admission.

But on the other hand, to claim that Aadhaar is an identity, is in my opinion, a very wrong notion being fed to the country. It is simply a tool for authentication. It is not an identity. It is not equivalent to your passport. It does not tell anybody else that you are an Indian citizen or you are a non-

Indian or you are an Oriya or an Ahomiya or an Andhra person. It does not give you any identity. So, that is a misconception which is wailed in the House.

The claim that we have saved Rs.90,000 crore through Aadhaar is again a very debatable point because none of us are aware actually how much has been saved due to this authentication process because as far as I know things seem to have improved because the people today in India have become conscious. It has nothing to do with any political party. People have become conscious and they are aware. People are able to recognise when a middleman is cheating them.

Sir, you will be somebody, who will understand this very well, although you are not putting on your headphone. So, I do not know if you are able to listen to me. For example, take the farm sector. You know that the middleman is essential even today in the farm lands of India across the country. The reason being whether it is the Block Officer, whether it is the FCI official, whether it is any State or Central Government official, they are not capable of opening *mandis* in every panchayat. They are not having the requisite storage facilities. We are not modernizing our storage facilities to temporary silos by which over these years, we have inconvenienced the farmer and forced the farmer to depend on the middleman. So to condemn (*bicholia*), the middleman in every form is not correct. I sometimes sit and wonder whether the middleman is a Pakistani or a Chinese. Is he not a part of the Indian economy? Is he also not voting for a certain party? So, he is a voter. He is a citizen of this country and he has a right to earn also.

Now what does he do in farming? When the Government agencies are not available and when there are no banks in 20-30 kilometres radius, it is only the middleman who goes and gives an advance to the farmer. He says that you are going to start tilling the land and you are going to start sowing, here is Rs.2000 and you take this and you start your work. When the farmer finally harvests the crop, it is obviously this middleman who has the first priority. He might be giving a lower price than the MSP. We admit that there is crookedness functioning there. But then he is the one who is taking the risk also. If the crop fails, it is the middleman who is suffering. The farmer just raises his hand and says that he cannot help.

So let us also understand that there is a difference between cheats/thugs and a genuine middleman who is an economic operative at every level of Indian society. You cannot wish him away. You cannot call the middlemen to be an alien who is to be detested, abhorred and should be killed. That is not what I agree to.

As far as directions on Aadhaar which the hon. Minister mentioned are concerned, it is good that we are talking about directions on Aadhaar. But everything is being left on the bureaucracy. This is something I have been repeating here in this House. Why are you leaving everything to the bureaucracy?

Are you not competent yourself? The hon. Minister is very highly educated and qualified lawyer and he probably knows much more than any office *babu* in his multiple Ministries those who draft the Bills. He definitely

knows more. He had been a Leader of the Opposition and I have had the privilege of sharing a Committee when he was in the Opposition. I always used to think that when a person like him comes to power, he will actually bring about qualitative change in governance. He will bring in right senses to others who also share power. Some have come from bureaucracy, suddenly have popped up through the Rajya Sabha; some have come through something else from the legal profession, but here is a man who has ample experience and expertise. This is not flattering the hon. Minister. This is something what I feel. I have had four terms in Lok Sabha and I have not seen any qualitative change. The hon. Minister has been a Member for even a much longer time. Probably since the hon. Minister belongs to a particular party, he cannot say it publicly. But at the privacy of your home he must be getting exasperated and feel like saying, like you say in यह क्या हो रहा है, हिंदुस्तान का क्या हो रहा है? Where are we taking this country? Leaving everything on regulations means leaving everything to the bureaucracy.

Sir, I would like to bring a few points to your kind notice. Central identities data repository has biometric and demographic data of every person enrolled with UIDAI. What questions can be raised of propriety and conflict of interest? Executives who have worked or are working with the Unique Identification Authority of India, the parent agency for Aadhar, are launching companies or are funding start-ups that offer Aadhar based services. Forget the Supreme Court. I was saddened to see the Supreme Court puts up a businessman who was representing a big company from Bengaluru and was

located somewhere in Silicon Valley in California. He is not a technocrat. He is a simple sales person. If he was not successful and did not have thousands and crores in his bank account and got a Congress ticket, he would have been probably selling soaps and washing machines or something like that. He is a simple salesman. But the Supreme Court thinks he is a technocrat. The Supreme Court puts him up in Committees where he is supposed to decide on the fate of citizens of this country. Now, how was the Supreme Court misled? It is because the Government gave him so much of importance. This has nothing to do with the BJP. It was the Congress which started the evil. They only emboldened the evil. So, this parent agency for Aadhar is launching companies or are funding start-ups that offer Aadhar based services and products for a fee.

Sir, consider the case of a person with initials VR who was the Chief Product Manager of UIDAI which he served as a volunteer between October 2010 and June 2013; Another person with initials SN was UIDAI's head of technology from 2009 to 2012; another person with initials SJ was Chief Product Manager of UIDAI between 2010 and 2012. All three of them founded Khosla Labs in September 2012 in India. Now, what is interesting is that this Khosla Lab is owned by a company based in Mauritius which owns 99 per cent of Khosla Labs India. This Khosla Labs India is owned by Khosla Labs Mauritius. Who are the owners? There is no clarity about that.

When we are talking about UIDAI and Aadhar, I am talking about the new Sections which have been changed supposedly on the advice of the

Supreme Court. Aadhar Eco-system includes enrolling agencies, Registrars, requesting entities, off-line verification seeking entities and any other entity or group of entities as may be specified by regulations.

This is '(aa).' I do not wish to get into the matter of 'Adjudicating officer' or that part. It will become very long. But the question is that what is this Aadhaar eco-system? Aadhaar eco-system primarily consists, as also can be seen in this Bill, of two streams of thought – 1) Those who are using Aadhaar; 2) Those who are collecting, tabulating and keeping hold on the Aadhaar data.

But these two streams are finally joining as a river or a rivulet, and what is happening is that you have these people who are collecting Aadhaar data, who are tabulating them, and they are the same people who are now insisting on Aadhaar. It is because the more Aadhaar spreads, the more business options they have. I wish to bring to the Government's notice that this Government is voted by millions of Indians. So, is it aimed only at encouraging the business people, what some people say as Bengaluru Mafia? Is it only intended to help them or intended to create an atmosphere where the average citizens can feel, 'that my Government is not imposing on me; my Government is not denying me my basic rights; my Government is not stopping my food because I do not have Aadhaar?' It is very good to sit here in this air-conditioned Parliament. While it is cold outside in Delhi, we are in the warmth. But it is very difficult to imagine the situation of a poor farmer, of a poor lady and a widow in a village in Jharkhand, Maharashtra, Odisha or Mizoram, who has nobody to back her. Her children have disowned her. Her family does not

exist, and what has she to do? She has to produce her Aadhaar even to get into a hospital. There are cases in West Bengal. There have been instances in Uttar Pradesh, in Bihar, where pregnant women have been denied basic medical facilities to give birth to a child because they did not have Aadhaar. Sir, there are not many speakers. Therefore, I need another couple of minutes to speak. I will not take too long.

माननीय सभापति: टाइम हो रहा है। इसको पास भी करना है।

श्री तथागत सत्पथी : सर, इस देश में यही तो प्रॉब्लम है। हमको कहा जाता है कि 'debate, discuss, decide', लेकिन डिबेट डिस्कस करते हैं। डिसिजन तो बने बनाये बाबू ने लिख दिया है। We have nothing to do with this. When I go to my Constituency and face my people, I think I am a joker. These people expect so much from me and what am I doing? I am only saying 'Ayes' and 'Noes.' Even if I say 'No', the Chair says that 'Ayes have it', no matter whether the number is large or small because it is a Government Bill and it will be passed. Because they are in a larger number, they are the Government, so, it means that they will pass everything. But I will only beseech upon the hon. Minister and I will call upon his inner being that does he have feelings for India? He has to think about this.

In one of the insertions of new Section 3(a) (ii), you spoke only about the parent's consent, but please read the next part – "A child who is an Aadhaar number holder may, within a period of six months of attaining the eighteen years of age, which is supposed to be major, make an application to the Authority for cancellation of this Aadhaar number, in such manner as may be specified by regulations and the Authority shall cancel his Aadhaar number."

Sir, think of yourself. When you were 18, would you have even understood as to what is Aadhaar? Would you have even comprehended as to what is UIDAI? Would you have even understood as to what is demographic data which is being collected from you?

Where is the data kept? Is it kept in Bengaluru? Is it kept in Texas? Who knows it? At the age of 18, you are supposed to get a time limit of six months. Once you cross six months or once your processing takes longer than six months, you cannot get out of this evil clutch.

There are so many sections like that which the Government is completely turning a blind eye to. Since you are in a great hurry, I would only like to point out one more thing before I wind up. Clause 23A (1) of this Bill says:

“The Authority may for the discharge of its functions under this Act, or any rules or regulations made thereunder, by order, issue such directions from time to time to any entity in the Aadhaar ecosystem, as it may consider necessary”

Sir, this authority is UIDAI and in the ecosystem, again, means all private companies and here is the proof I gave you where UIDAI officials are double-timing. Even today, they are double-timing, they are working for start-ups, they are encouraging start-ups and they are helping private companies. So, what are we trying to do? We are, on the one hand, giving them the authority to decide what to do and, on the other hand, they are also getting the authority to decide how to work. Hence, in

policy and implementation, you are making them cohabit in single individuals, individuals who are working for Government and double-timing as private people.

This is happening whether it is Khosla Labs or Eye Spirit. I do not know, 'I' means intelligent. I am not intelligent, I am a fool. Intelligence also is written with humility that I am so humble, I get amazed looking at myself in the mirror every morning. It is like that only. People are like that.

So, this is the kind of country we are building and I would only submit to the hon. Minister that Aadhaar is an evil, Aadhaar is something that is going to harm this country. You have been an Opposition leader. This is a democracy. The beauty of democracy is change. If not now, sometime later, once again you will be in the Opposition, you will be fighting the Government and I hope you will have the good sense to understand that creating a menace like Aadhaar can only harm India, it will never help the poor and the deprived of this country to benefit from the Government if you straitjacket them through a system called Aadhaar.

श्री शरद त्रिपाठी (संत कबीर नगर) : महोदय, आपने मुझे आधार और अन्य विधियां (संशोधन) विधेयक, 2018 पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

निश्चित ही माननीय मंत्री जी ने अभी जो कहा कि इस आधार बिल में माननीय सुप्रीम कोर्ट के अनुसार फिर से कुछ प्रस्ताव लाए गए हैं। इसमें निजता और शुचिता दोनों का आधार है। निजता और शुचिता के आधार पर जब हम इसका विश्लेषण करें तो जैसा कि माननीय मंत्री जी ने इसमें नया संशोधन किया है, धारा 15(3)(7) में कि किसी बालक द्वारा अधिप्रमाणन द्वारा अपनी पहचान स्थापित करने में या आधार संख्या रखने का सबूत प्रस्तुत करने में असफलता के मामले में अथवा उस बालक के मामले में, जिसे कोई आधार संख्या नहीं दी गई है, नामांकन के लिए आवेदन प्रस्तुत करता है तो उसे किसी सब्सिडी, फायदे या सेवा से इंकार नहीं किया जाएगा। इसी को लेकर जो थोड़ी कुछ लोगों के बीच में गलतफहमी थी कि नहीं, आधार के आधार पर बहुत सी ऐसी जगहें हैं, जहाँ पर उनको जबरदस्ती तरीके से ऐसा करके सुविधा से वंचित किया जा रहा है कि आपका आधार कार्ड नहीं है, इसलिए आप इस सुविधा के हकदार नहीं हैं। इस धारा के अन्तर्गत माननीय मंत्री जी ने उसे बहुत ही स्पष्ट तरीके से उद्धृत कर दिया है कि यह किसी भी ऐसी योजना पर बाधक नहीं बनेगा। इसका जो दूसरा पक्ष निकलकर आया है कि बहुत से ऐसे लोग थे जो बहुत सी सरकारी सुविधाओं को विभिन्न जगहों से ले रहे थे, लेकिन उनके पास ऐसा कोई आइडेंटिफिकेशन नहीं था। जैसे आज डिजिटल इंडिया की बात हो रही है, आज इलेक्ट्रॉनिक इंडिया की बात हो रही है, तो डिजिटल इंडिया के आधार पर जिसे वेरीफाई किया जा सके कि यह व्यक्ति अमुक सुविधा को प्राप्त कर रहा है, उसकी जो मैनुअल कॉपी थी, वे उसका किसी तरीके से उपयोग कर कई प्रकार के लाभ लेते रहते थे। इससे भी लाभ हुआ।

जैसे हमारे माननीय प्रधान मंत्री जी ने जो गरीबों को एल.पी.जी. कनेक्शन दिए, उसमें बहुत से ऐसे लोग थे, जो गरीबी रेखा से ऊपर रहने के बावजूद भी उसका लाभ ले रहे थे। वे सरकार द्वारा दी जाने वाली छूट भी लेते थे। लेकिन, जब इस आधार को उससे जोड़ कर वेरीफाई किया गया तो उसमें से बहुत बड़ी संख्या अपने आप निकल कर बाहर चली गयी। जो सम्पन्न थे, जो एल.पी.जी.

गैस कनेक्शन, रसोई गैस की छूट का अब तक लाभ लेते थे, उनके उससे निकल जाने से जो 90,000 करोड़ रुपये के फायदे की बात की जा रही है, उस फायदे के कारण हमारी सरकार ने अभी तीन दिनों पहले छः करोड़वां एल.पी.जी. गैस कनेक्शन देकर इस देश में एक बहुत ही क्रांतिकारी परिवर्तन करने का काम भी किया है।

हमारी सरकार ने इस तरह के कई कार्य किए, उनमें 'आधार' का आधार बड़ी मजबूती से निकल कर आया। इसमें जो थोड़ी-सी विसंगति थी, उसे आज दो-तीन उपबंधों के द्वारा विशेष तरीके से फिर से निकालने का काम किया गया है। कुछ लोग उस आधार के माध्यम से गरीबों के हक पर डाका डालने का काम करते थे, उन्हें अलग हटा कर पूरी की पूरी योजना चलाई जा रही है। सिर्फ 'आधार' योजना में उसे रेखांकित करने से उससे 90,000 करोड़ रुपये बचे, जिसने बहुत सारे गरीबों के आँसू पोंछने में एक आधार का भी काम किया। निश्चित ही, मैं इस विधेयक का समर्थन करता हूँ। बहुत-बहुत धन्यवाद।

श्री भैरों प्रसाद मिश्र (बांदा): माननीय सभापति महोदय, आज सदन में जो 'आधार और अन्य विधियां (संशोधन) विधेयक' प्रस्तुत किया गया है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूं। मैं माननीय मंत्री जी को बहुत-बहुत बधाई देना चाहता हूं कि इसमें जो विसंगतियां थीं, उन्हें इस विधेयक के द्वारा उन्होंने दूर करने का प्रयास किया है।

पहले पूरे देश में, विशेष तौर से जन कल्याणकारी योजनाओं के धन का जो लोग दुरुपयोग करते थे, 'आधार' लागू होने के बाद से वह रुका है। वे अपना नाम कई जगहों पर चढ़वाकर उसकी सुविधाएं लेने का जो काम करते थे तो ऐसे करोड़ों रुपयों का दुरुपयोग रोकने का काम किया गया है।

मान्यवर, लगभग 90 प्रतिशत से ज्यादा लोगों का आधार कार्ड बन चुका है। केवल 10 प्रतिशत लोग ही वंचित है। इसके लिए मैं सरकार को बधाई देना चाहता हूं। इस विधेयक में माननीय मंत्री जी ने यह प्रावधान भी किया है कि ऐसे लोगों को, जो जन कल्याणकारी योजनाओं का लाभ ले रहे हैं, अगर उनके पास 'आधार' नहीं है तो उन्हें इससे वंचित नहीं किया जाएगा। उन्हें वह लाभ बिना 'आधार' के भी मिल जाएगा। लेकिन, मैं माननीय मंत्री जी से अनुरोध करना चाहता हूं कि जो शेष लोग बचे हैं, उनका 'आधार' बनाने की प्रक्रिया को और अच्छा बनाएं। जैसे मैं अपने क्षेत्र की बात बताना चाहता हूं कि मेरे क्षेत्र में बैंकों को इसके लिए कहा गया। बैंक अपने यहां 'आधार' तो बना रहे हैं, लेकिन वे इसके लिए कोई सुविधा नहीं दे रहे हैं। जैसे उनके यहां इसके लिए जो काउंटर हैं, उन्हें बैंकों ने बढ़ाने का काम नहीं किया है। उसके लिए काउंटेर्स की संख्या बढ़ाएं, ताकि अभी जो लोग आधार कार्ड बनाने जाते हैं, उससे उन्हें असुविधा का सामना न करना पड़े। अपनी मैनेपावर्स भी बढ़ाने का काम करें, यह भी मैं आपसे अनुरोध करना चाहता हूं।

साथ ही, मैं एक बात और कहना चाहता हूं। जो दिव्यांग हैं, जैसा कि मुझे जानकारी है, उनके लिए आपने इसमें विशेष प्रावधान करने का काम किया है। जो अंगूठा नहीं लगा सकते हैं या जो दिव्यांग हैं, उनके लिए भी आपने अलग से व्यवस्था करने का काम किया है कि उनका चेहरा और अन्य चीजें देखकर उनका परीक्षण कर लिया जाए। इस विषय का भी विशेष तौर से संज्ञान

लेते हुए इन चीजों को करने का काम करेंगे, जिससे शेष लोगों को भी यथाशीघ्र आधार कार्ड मिल जाए।

यही बात कहते हुए मैं पुनः इस बिल का समर्थन करते हुए अपनी बात को विराम देता हूँ।
बहुत-बहुत धन्यवाद।

श्री रवि शंकर प्रसाद: माननीय सभापति जी, मैं माननीय सत्पथी जी, शरद जी, भैरों प्रसाद मिश्र जी और सदन के प्रति बहुत ही कृतज्ञ हूँ कि उन्होंने बहुत विस्तार से सुना और अपनी बातें कही हैं।

महोदय, मैं माननीय सत्पथी जी का बहुत सम्मान करता हूँ। ये बड़े अनुभवी संपादक हैं और अनुभवी सांसद भी हैं। आपने मेरे बारे में जो अच्छी बातें कही हैं, उसके लिए आपका अभिनन्दन, लेकिन एक बात मैं अवश्य कहना चाहूँगा कि इस बिल को कैबिनेट पास करती है। पदाधिकारी इसे बनाते हैं, मैं निर्देश देता हूँ, पर कैबिनेट पास करती है। कैबिनेट हाउस के प्रति एकाउंटेबल है। इसलिए यह कहना कि पदाधिकारियों ने बना दिया और आप इसे लेकर चले आए, यह उचित नहीं है।

दूसरी बात कि इस देश को चलाने में इस देश के पदाधिकारी-कर्मचारी की भी भूमिका होती है। जो गलत हैं, उनके खिलाफ कार्रवाई होनी चाहिए। इस संसद को भी चलाने में हमारे पदाधिकारियों की बहुत बड़ी भूमिका होती है।

इसलिए यदि कोई ऑफिसर या कर्मचारी है, तो उसके खिलाफ प्रेजुडिस रखा जाए। आप एक ऐसे अनुभवी सांसद हैं, इसलिए आपसे मेरी उम्मीद कम है। आपने कहा कि आधार किस लिए होना चाहिए। आधार हिन्दुस्तान के लिए और हिन्दुस्तानियों के लिए है, आप एक बात समझ लीजिए।

दूसरी बात, हम विपक्ष में आधार का विरोध करते थे, क्योंकि यूपीए का आधार निराधार था, कोई कानून नहीं था। जब मोदी जी का आधार आया, तो सबसे पहले इसको आधार एक्ट से मज़बूत किया। अब आपने कहा कि यह डिजिटल आइडेंटिटी क्या है। यह डिजिटल आइडेंटिटी फिजिकल आइडेंटिटी को कनफर्म करती है। यह उंगलियों तथा आँख का निशान है। यह फिजिकल आइडेंटिटी को मज़बूत करती है। अब आपने कहा कि इससे आप डिनाई कैसे करते हैं। मैं आपसे एक सवाल पूछता हूँ और इस सदन के सामने कहना चाहता हूँ। क्या यह सच्चाई नहीं है कि मनरेगा पेमेंट में लाखों-लाखों जाली वर्कर्स का पेमेंट होता था? आज आप चाहे किसी भी प्रदेश को देख लीजिए, आपके भी प्रदेश में आधार के बाद बैंक एकाउंट में उस गरीब मजदूर का पैसा जा रहा है।

और वह मजबूत हो रहा है। क्या यह सच्चाई नहीं है कि बहुत सारे राशन दुकान वाले जाली ग्राहक का लिस्ट बनाकर गेहूं तथा चावल मार लिया करते थे? आज आधार के बाद वे सीधे पकड़े जा रहे हैं। मैंने पहले भी कहा था और अपने ऑफिसर्स को निर्देश दिया है कि मोदी जी की सरकार में किसी भी गरीब को आधार के आभाव में अनाज से वंचित नहीं किया जाएगा। हमने इसका सर्कुलर भेजा है। आपने झारखंड की जो बात कही, हमने स्वयं स्वीकार किया था कि यह समस्या आधार के कारण पैदा नहीं हुई थी।

आपने अस्पताल में कुछ मेडिकल हेल्प की बात की। आपने बहुत सही कहा। हमारी सरकार ने तय किया है कि आधार के अभाव में किसी को भी अस्पताल में फर्स्ट एड से रोका नहीं जाएगा। हम इसके लिए गंभीरता से चिंता कर रहे हैं। आपने कहा कि मिडिलमैन तो अच्छा काम करते हैं। यह जो मिडिलमैन है न, उसका मिडिल ही बड़ा गड़बड़ हो जाता है। जो अच्छा काम करते हैं, वे इंस्पायर करते हैं।

माननीय सभापति महोदय, दलाल को हम पार्लियामेंट्री कहें कि नहीं कहें, मैं यह नहीं जानता हूं, लेकिन जैसे ही वह शब्द आता है, तो कुछ न कुछ कटिंग, फिटिंग और सेटिंग की बात होती है। आधार ने क्या किया है, इसने कुछ कटिंग, फिटिंग और सेटिंग करने वालों को अलग कर दिया है और अब सीधे जनता के एकाउंट में पैसा जा रहा है। यह तो अच्छी बात है। सुप्रीम कोर्ट ने इसको सही कहा, आईएमएफ ने इसको सही कहा, वर्ल्ड बैंक ने सही कहा, नोबल लॉरेट्स ने सही कहा।

माननीय सभापति जी, मैं आपको बताऊं कि आजकल मैं विदेश में जाता हूं, आज से आठ-दस महीने पहले मैं कॉमनवेल्थ लॉ मिनिस्टर्स कांफ्रेंस में बहमास गया था। सारे अफ्रीकी देशों के मंत्रियों ने कहा कि मंत्री जी हमें आधार के बारे में बताइए। आज हिन्दुस्तान का आधार दुनिया को आधार दिखा रहा है। सत्पथी जी को विरोध करने का अधिकार है, लेकिन मैं आपसे एक ही बात कहूंगा कि आधार की सच्चाई इसी में है कि अगर 130 करोड़ के देश में 123 करोड़ ने आधार को माना है, तो यह आधार की सफलता है। यह मैं आपसे कहना चाहता हूं।

अब आपने कहा कि यह 18 साल में कैसे काम करेगा? अगर 18 साल का नौजवान वोट देकर इस देश की तकदीर बदल सकता है, तो क्या वह आधार के बारे में फैसला नहीं कर सकता है।

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री एस. एस. अहलुवालिया): 18 साल का जवान हमारे देश की सरहद पर पहरा दे रहा है।

श्री रवि शंकर प्रसाद: हमारे राज्य मंत्री ने बिल्कुल सही कहा कि 18 साल का जवान सरहद पर पहरा दे रहा है। हम आपसे इतना ही कहना चाहेंगे कि आप इस बात को हमेशा समझें कि आधार ने अपनी एक लोकप्रियता बनाई है, अपनी ग्राह्यता बनाई है। Today, AADHAAR is accepted; AADHAAR is recognised; and AADHAAR is serving its utility.

अब आपने हमारे पदाधिकारियों के बारे में कुछ कह दिया, मैं आपसे बड़ी विनम्रता से कहना चाहूंगा कि UIDAI is not supporting any startup or company for AADHAAR related services. यह बात मैं आपसे बड़ी विनम्रता से कहना चाहूंगा। अब आपको जिसने भी यह बात कही है, उसके बारे में आपको पुनर्विचार करने की जरूरत है।

SHRI TATHAGATA SATPATHY : I did not say 'UIDAI'. I said 'employees of UIDAI'.

SHRI RAVI SHANKAR PRASAD: If you have any specific example, kindly let me know. I will look into it. यह अथॉरिटी के नाते इस सदन के प्रति जिम्मेवार है।

माननीय सभापति जी, मैं आपसे एक बात कहना चाहूंगा कि इस देश में आलोचना बहुत होती है, लेकिन इस देश में अच्छे काम करने वालों की तारीफ भी होनी चाहिए। आज जब मैं खड़ा हूं, चूंकि आधार मेरे अंतर्गत काम करता है।

SHRI TATHAGATA SATPATHY: Sir, I praised you.

SHRI RAVI SHANKAR PRASAD: I am grateful to you. अभी मैं दूसरी बात कह रहा हूं।

माननीय सभापति जी, उसी सिस्टम में आधार के ऑफिसर्स और कर्मचारियों ने देश के 123 करोड़ लोगों तक आधार पहुंचाया है। इसके लिए उनका अभिनंदन होना चाहिए। अगर अच्छा काम हुआ है और उसकी सेवाएं भी चल रही हैं, इसलिए हमें लगता है कि इस पर विचार करना चाहिए।

आधार से एक और फायदा क्या हुआ है, आधार एनेबल पेमेंट सिस्टम। यह क्या होता है, वह आधार लेकर जाता है, गांव-गांव जाता है और उनका पेमेंट भी कर देता है, जो आपने बताया डिजिटल डिलिवरी ऑफ सर्विसेज, उनके डीबीटी यानी डायरेक्ट बैंक ट्रांसफर में होता है। डिजिटल इंडिया टेक्नोलॉजी के माध्यम से देश को बदलने का प्रयास है। यह नरेन्द्र मोदी जी का एक प्रकार से देश को बहुत बड़ा योगदान है कि आम आदमी के हाथ में उन्होंने टेक्नोलॉजी दी है, चाहे वह मोबाइल फोन हो, चाहे वह जनधन एकाउंट हो, चाहे वे बाकी एप्स हों। आज किसान, हेल्थ, एजुकेशन हर क्षेत्र में इसका काम हो रहा है और आधार उसकी बहुत बड़ी धुरी है। हमने इसको क्यों बनाया? माननीय सत्पथी जी का कहना था कि यह ऑफलाइन वैरिफिकेशन क्या है, यह अल्टरनेटिव क्या है? जवाब बहुत सुंदर है। बहुत लोग चाहते हैं कि हम आधार का उपयोग करेंगे, हमारा नंबर नहीं दिखाई पड़ना चाहिए। हमने इसमें प्रावधान किया है कि आप अपना 12 डिजिट का प्राइवेट नंबर बना सकते हैं और जब आधार की आवश्यकता पड़ेगी, तो आधार का नंबर दिखाई नहीं पड़ेगा, आपका अपना नंबर दिखाई पड़ेगा, तो प्राइवेट का राइट भी हो गया। ऑफ लाइन का क्या है कि भैया हमारा ऑनलाइन मत करो, जैसे हम एयरपोर्ट में घुसते हैं, अपना आधार निकालते हैं। माननीय सभापति जी, आज मैं सदन के सामने एक बात कहना चाहता हूं। बात कही गई कि आप कहां रिकार्ड रखते हैं? यह सारा रिकार्ड हिंदुस्तान में बंगलुरु और मानेसर में रहता है, कोई विदेश में नहीं रहता है। आधार में कम से कम तथ्यों का हम उपयोग करते हैं।

सभापति जी, अगर आपकी अनुमति हो, तो मैं अपना आधार कार्ड इस सदन के सामने दिखाना चाहता हूं। इस आधार कार्ड में क्या है? मेरी फोटो है, मैं पुरुष हूं, मेरे पटना का स्थायी पता और मेरे पिता जी का नाम है। इसमें क्या नहीं है, मेरी जाति क्या है, मेरा समुदाय क्या है, मेरा धर्म

क्या है, मेरा मेडिकल रिकार्ड क्या है, मेरी इनकम क्या है और मेरी सेक्सुअल प्रेफरेंस क्या है, जिससे हमको प्रोफाइल किया जा सके, लेकिन सिस्टम में हमारी उंगलियों के निशान हैं, हमारी आंख की पुतलियां हैं, जो कानून के द्वारा बिल्कुल सेफ सिक्थोर हैं। आधार कैसे काम करता है? हम बैंक गए, पूछा कैसे काम हो रहा है, सीधा नंबर देंगे और आधार कहेगा कि यह नंबर रवि शंकर प्रसाद का है। उसे मालूम नहीं है कि किस काम के लिए पूछा गया है। एक प्रकार से अलग-अलग खण्डों में करके एक ऐसी टेक्नोलॉजी का विकास भारत के वैज्ञानिकों ने किया है, जो आज दुनिया में बहुत ही प्रशंसा का पात्र बना है।

हमारा खुला मन देखिए, जो भी कमजोरी सुप्रीम कोर्ट ने बताई, हम उसमें सुधार कर रहे हैं। सुप्रीम कोर्ट ने सैक्शन 57 को निरस्त कर दिया, हमने भी निरस्त कर दिया। हम इस प्रकार से आधार को एक मजबूत आधार के रूप में देश के सामने रख रहे हैं। भैरों प्रसाद मिश्र जी ने जो बात कही है, हम उसकी चिंता करेंगे। अगर आपके क्षेत्र में बैंक ने कमजोरी की है, तो मैं विशेष रूप से चिंता करूंगा कि वहां पर एक्सपिडाइट किया जाए।

आज अगर 130 करोड़ के देश में 123 करोड़ लोगों ने आधार को माना है, तो आधार ने देश के विकास के लिए अपना जनाधार बनाया है। उसमें जो कुछ सुधार करने की जरूरत थी, यह बिल उसके लिए है। इन्हीं चंद शब्दों के साथ मैं इस सदन से बहुत विनम्रता से आग्रह करूंगा कि इसको पास करें।

SHRI TATHAGATA SATPATHY : In protest, I walk out. It is because spiritually and morally I oppose Aadhaar.

17 53 hrs

At this stage, Shri Tathagata Satpathy left the House.

... (Interruptions)

माननीय सभापति: प्रश्न यह है:

“कि आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्ष्यित परिदान) अधिनियम, 2016 का संशोधन करने तथा भारतीय तार अधिनियम, 1885 और धन-शोधन निवारण अधिनियम, 2002 का और संशोधन करने वाले विधेयक पर विचार किया जाए। ”

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति: अब इस पर खंडवार विचार किया जाए।

Clause 2 Definitions

माननीय सभापति: श्री अधीर रंजन चौधरी जी सभा में अपने संशोधन को प्रस्तुत करने के लिए उपस्थित नहीं हैं, इसलिए मैं क्लॉज 2 से 27 तक सभा के मत के लिए एक साथ लेता हूं।

प्रश्न यह है:

“ कि खंड 2 से 27 विधेयक का अंग बनें।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 से 27 विधेयक में जोड़ दिए गए।

Clause 1 Short title and commencement

संशोधन किया गया:

पृष्ठ 1, पंक्ति 5 और 6,--

“ इस अधिनियम का संक्षिप्त नाम आधार और अन्य विधियां (संशोधन) अधिनियम, 2018 है। ”

के स्थान पर

“ इस अधिनियम का संक्षिप्त नाम आधार और अन्य विधियां (संशोधन) अधिनियम, 2019 है” प्रतिस्थापित करें। (1)

(श्री रवि शंकर प्रसाद)

माननीय सभापति: प्रश्न यह है :

“कि खंड 1 यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ

खंड 1 यथा संशोधित, विधेयक में जोड़ दिया गया।

अधिनियमन सूत्र और विधेयक का पूरा विधेयक में जोड़ दिए गए।

श्री रवि शंकर प्रसाद : मैं प्रस्ताव करता हूँ:

“ कि विधेयक यथा संशोधित, पारित किया जाए।”

माननीय सभापति : प्रश्न यह है :

“ कि विधेयक यथा संशोधित, पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

17 57 hrs**NEW DELHI INTERNATIONAL ARBITRATION CENTRE BILL, 2018****विधि और न्याय मंत्री तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद) :**

मैं प्रस्ताव करता हूँ:

“कि सांस्थानिक माध्यस्थम् के लिए एक स्वतंत्र और स्वायत्त व्यवस्था का सृजन करने के उद्देश्य के लिए और अंतर्राष्ट्रीय विकल्पी विवाद समाधान केन्द्र के उपक्रमों के अर्जन और अंतरण के लिए तथा ऐसे उपक्रमों को माध्यस्थम् के बेहतर प्रबंधन के लिए नई दिल्ली अंतर्राष्ट्रीय माध्यस्थम् केन्द्र में निहित करने के प्रयोजनों के लिए, जिससे उसे सांस्थानिक माध्यस्थम् का हब बनाया जा सके, नई दिल्ली अंतर्राष्ट्रीय माध्यस्थम् केन्द्र को एक राष्ट्रीय महत्ता की संस्था घोषित किया जा सके, की स्थापना और निगमन तथा उससे आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।”

सभापति महोदय, यह बहुत ही छोटा बिल है। दिल्ली में एक न्यू दिल्ली आर्बिट्रेशन सेंटर है। इसको भारत सरकार ने अब तीस करोड़ रुपये दिए हैं, आर्बिट्रेशन के लिए जमीन दी थी। यह संस्था किस प्रकार से काम करती है, आप देख लें। वर्ष 1995 से आज तक सिर्फ 50-51 आर्बिट्रेशन किया है। मैं माननीय राज्य मंत्री मेघवाल जी और तोमर जी को बता रहा था, वर्ष 2013-14 में एक आर्बिट्रेशन, 2014-15 में दो और 2015-16 में एक, काम धाम कुछ नहीं, सिर्फ दुरुपयोग। भारत के प्रधान मंत्री की इच्छा है कि भारत आर्बिट्रेशन का एक बहुत बड़ा सेंटर बने। हम कानून के माध्यम से क्या कर रहे हैं। हम इसकी अंडरटेकिंग को ले रहे हैं संस्था को नहीं ले रहे हैं। संस्था अलग रहेगी, हम इसकी अंडरटेकिंग को टेकओवर कर रहे हैं संस्था को नहीं ले रहे हैं, संस्था अलग रहेगी। न्यू दिल्ली आर्बिट्रेशन सेंटर को दुनिया के स्तर आर्बिट्रेशन सेंटर बनाएंगे, इसके लिए हम एक कमेटी बनाएंगे जिसमें सुप्रीम कोर्ट के रिटायर्ड जज, आर्बिट्रेशन के इंटरनेशनल एक्सपर्ट्स इसमें काम करेंगे और क्वालिटी के आर्बिट्रेटर नई दिल्ली में बैठेंगे और उच्च स्तरीय

आर्बिट्रेशन होगा, यही कुल मिलाकर है। इसके अलावा, हमने अलग से एक कानून आर्बिट्रेशन काउन्सिल ऑफ इंडिया पारित किया है। उसमें हम क्वालिटी के आर्बिट्रेटर को लाएंगे, हम बाकायदा ऑडिट करेंगे। देश में वैकल्पिक विकास के लिए एक अच्छा आर्बिट्रेशन के रूप में हो, एक्सेस टू जस्टिस में यह बहुत जरूरी है कि आर्बिट्रेशन के माध्यम से विवादों का निपटारा करें। न्यू दिल्ली इंटरनेशनल आर्बिट्रेशन सेंटर को हमारी कोशिश है कि इसके बाद हम एक वर्ल्ड क्लास आर्बिट्रेशन सेंटर बनाएं, आज सिंगापुर बन रहा है, हांगकांग बन रहा है, लंदन बन रहा है। हिन्दुस्तान विकासशील देश बन रहा है, इकोनॉमी बढ़ रही है। यहां भी एक बहुत बढ़िया आर्बिट्रेशन सेंटर हो, मुझे नहीं लगता है कि इसका कोई विरोध होगा क्योंकि यह देश के विकास के लिए है, अतः मैं बहुत विनम्रता से आग्रह करूंगा कि यह बहुत छोटा विधेयक है, लेकिन यह देश के विकास के लिए है। मेरे ख्याल में विपक्ष हो या कोई हों, सभी यह मानेंगे कि भारत के विकास के लिए आर्बिट्रेशन आगे बढ़े ताकि विवादों का निपटारा हो और वर्ल्ड क्लास आर्बिट्रेशन यहां हो, यहां विदेशी कंपनियां भी यहां आएंगी और काम करें, निवेश आएंगे, माननीय अनुराग जी ने सही कहा कि विदेशी कंपनियां आती हैं और चाहती हैं कि आर्बिट्रेशन सेंटर बढ़िया हों। मैं बहुत विनम्रता से आग्रह करूंगा कि सर्वनानुमति से इस बिल को पास किया जाए।

सभापति महोदय: प्रस्ताव प्रस्तुत हुआ :

“कि सांस्थानिक माध्यस्थम् के लिए एक स्वतंत्र और स्वायत्त व्यवस्था का सृजन करने के उद्देश्य के लिए और अंतर्राष्ट्रीय विकल्पी विवाद समाधान केन्द्र के उपक्रमों के अर्जन और अंतरण के लिए तथा ऐसे उपक्रमों को माध्यस्थम के बेहतर प्रबंधन के लिए नई दिल्ली अंतर्राष्ट्रीय माध्यस्थम् केन्द्र में निहित करने के प्रयोजनों के लिए, जिससे उसे सांस्थानिक माध्यस्थम् का हब बनाया जा सके, नई दिल्ली अंतर्राष्ट्रीय माध्यस्थम् केन्द्र को एक राष्ट्रीय महत्ता की संस्था घोषित किया जा सके, की स्थापना और निगमन तथा उससे आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।”

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, it is already six o'clock and practically the whole Opposition benches are empty. It is better we take it up on Monday.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): It is a very small Bill.

18 00 hrs

श्री भर्तृहरि महताब: सारी चीजें छोटी ही होती हैं, इसमें ज्यादा बहस की गुंजाइश नहीं है। फिर भी मेरी रिक्वेस्ट है कि इसको सोमवार को लिया जाए।

माननीय सभापति : अगर सदन सहमत हो, तो महताब जी, यह बिल 10 मिनट के अंदर खत्म हो जाएगा।

श्री भर्तृहरि महताब : पर कहेगा कौन?

श्री अनुराग सिंह ठाकुर (हमीरपुर): सभापति जी, माननीय भर्तृहरि महताब जी बहुत वरिष्ठ सांसद हैं। हम सब चाहते हैं कि सदन ज्यादा से ज्यादा चले और बिजनेस एडवाइज़री कमेटी में भी हमने सभी विषयों पर चर्चा करने की बात कही है। सरकार ने यह भी कहा है कि नियम 193 के अधीन जितनी चर्चाएं करवानी है, करवा लीजिए और सरकार का जो बिजनेस है वह भी पास हो। मेरा आपसे आग्रह यही रहेगा, हम सब सदस्य यहां हैं, आप भी वरिष्ठ हैं, इतनी देर तक यहां पर बैठे हैं, तो जो लोग बैठे हैं, उनका लाभ उठाकर देश के हित में इसको पास किया जाए। मैं आपसे अनुरोध करता हूं, कृपया करके आप अपनी सहमति दें।

माननीय सभापति: जो सदस्य बैठे हैं, उनको धन्यवाद। विधेयक के पास होने तक सदन का समय बढ़ाया जाए। धन्यवाद।

श्री रत्न लाल कटारिया (अम्बाला): मैं आदरणीय मंत्री जी को बधाई देना चाहूंगा कि जिस प्रकार से अपने कार्यकाल में देश के अंदर ज्यूडिशियल सिस्टम में वह एक क्रांति लेकर आए हैं और एक के बाद एक बहुत-से बिल उन्होंने देश की जनता के लिए पास कराए हैं। इसी प्रकार का यह बिल नई दिल्ली इंटरनेशनल आर्बिट्रेशन सेंटर का जो बिल आ रहा है, एक बहुत ही महत्वपूर्ण बिल है। हालांकि 1996 में एक बिल के आधार पर हम काम कर रहे थे, लेकिन उसमें कई एनॉमलीज आयीं, उसके बाद 2015 में हमने उसमें थोड़े अमेंडमेंट्स किये। लेकिन, जिस प्रकार से आदरणीय मंत्री जी ने कहा है और भारत के प्रधानमंत्री जी ने अपना यह संकल्प जाहिर किया है कि हम इंडिया को इंटरनेशनल आर्बिट्रेशन का एक हब बनाना चाहते हैं। उसको मद्देनजर रखते हुए सुप्रीम कोर्ट के एक जस्टिस बी.एन.श्रीकृष्ण जी की एक कमेटी बनाई गयी थी और उनकी भी बहुत सी रिक्मेंडेशन इस बारे में आयी थीं, जिनको आधार बनाकर आगे बढ़ने का काम किया गया। आज जिस प्रकार से डब्ल्यू.टी.ओ. सारे विश्व के लिए काम कर रहा है और भारत दुनिया की आज पांचवी नम्बर की सबसे बड़ी इकोनॉमी बनी है। आने वाले समय में भी हम आर्थिक दृष्टि से बहुत-सी ऊंचाइयों को छुएंगे, इसलिए कुछ जो कमर्शियल डिस्प्यूट्स पैदा होते हैं, उन कमर्शियल डिस्प्यूट्स को समाधान करने के लिए बहुत ही हाई लेवल का बिल हमारे सामने इस सदन में रखा गया है, जिसके अंदर एक हाई लेवल के चेयरमैन की अध्यक्षता में कमेटी बनेगी और उसके जो मेम्बर्स होंगे, वे सब इंटरनेशनल रिप्यूट के सारे ज्यूरिस्ट होंगे, जो मिलकर, अपनी राय देकर इस बिल की सफलता के लिए सब मिलकर काम करेंगे और भारत को एक आर्बिट्रेशन का हब बनाने के लिए काम करेंगे। इसलिए आदरणीय मंत्री जी जो बिल लाए हैं, मैं उसका दिल से समर्थन करता हूं। परमपिता परमेश्वर से यह प्रार्थना करता हूं कि मंत्री जी की उम्र लंबी हो और वे इसी प्रकार के राष्ट्र के जनकल्याणकारी फैसले करते रहें और देश आगे बढ़ता रहे। बहुत-बहुत धन्यवाद।

श्री रवि शंकर प्रसाद: माननीय कटारिया जी ने जो कहा, बहुत अनुभवी सांसद हैं, बहुत-बहुत धन्यवाद मेरे प्रति विचारों के लिए। उन्होंने बहुत संक्षेप में भाषण दिया कि जस्टिस श्रीकृष्ण ने आर्बिट्रेशन पर एक व्यापक रिपोर्ट दी है और उनका भी एक निर्देश था, एक कानून पारित हो चुका है जिसके द्वारा इसको एक इंटरनेशनल आर्बिट्रेशन हब बनाया जाए, यह उसी की अनुपालना में है। मैं आग्रह करूंगा कि आप निर्देश दें कि इस बिल को पारित किया जाए।

माननीय सभापति: प्रश्न यह है :

“कि सांस्थानिक माध्यस्थम् के लिए एक स्वतंत्र और स्वायत्त व्यवस्था का सृजन करने के उद्देश्य के लिए और अंतर्राष्ट्रीय विकल्पी विवाद समाधान केंद्र के उपक्रमों के अर्जन और अंतरण के लिए तथा ऐसे उपक्रमों को माध्यस्थम् के बेहतर प्रबंधन के लिए नई दिल्ली अंतर्राष्ट्रीय माध्यस्थम् केंद्र में निहित करने के प्रयोजनों के लिए, जिससे उसे सांस्थानिक माध्यस्थम् का हब बनाया जा सके, नई दिल्ली अंतर्राष्ट्रीय माध्यस्थम् केंद्र को एक राष्ट्रीय महत्ता की संस्था घोषित किया जा सके, की स्थापना और निगमन तथा उससे आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए। ”

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति: अब इस बिल पर खण्डशः विचार किया जाएगा।

Clause 2

Definitions

माननीय सभापति: माननीय सदस्यगण, श्री एन. के. प्रेमचन्द्रन, डॉ. शशि थरूर और डॉ. ममताज संघमिता सदन में उपस्थित नहीं हैं, इसलिए मैं खण्ड दो से चार सदन के वोट के लिए प्रस्तुत करूंगा।

माननीय सभापति: प्रश्न यह है :

“कि खण्ड 2 से 4 विधेयक का अंग बनें।”

प्रस्ताव स्वीकृत हुआ।

खण्ड 2 से 4 विधेयक में जोड़ दिए गए।

Clause 5

Composition of Centre

संशोधन किए गए:

पृष्ठ 4, पंक्ति 13, “माध्यस्थम के संचालन” के पश्चात्
“विधि या प्रबंध” अंतःस्थापित करें। (2)

पृष्ठ 4, पंक्ति 20, “विधि और न्याय मंत्रालय” के स्थान पर
“विधायी कार्य विभाग, विधि और न्याय मंत्रालय ” प्रतिस्थापित करें। (3)

पृष्ठ 4, पंक्ति 22, “वित्त मंत्रालय द्वारा नामनिर्दिष्ट” के स्थान पर
“व्यय विभाग, वित्त मंत्रालय द्वारा नामनिर्दिष्ट ” प्रतिस्थापित करें। (4)

(श्री रवि शंकर प्रसाद)

माननीय सभापति: प्रश्न यह है :

“कि खण्ड 5, यथासंशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खण्ड 5, यथासंशोधित, विधेयक में जोड़ दिया गया।

खण्ड 6 से 34 विधेयक में जोड़ दिए गए।

Clause 1**Short title and commencement**

संशोधन किया गया:

पृष्ठ 2, पंक्ति 6, -

“अधिनियम 2018” के स्थान पर

“अधिनियम 2019” प्रतिस्थापित करें।

(22)

(श्री रवि शंकर प्रसाद)

माननीय सभापति: प्रश्न यह है :

“कि खण्ड 1, यथासंशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खण्ड 1, यथासंशोधित, विधेयक में जोड़ दिया गया।

Enacting Formula

संशोधन किया गया:

पृष्ठ 2, पंक्ति 27,

“अड़सठवें ” के स्थान पर

“उनहत्तरवें” प्रतिस्थापित करें।

(1)

(श्री रवि शंकर प्रसाद)

माननीय सभापति: प्रश्न यह है :

“कि अधिनियमन सूत्र, यथासंशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

अधिनियमन सूत्र, यथासंशोधित, विधेयक में जोड़ दिया गया।

उद्देशिका और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

माननीय सभापति : अब मंत्री जी प्रस्ताव करें कि विधेयक को यथासंशोधित पारित किया जाए।

श्री रवि शंकर प्रसाद: सभापति महोदय, आपकी कृपा, अनुमति और सहमति से, मैं प्रस्ताव करता हूँ :

“कि विधेयक, यथासंशोधित, पारित किया जाए।”

माननीय सभापति: प्रश्न यह है:

“ कि विधेयक, यथासंशोधित, पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

...(व्यवधान)

माननीय सभापति : सदन की कार्यवाही सोमवार, 7 जनवरी, 2019 के 11 बजे तक के लिए स्थगित की जाती है।

18 10 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on
Monday, January 7, 2019/Pausha 17, 1940 (Saka).*
